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Friday, July 24, 1992
Shravana 2, 1914 (Saka)

LOK SABHA DEBATES

(English Version)

Fourth Session
(Tenth Lok Sabha)



(Vol. XIV contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
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LOK SABHA DEBATES

LOK SABHA

Friday, July 24, 1992, Sravana 2, 1914
(Saka)

*The Lok Sabha met at
Eleven of the Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

[English]

SHRI SATYAGOPAL MISRA (Tamluk):

Sir, where is the Prime Minister?

(Interruptions)

*At the stage, Shri Sudarsan Raychaudhuri
and some hon. Members came and stood
on the floor near the Table.*

MR. SPEAKER: All of you please go
back to your seats.

(Interruptions)

MR. SPEAKER: Do you want to hear me
or not?

(Interruptions)

MR. SPEAKER: I am not able to hear
anybody at all..

(Interruptions)

MR. SPEAKER: Are you ready to hear
me or not?

(Interruptions)

MR. SPEAKER: Would you like to hear
me or not?

(Interruptions)

WRITTEN ANSWERS TO QUESTIONS

11.03 hrs.

[English]

Assistance from Aid India Consortium

*245. SHRIGEORGE FERNANDES:
SHRI P.M. SAYEED:

Will the Minister of FINANCE be pleased
to state:

(a) whether a high level Indian delegation
participated in the meeting of Aid India
consortium held in Paris from June 24, to
June 26, 1992;

(b) if so, the details of the suggestions
and recommendations mad therein and the
amount of assistance likely to be made
available to India; and

(c) the time by which the above amount
is to be made available to India and the
amount received so far?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
RAMESHWAR THAKUR): (a) to (c). A
Statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir. The meeting of Aid India
Consortium was held in Paris on 25-26 June,
1992.

(b) The representatives of many donor countries and multilateral institutions expressed support for the economic reforms undertaken by the Government. While fully supporting the broad thrust of the reforms, they also expressed the hope that, in the medium term, the reform process would be further pursued. The Members of the Consortium have indicated an aid pledge of US \$ 7.2 billion for the year 1992-93, with US \$ 3.4 billion in fast disbursing aid. The fast disbursing assistance figures include US \$ 1.6 billion from the IMF which is not included in the figures of US\$ 7.2 billion.

(c) Availability of this pledge quantum of aid would depend upon:-

- (i) legislative/administrative approvals from the donor countries/institutions;
- (ii) identification, formulation and negotiation of suitable projects;
- (iii) expenditures under the projects after suitable budgetary provisions; and
- (iv) claiming reimbursements from donor agencies towards project expenditures.

Eco-Friendly Technologies in Textile Industry

*246. SHRI SHRAVAN KUMAR PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have made any assessment about the quantum of expenditure likely to be incurred on the adoption of eco-friendly technologies in the textile industry, including handloom and powerloom;

(b) if so, the details thereof, indicating

the foreign exchange involved; and

(c) the steps contemplated for adoption of such technologies during the Eighth Five Year Plan.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise.

(c) Government is encouraging adoption of eco-friendly technologies in textile sector including R&D activities.

[Translation]

Barter Trade

*247. SHRI RAJESH KUMAR : Will the Minister of COMMERCE be pleased to state:

(a) the names of the countries with whom barter trade was carried on during 1988 to 1990;

(b) the details of the goods imported and exported by India during the above period, separately;

(c) whether Indian industries got encouragement and benefits through such trade arrangements; and

(d) if so, the steps proposed to be taken by the Government to enter into barter trade arrangements with more countries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) (b). India did not have barter trade with any country during 1988 to 1990.

(c) & (d). Do not arise.

[English]

Credit Facility to Tobacco Industry

*248. PROF. UMMAREDDY
VENKATESWARLU:
SHRI ANBARASU ERA:

Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a fall in the quantum of institutional credit to tobacco industry;

(b) whether a delegation of tobacco traders met him in this regard;

(c) whether the request for credit facilities has been considered favourably; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) No, Sir, in fact, as per data furnished by the Reserve Bank of India (RBI), there has been an increase in the flow of credit to tobacco industry.

(b) Yes, Sir. A delegation of some exporters met the Prime Minister in the first week of June, 1992 to mainly represent amongst other things that there has been delay in opening the letters of Credit (LCs), for 15,000 tonnes by the Russian authorities

and they were faced with funds constraint and needed financial accommodation by their banks.

(c) and (d). The matter was promptly taken up with the RBI and the banks concerned and the banks responded by providing necessary credit facilities in all cases of genuine need. Besides, the first tranche of technical credit has been advanced to Russians at their specific request to enable them to buy, amongst several commodities, tobacco. Letters of credit have since been opened by Russia for a portion of the contracted amount. Government would favourably consider a further Russian request for technical credit if it is utilised for exports of the balance quantities of tobacco mentioned above.

The Government have been impressing upon the Russians to fulfill their export targets to India, so that adequate funds are generated for fulfilling the targets of Indian exports in the trade protocol.

Shareholdings of Multinationals in Indian Companies

*249. SHRIRAM NARESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have permitted multi-nationals to increase their shareholdings in Indian companies promoted by them?

(b) if so, the conditions governing this and the procedure/criteria laid down to determine the price to be paid for the additional shares;

(c) whether in some cases the prices of shares so fixed is lower than the prevailing market price;

(d) if so, the reasons therefore;

(e) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (e). The procedure for enhancement of foreign equity in Indian Companies is laid down in Press Note 13 dated 29.6.92 issued by Ministry of Industry. It says that following issue of guidelines by the SEBI on 11th and 17th June, 1992 existing companies wishing to raise foreign equity upto 51% can do so through a preferential allocation of shares provided this is approved by the shareholders in a special resolution under Section 81 (1) (A) of the Companies Act. With the abolition of control over pricing of new issues the price of such issues is determined by the shareholders and is not subject to government control. These instructions also apply to closely held companies as also to companies where there is no foreign shareholding at present.

Loans by LIC Housing Finance Limited

* 250. SHRI HARADHAN ROY: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation Housing Finance Ltd. propose to set up centres in various States including West Bengal for intensive grant of housing loans under "Own Your Home Scheme";

(b) if so, the details thereof including the names of places where these centers are likely to be set up; and

(c) the details of the loans proposed to be provided for this purpose by Life Insurance Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Yes, Sir. The LIC

Housing Finance Ltd. will be opening its offices at Howrah and Siliguri and a unit office at Asansol in West Bengal. All over the country, it proposes to open 16 more area offices.

(c) During the current year, 4000 individual loans for approximately Rs. 30 crores are expected to be sanctioned by the Company through its offices in West Bengal. All over the country, the Company expects to Sanction 75000 individual loans for Rs. 650 crores.

Bank of Madura Limited

*252. SHRI ANNA JOSHI: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank has declared liquidation of the Bank of Madura Ltd. in April-May 1992;

(b) if so, the reasons therefor;

(c) the manner in which the interest of the share-holders, depositors and bank account holders are to be safeguard; and

(d) how the liabilities of the bank are proposed to met?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) No, Sir.

(b) Does not arise.

(c) and (d). Reserve Bank of India have reported that the bank's financial position is satisfactory.

Renewal of Defaulted Accounts by Banks

*253. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state:

(a) whether cooperative banks as well as nationalised banks; in order to show lower percentage of overdues, renew their defaulted accounts which are otherwise not recoverable,

(b) if so, the reasons therefor;

(c) the control the Reserve Bank of India have on such malpractices;

(d) the corrective steps taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). A Statement is laid on the Table of the House.

STATEMENT

(a) to (d). Reserve Bank of India (RBI) have reported that defaulted accounts are not routinely renewed by public sector banks. Facilities like cash credit, overdraft, bills purchased/discounted are subject to annual review/renewal on the basis of necessary financial data furnished by the borrowers and after taking into account all irregularities pointed out in internal inspection notes, external auditors' reports and RBI inspection reports. Advances which have major defaults are not renewed. Advances which have only procedural irregularities are, however, considered for renewal or rephasing of their repayment schedules. The cooperative banks do not generally renew the defaulted accounts.

All public sector banks are inspected by the RBI every year. The main findings are conveyed to the banks concerned and are also discussed with their management. The banks have also been advised by RBI to designate officers to closely monitor the top sticky borrowal accounts.

War Widows Rehabilitation Centres in Gujarat

*254. DR. AMRIT LAL KALIDAS:
SHRI HARISINGH CHAVDA:

Will the Minister of DEFENCE be pleased to state:

(a) the number of rehabilitation centres set up for the war-widows in Gujarat and the location thereof;

(b) the amount allocated to these centres during each of the last three years and the details of their activities;

(c) whether the Government have received complaints or representations regarding improper functioning of these centres; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) (a) No Rehabilitation Centre for war widows has been set up in Gujarat.

(b) to (d). Do not arise.

[Translation]

Consignment Tax

*225. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether a proposal to levy tax on the inter-State consignment of goods is under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) and (c). The National Institute of Public Finance and Policy which was requested to look into this issue particularly about the nature of transactions and the types of commodities to be exempted from the proposed levy had submitted its report in October 1991. The Tax Reforms Committee headed by Dr. Raja Chelliah has also, in its interim report submitted to Government made certain observations relating to Consignment tax. These observations of the Tax Reforms Committee as well as the report of the National Institute of Public Finance and Policy have been sent to all the State Governments and Central Ministries for their comments. So far comments have been received from all concerned Central Ministries and 12 State Governments. As soon as the comments are received from the remaining State Governments also, it is proposed to convene a meeting of all concerned to take a final view in the matter.

[English]

Export of Tobacco to Russia

*256. SHRI DATTATRAYA BANDARU: Will the Minister of COMMERCE be pleased to state:

(a) whether a trade protocol with Russian Federation for export of tobacco and cigarettes was signed in February, 1992;

(b) if so, whether Russia has imported tobacco and cigarettes as per their commitment;

(c) if not, the reasons therefor and the quality of tobacco and cigarettes actually imported by Russia so far;

(d) whether the excess stocks of tobacco and cigarettes in the market have resulted in a glut forcing the prices of tobacco to come down; and

(e) if so, the action proposed to be taken by the Government to protect the interests of the tobacco growers?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) to (e). A statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir.

(b) and (c). Russia placed orders for 15,000 tons of tobacco in March, 1992 as against Trade Plan Provision of 25,000 tons. In respect of cigarettes, orders were placed for about 2,500 million pieces but the contracts have not yet been registered by the concerned exports. There were no exports of tobacco and cigarettes till June, 1992 as LCs were not opened even for the contracted quantities. LCs for an amount of US \$ 25 million covering a quantity of 9,600 tons of tobacco were opened in last week of June & 1st week of July and the export of these, 9,600 tonnes in progress.

(d) There has been a decline in the prices of tobacco this year as compared to the previous year.

(e) Government has already advised the Tobacco Board to fix the size of the crop after careful assessment of the demand and the exigencies of the market situation, in consultation with the representatives of the trade and the growers of tobacco.

Export of Gold Jewellery

*257 SHRIMATI GEETAMUKHERJEE:
Will the Minister of COMMERCE be pleased to state:

(a) whether the export of gold jewellery has come to a standstill for the last few months;

(b) if so, the details thereof and the reasons therefor;

(c) whether the State Bank of India has failed to supply sufficient gold to the exporters because of lack of resources to procure gold following the security scam;

(d) if so, the details thereof; and

(e) the measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) and (b). No, Sir. In fact the export of gold jewellery from April to June 1992 was higher than the corresponding period last year.

(c) and (d). State Bank of India have reported that for some time due to problems associated in conversion of imported gold by the Mint, there was some disruption in supply. The insufficiency of supply of gold was not due to lack of resources with the State Bank of India.

(e) State Bank of India have now been permitted to import gold of 0.995 fineness also and supply it directly to the gold jewellery exporters. Additionally, Minerals & Metals Trading Corporation of India Limited have also been notified as an agency to supply gold to the jewellery exporters in the domestic tariff area.

National Highways

*258. SHRI KRISHAN DUTT
SULTANPURI:
DR.V. RAJESWARAN:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the roads/State Highways which are proposed to be declared as National Highways during the Eighth Five Year Plan, State-wise;

(b) the details of roads proposed to be declared as National Highways during 1992-93 and

(c) the details of the proposals for construction of bridges on National Highways during the year 1992-93 as well during the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). A statement is laid on the Table of the Sabha.

STATEMENT

(a) and (b). Various State Governments have sent a total of 135 proposals aggregating to approx. 37,566 Kms for declaration as new National Highways during the 8th Five Year Plan. In order to examine the proposals in detail with respect to the laid down criteria, the State Governments were requested to send information about each proposal in the prescribed proforma bringing out the complete details/justification etc. This information is still awaited from a number of States. There is also paucity of funds. As such, it is too early to indicate decision about new National Highways in the 8th Plan including the year 1992-93.

(c) Proposals for sanction of 141 bridges on different National Highways are included in the Annual Programme for 1992-93. Details of bridges estimated to cost Rs. 500 lakhs and above are given in the list attached.

Proposals for construction of bridges on National highways during the year 1992-93.

Sl. No.	Name of the Work	Estimated cost of the work (Rs. in lakhs)
1	3	3
	<i>Delhi</i>	
1.	Widening of Nizamuddin Bridge on NH 24	3000.00
	<i>Goa</i>	
2.	Strengthening of Zuari bridge	600.00
	<i>Gujarat</i>	
3.	Construction of additional lane bridge across Narmada river near Zadeshwar including approaches between km 19/0 -198/0 on NH - 8.	4000.00
	<i>Himachal Pradesh</i>	
4	Construction of bridge over Chakki khad on NH - 20	2000.00
	<i>Karnataka</i>	
5.	Construction of new bridge across river Sharavathi on NH 17 including approaches	2000.00
6.	Rehabilitation of existing bridge across Sharavathi river on NH-17	500.00
	<i>Kerala</i>	

<i>Sl. No.</i>	<i>Name of the Work</i>	<i>Estimated cost of the work (Rs. in lakhs)</i>
1	2	3
7.	Varpauzha bridge at km. 431-432 on NH-17	2220.00
8.	Arapuzha bridge on Calicut Bypass on NH-17	600.00
9.	Akulam bridge on Trivandrum Bypass on NH- <i>Madhya Pradesh</i>	600.00
10.	Seonath bridge in km. 318/8 on NH-6 <i>Maharashtra</i>	500.00
11.	Bassein Creek bridge in km. 497/0 NH-8 <i>Punjab</i>	1800.00
12.	Sirsa Nadi in Km. 56 on NH-21 <i>Rajasthan</i>	790.00
13.	Kali Sindh Bridge in km. 346 of NH-12 <i>Uttar Pradesh</i>	900.00
14.	Yamuna Bridge at Naini at Allahabad on NH -27	9000.00

[Translation]

Loans to Government of Uttar Pradesh

259. SHRI ARJUN SINGH YADAV: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans sought by the Government of Uttar Pradesh during the last two years and the purposes thereof;

(b) the amount of loans sanctioned to the State Government during the above period;

(c) whether the amount sanctioned was far less than the amount asked for by the State Government; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) Government of Uttar Pradesh had sought a long term plan loan of Rs. 500 crores in 1990-91 and Rs. 787 crores in 1991-92 for covering gap in resource on revenue account in terms of para 7.31 of the second report of the Ninth Finance Commission. They also sought a special loan assistance of Rs. 127 crores in the form of 50% of the non-reimbursable local cost of Rs. 254 crores of the Japan aided Anpara 'B' Thermal Power Project for 1991-92.

(b) The Ninth Finance Commission in para 7.31 of their second report suggested that the Centre should make good a part of the overall gap to ten States including Uttar Pradesh. This suggestion of the Commission which was not in the nature of the

recommendation was not accepted by the Government. Hence the question of releasing any fund to Uttar Pradesh Government on this account did not arise. Therefore, the requests for long term loans of Rs. 1500 crores in 1990-91 and Rs. 787 crores in 1991-92 were not agreed to.

However during 1990-91, Unit Trust of India invested an additional sum of Rs. 267 crores in small savings instruments in Uttar Pradesh against which the State got an additional small savings loans of Rs. 200 crores. Uttar Pradesh additional Central assistance towards some of its long standing special problems.

During 1991-92, as a special case, the request of the State Government for a loan assistance of Rs. 127 crores in the form of 50% of the non-reimbursable local cost was acceded to and Rs. 127 crores was released by Department of Power to the State Government through book adjustment against the customs duty payable on the machinery equipment laying a various ports.

(c) As against the loan of Rs. 500 crores sought by the State Government in 1990-91 and Rs. 914 crores sought by them in 1991-92, it received additional amount to the extent of Rs. 350 crores and Rs. 127 crores in 1990-91 and 1991-92 respectively.

(d) Because of severe resources constraints of the Centre, it was not possible to give any further financial assistance to the State Government during these two years.

[English]

Opium Cultivation

*261. SHRI SHARAD YADAV: Will the Minister of FINANCE be pleased to state:

(a) the places where opium cultivation is done in the country and the total area under

opium cultivation;

(b) the yield of opium from these areas during 1991-92;

(c) the estimated illegal production of opium in the country during the above period:

(d) the estimated clandestine diversion of legally produced opium for conversion into narcotics; and

(e) the shortcomings in the various preventive measures taken by the Government to check the illegal opium trade and the steps contemplated to strengthen these measures?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) (a) to (e). A Statement is laid on the Table of the House.

STATEMENT

Cultivation of opium poppy is undertaken only in the notified tracts in the notified tracts in the States of Madhya Pradesh, Rajasthan and Uttar Pradesh. During the year 1991-92, an area of about 14,214 hectares was licensed for poppy cultivation. Production of opium during 1991-92 was 4,68,494 kgs. at 90 OC (Provisional).

Illegal production of opium and diversion of legally produced opium from conversion into narcotic drugs being clandestine activities, their exact magnitude cannot be estimated.

Considering that cultivation of opium poppy is spread over 14,214 hectares and 6560 villages, some leakage from licit cultivation cannot be ruled out. To check illicit trade in opium and other narcotics, stringent legislations like Narcotic Drugs and Psychotropic Substances Act, 1985 and Prevention of Illicit traffic in Narcotic Drugs

and Psychotropic Substances Act, 1988 providing for deterrent punishments and preventive and intelligence arrangement in and around poppy-growing areas have been strengthened. Drug-enforcement agencies keep strict vigil and intensify enforcement operations during the entire season of cultivation, lancing and collection of opium. Close liaison is maintained among all Central and State enforcement agencies to effectively combat drug-trafficking.

Textiles Export Intensive Zone

*263. SHRI DHARMANNA MONDAYA SADUL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to set up Textiles Export Intensive Zones in the form of production centres in different parts of the country during the current year;

(b) if so, the details thereof; and

(c) the location of such centres?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) and (c). Do not arise.

Revival Plan of NJMC

*264. SHRI V. SREENIVASA PRASAD
SHRI R. SURENDER REDDY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the National Jute Manufacturers Corporation has submitted a detailed revival plan to the Union Government for approval;

(b) whether the Government have since

ascertained the cause of losses in NJMC;

(c) if so, the details thereof; and

(d) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). A statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir.

(b) and (c). Losses in NJMC can be attributed to, inter alia, low capacity utilisation due to obsolescence of machinery, surplus manpower, low productivity & interest burden on accumulated cash losses.

(d) Government has not yet considered the NJMC's proposals.

Non-Refund of Application Money

2527. SHRIRAM NAIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of complaints received by the Government from the investors during 1990-91 and 1991-92 regarding non-refund of application money together with interest after ten weeks of the last date of application for shares/debentures;

(b) whether any action has been taken by the Government against the erring companies;

(c) if so, the details thereof, Company-wise; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b). The department of Company Affairs and its field offices have been receiving a number of complaints including those relating to non-refund of application money and interest thereon. However, no separate statistics are centrally maintained in respect of complaints of the nature referred to. On receipt of complaints against any company, the matters were processed for ascertaining the factual position and for obtaining the reply of the company, to initiate further appropriate action under the Companies Act, 1956.

(c) and (d). In terms of Section 73(2A) of the Companies Act, 1956 action for prosecution in respect of 3 companies has been undertaken in the respective Courts by the Registrar of Companies under the direction of the Department of Company Affairs.

[Translation]

Privatisation of Road/Express Routes

2528. SHRI LALIT ORAON: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to amend the National Highways Act, 1956 to privatise the roads and express routes by levying fee on selected routes;

(b) if so, the outlines thereof; and

(c) the time by which the Government propose to implement it?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Yes, Sir. To augment resources for development of National Highways, it is proposed to involve private sector for the purpose. A prerequisite

for this is amendment of the National Highways Act, 1956, enabling fees to be levied on notified sections of National Highways, which has been introduced in the Lok Sabha on 27.2.1992.

Demand of Flowers in Developed Country

2529. SHRI GOVINDRAO NIKAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the demand for flowers has increased considerably in the developed countries;

(b) if so, the steps being taken by the Government to meet the demand;

(c) whether flower auction centre is likely to be set up in Singapore;

(d) if so, whether the Government propose to formulate any scheme to derive benefit from this; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) Floriculture has been identified as a thrust area and steps have been initiated to take advantage of increasing world demand.

(c) to (e). Singapore is reportedly starting a flower auction centre by 1993. As and when such an Auction Centre is set up at Singapore, exporters will be able to take advantage by way of sale of their produce and market information, etc.

[English]

Iron-Ore Export Quota

2530. SHRI LOKANATH CHAUDHARY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Mineral and Metals Trading Corporation has decided to bring down the iron-ore export quota through Paradip Port;

(b) if so, the details thereof and the reasons therefor; and

(c) the extent to which it is likely to affect the economy of the Paradip Port?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Japan has reduced the contracted quantity from Paradip Port from 17 lakh tonnes for 1991-92 to 11 lakh tonnes for 1992-93 because of high inventories what the Japanese Steel Mills and forecast of lower steel production in Japan during 1992-93.

(c) Iron ore accounted for about 25% of the total traffic through Paradip Port. Reduction in iron ore exports during 1992-93 through Paradip Port will not only affect the revenue of the port but will also lead to lower traffic of coking coal as adequate empty iron ore wagons will not be available for despatches of coking coal.

External Debt

2531. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the foreign exchange balance in SDRs and Rupees as on April 1, 1992;

(b) the additional external debt incurred

by the country during 1991-92 in SDRs and Rupees;

(c) the amount of trade balance for the year 1991-92 including invisible; and

(d) the estimated outlay on repayment of external debt during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The foreign exchange balance as on April 1, 1992 was Rs. 14578 crores equivalent to SRDs 4105 million.

(b) The additional external debt incurred by the country during 1991-92 is estimated external debt incurred by the country during 1991-92 is estimated to be Rs. 15901 crores equivalent to SRDs 4933 million.

(c) The provisional estimates indicates that the amount of trade balance including invisible for the year 1991-92 is adverse by about Rs. 8200 crores.

(d) The estimated amount of repayment of external debt during 1992-93 is Rs. 9424 crores.

Defence Production Unit, Saintala

2532. DR. LAXMINARAYAN PANDEYA: Will the Minister of DEFENCE be pleased to state:

(a) the number of local people proposed to be given employment in the defence production unit at Saintala, Orissa, and

(b) the number of persons out of them who were displaced following the execution of the project?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). Out of 1020 displaced families 241 persons have been given employment so far. Since recruitment

depends on the needs of the project and the candidates meeting the job requirements, it is not possible to predict at this stage as to when and how many of the remaining families will be provided with employment.

Recommendations of Amitav Ghosh Committee

2533. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether the recommendations of the Amitav Ghosh Committee on the modified form of the balance-sheet for banks have been deferred and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The recommendations of the Ghosh Committee have been accepted by Reserve Bank of India with certain modifications. Revised formats of balance-sheet and profit and loss account have accordingly been introduced for all commercial banks with effect from the year ended 31st March, 1992.

[Translation]

Development of Tea Gardens in Bihar

2534. SHRI SURYANARAYAN YADAV: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to develop tea gardens in tarai areas of Bihar; and

(b) if so, the places to which priority is proposed to be accorded in the current year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). While Govt. is interested to develop area under tea cultivation in Bihar, grant of exemption from State Land Ceiling Laws in respect of any

area to be taken up for tea cultivation is yet to be considered by the Bihar Government.

[English]

Export of Leather Goods To Germany

2535. SHRI SUBASH CHANDRA NAYAK: Will the Minister of COMMERCE be pleased to state:

(a) whether the export of leather goods to Germany has increased;

(b) if so, since which year and the extent of increase made during 1991-92 as compared to the last two years;

(c) whether the Government propose to further increase the export of leather goods to Germany during 1992-93;

(d) if so, the target set therefor; and

(e) the steps proposed to be taken to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) Exports of leather and leather goods to Germany have shown consistent increase in Rupee terms over the last few years and the extent of increase is indicated below:-

<i>Year</i>	<i>Exports (in Rs. crores)</i>
1988-89	253.14
1989-90	356.28
1990-91	630.81
1991-92	700.35

(Source: Council for Leather Exports)

(c) Yes, Sir.

(d) A target of Rs. 973 crores has been set by the council for leather export for export of leather and leather goods to Germany for the year 1992-93.

(e) Intensive Market promotion measures including participation in specialised Leather Fairs in Germany and product development efforts to make Indian Leather goods competitive have helped in increasing our exports and these measures are proposed to be continued and intensified.

Bank Lootings in Punjab and J & K

2536. SHRID. VENKATESWARARAO: Will the Minister of FINANCE be pleased to state:

(a) whether the militants in the State of J&K have looted up to Rs. 80 lakhs from banks, banking companies and pay rolls since January, 1990 till date;

(b) if so, the total lootings made by the militants in the banks in J&K and Punjab during the above period; and

(c) the action taken by the Government to prevent such lootings in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Information is being collected and will be laid on the Table of the House.

Exports of Crabs

2537. SHRI P.C. THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) the quantity and value of Crabs exported during each of the last three years and proposed to be exported during the

current year;

(b) the incentives being provided by the Government to encourage the export of Crabs?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Quantity and Value of Crabs exported during the last 3 years are as follows:

Qty. M. Tons
Value: Rs. lakhs.

	1991-92	1990-91	1989-90
Qty.	1166	1699	1260
Value	464.33	551.14	333.12

The export of this item during the current year is estimated to be about 1500 tonnes valued at Rs. 550 lakhs.

(c) the steps proposed to be taken by the Government in this regard?

(b) No special incentives are available for export of Crabs.

Smuggling of Foodgrains

2538. SHRI B. RAJARAVI AVRMA:
SHRI RAM VILAS PASWAN:

Will the Minister of FINANCE be pleased to state:

(a) whether foodgrains allocated to north eastern States under the public distribution systems are being smuggled out of the country;

(b) if so, the details thereof during the last two years and in 1992 so far; and

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b): Available reports indicate that foodgrains are being smuggled from the North-Eastern States into Bangladesh. However, since smuggling is a clandestine activity, it is not possible to estimate the quantity of this illegal outflow as well as that which is diverted from the Public Distribution System.

However, the quantity and value of foodgrains (rice and paddy) seized under the Customs Act, 1962 for attempted illegal export to Bangladesh from the North-Eastern States during the last 3 calendar years are given below:-

<i>Year</i>	<i>Quantity (In M.T.)</i>	<i>Value (Rs. in lakhs)</i>
1990	21	0.83
1991	120.6	3.37
1992 (upto May)	18.3	0.84

(c) The anti-smuggling agencies including the Border Security Force are alert against smuggling activities including that of foodgrains. Intelligence is targeted against smuggling activities and close coordination is maintained among all the agencies concerned with the detection and prevention of smuggling.

Financial Assistance by LIC to Kerala

2539. SHRITHAYILJOHNANJALOSE:

Will the Minister of FINANCE be pleased to state:

(a) the amount of financial assistance provided by the Life Insurance Corporation of India to Kerala for various projects during each of the last two years; and

(b) the names of the Projects for which LIC propose to provide funds the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):

(a) (Rs. in crores)	During the years
1990-91	1991-92
96.42	96.42

(b) During the current financial year 1992-93, the LIC of India propose to invest in the State of Kerala under its Socially Oriented Schemes, namely, State Government Social Housing Schemes, State Electricity Board, State Road Transport Corporation, Water Supply and Sewerage Schemes.

Setting up of Commercial Courts

2540. KUMARI PUSHPA DEVI SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to set up commercial courts;

(b) if so, the pattern in which these courts are likely to be constituted;

(c) the main functions of these courts; and

(d) the financial implication in setting up of these courts?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) At present there is no such proposal under consideration of the Govt.

(b) and (c). Do not arise.

India's Rank on Human Development Index

2541. SHRI B.N. REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether India ranks 121st among 160 countries on human development index, calculated by the United Nations Development Programme;

(b) if so, the reason thereof; and

(c) the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir. However, the views set forth in the Human Development Report necessarily do not reflect the views of UNDP, its Governing Council and other member Governments of UNDP, as it is the report of a professional independent team.

(b) The factors which have been taken into account while calculating Human Development Index are:- (i) Longevity (ii) Adult Literacy (iii) Mean years of school age and (iv) Real GDP per capita. Inspite of appreciable socio-economic progress in various parts of the country since

independence, the progress made has not been sufficient on account of the fact that we started with a very poor socio-economic base at the time of independence. Also investible surplus required for socio-economic needs of growing population has been inadequate. The latter is itself a result of the low level of development and developing economies with growing population are faced with this phenomenon.

(c) Conscious and coordinated efforts are proposed to be undertaken in the VIII Five Year Plan to improve our performance on life expectancy, adult literacy, mean years of school age and increase in real GDP per capita.

Agricultural Development in Defence Establishments

2542. DR. KARTIKESWAR PATRA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have started special drive for Agricultural Development of the Defence establishments;

(b) if so, the areas of Defence Establishments selected for this purpose; and

(c) the details of the proposals made in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) There is no policy to develop Defence lands for agricultural purposes as these are primarily to be used for Defence purposes. However, Defence lands which are temporarily surplus are leased out to ex-Servicemen and their co-operative societies and other eligible persons for agricultural purposes, on a short term basis.

(b) and (c). Do not arise.

Export Proceeds Blocked in Various Countries

2543. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of FINANCE be pleased to state:

(a) the total amount of export proceeds blocked in various countries due to political instability;

(b) whether E.C.G.C. has made any efforts to repatriate the export proceeds; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWARTHAKUR): (a) to (c). E.C.G.C. has reported that an amount of Rs. 371 crores approximately is blocked in various countries as on 31.3.1992. The reasons for non-realisation of these dues are mainly economic problems of the countries concerned. E.C.G.C. has been making efforts both directly as well as through diplomatic channels etc. with a view to obtaining repatriation of funds.

[Translation]

Plantation of Trees along National Highways

2544. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to plant along National Highways trees like Mango, Jamun and Tamarind, rosewood, teak, neem, etc., instead of fruitless like Babul etc;

(b) if so, the details thereof; and

(c) the work done by the Government in this regard during last three years?

THE MINISTER OF STATE IN THE
MINISTRY OF SURFACE TRANSPORT
(SHRI JAGDISH TYTLER): (a) to (c).

Plantation of trees along National Highways is an accepted policy of the Government since the last several years, and is a continuing activity depending on availability of land within the right-of-way where plantation can be done, adequacy of funds etc. A large length of National Highways has already been covered.

In most States, plantation of trees is being done through the State Forest/Horticulture Departments or in consultation with them. Species of trees is decided keeping in view the local rainfall, climate terrain, type of soil etc. Instructions have been issued to plant to plant fruit trees as far as possible.

[English]

Seizure of Narcotics

2545. SHRI RAM KAPSE: Will the Minister of FINANCE be pleased to state:

(a) the quantity and value of narcotic drugs seized in the country particularly in Bombay during the last two years; and

(b) the number of persons arrested and convicted in this connection during the above period in the country and particularly in Bombay?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
RAMESHWAR THAKUR): (a) and (b). The requisite information is placed in the statement A&B respectively.

STATEMENT

Quantity and value of drugs seized in India and Particularly in Bombay during 1990 and 1991

Sl. No.	Name of the drugs	Quantity and Value of Drugs Seized									
		1990					1991				
		In India		In Bombay			In India		In Bombay		
		Qty. In kgs.	Value Rs.	Qty. in Kgs.	Value Rs.		Qty. in kgs.	Value Rs.	Qty. In kgs.	Value Rs.	
1	2	3	4	5	6	7	8	9	10		
1	Opium	2114.000	-	Nil	-	2145.000	-	160.000	-		
2.	Morphine	6.000	-	2.000	-	6.000	-	3.000	-		
3.	Heroin	2193.000	-	990.000	-	622.000	-	326.000	-		
4.	Ganja	39090.000	-	40.000	-	52633.000	-	1123.000	-		
5.	Hashish	6388.000	-	1478.000	-	4413.000	-	1530.000	-		
6.	Cocaine	1.000	-	Nil	-	0.008	-	Nil	-		
7.	Methaqualone	2141.000	-	2119.000	-	4415.000	-	4415.000	-		

STATEMENT

Number of Persons Arrested and Convicted during 1990 and 1991 for Drug Related Offences

Number of Persons Arrested and Convicted									
1990					1991				
In India		In Bombay		In India		In Bombay		Remarks	
Arrested	Convicted	Arrested	Convicted	Arrested	Convicted	Arrested	Convicted		
1	2	3	4	5	6	7	8	9	
4302	511	194	330	5300	855	339	425	Persons arrest in previous years may be convicted in subsequent years and therefore, the number of persons convicted in Bombay in 1990 and 1991 is more than the number of person arrested in those years.	

Export of Pulses

2546. SHRI K.P. REDDAIAH YADAV: Will the Minister of COMMERCE be pleased to state:

(a) the quantity of pulses exported during 1991; and

(b) the additional amount earned therefrom in comparison to 1990?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). India is an importer of pulses. Export of pulses is therefore not generally permitted. However, some small quantities of pulses processed out of the pulses imported under the Advance Licensing Scheme/Pass Book or by an approved 100% export oriented unit are allowed to be exported. Figures of such exports are not separately available.

Performance of National Sericulture projects

2547. SHRI VIJAY NAVAL PATIL: Will the Minister of TEXTILES be pleased to state:

(a) whether the aid provided by the World Bank towards National Sericulture Projects in India are not being utilised properly;

(b) if so, the reasons for poor performance of the sericulture Projects in spite of heavy investment;

(c) whether the Government have set up an expert committee to look into the working of Sericulture Project;

(d) if so, the details thereof; and

(e) the steps taken/proposed to be taken to streamline the performance of Sericulture Projects?

THE MINISTER OF STATE TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). No, Sir. The amount is being utilised properly and in spite of the complexity of the project, the

progress of its implementation has by and large been satisfactory.

(c) and (e). A National level Steering Committee under the Chairmanship of Secretary (Textiles) has been constituted to review/monitor the entire National Sericulture Project periodically. The National Sericulture Project in Traditional States is being reviewed by the Steering Committees of respective States. In Pilot States, Distt. level monitoring Committees have been constituted for the purpose.

The R&D Projects/programmes of Central Silk Board are reviewed/monitored by All India Sericulture Research Co-ordination Committee (AISRCC) headed by a renewed scientist. Research Advisory Committees under AISRCC have also been constituted for each Regional Research Station. The Sericulture Steering Committees constituted by Central Silk Board to review the States programmes are also reviewing the progress of National Sericulture Project in respective States.

Besides, periodical reviews of the various projects/programmes taken up by the Central Silk Board are being carried out by the Central Board in its meeting held from time to time.

Packaging Material for Tea

2548. SHRI BIJOY KRISHNA HANDIQUE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government proposed to find a new packaging material for tea as an alternative to plywood to save trees and forests;

(b) if so, the details thereof;

(c) whether any time-bound research programme has been drawn up in this regard, and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) and (b). As an alternative to wood for bulk packaging of tea, material like polylined jute bags, multiwall paper sacks have been found suitable and are in use.

(c) and (d). During 1985-86 and 1986-87 a two year project was launched by Indian Institute of Packaging (IIP), Bombay on behalf of Tea Board for identification of suitable alternative bulk packaging systems for packaging CTC tea. During 1990-91 and 1991-92 the Institute has launched a two year project for identification of suitable alternative for packaging tea in retail packs.

[Translation]

Dues from Government of Punjab

2549. SHRI MOHANSINGH (DEORIA): Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Punjab has requested the Union Government for waiving of its dues amounting to Rupees 6600 crore; and

(b) if so, the reaction of their Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) yes, Sir.

(b) A Group of officers representing the Ministries of Finance and Home Affairs and the Planning Commission has been set up to

go into the Financial imbalance faced by Assam, Jammu & Kashmir and Punjab. It has been decided to keep the recovery of special Plan loans given to Punjab (repayment of which was to commence from 1.7.1992 after the expiry of moratorium) in abeyance pending submission of the report by the Group.

Pending pension Cases

2550. PROF. PREMDHUMAL: Will the Minister of DEFENCE be pleased to state:

(a) the total number of cases regarding Pension of Ex-Servicemen pending with the Ministry, State-wise;

(b) whether the Government proposed to take steps for early disposal of these cases;

(c) if so, the details thereof; and

(d) the time schedule fixed for disposal of all the pending cases?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) & (d). State-wise statistics of pension claims of ex-servicemen are not maintained by Pension Sanctioning Authorities viz., Chief CDA (P), Allahabad; CDA (Navy), Bombay, and CDA (Air Force), New Delhi.

There are no cases pending with the Ministry of Defence. The number of pension claims pending finalisation with the pension Sanctioning Authorities as on 30.6.1992 is as below:-

	<i>Retiring/Service Pension Claims</i>	<i>Disability Pension Claims</i>
(i) Army	253	
(ii) Air Force	78	1680
(iii) Navy		
Total:-	331	1680
Grand Total:-	2011	

Out of 331 pending cases on account of Retiring/Service pension, 249 cases are being notified by Pension Sanctioning Authorities. As regards the remaining 82 cases, finalisation is help up for want of documents/information, etc., from the concerned Service HQs/Record, offices.

Out of 1680 pending disability pension cases, 423 are under the process of notification and the remaining 1257 cases are awaiting finalisation for want of information/documents from ROs/Hospitals etc.

The pending cases are closely monitored in the office of the Pension Sanctioning Authorities through the claim registers for speedy disposal.

[English]

Changes in Indian Labour Laws

2551. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether the foreign investors particularly Japan have asked for some changes in Indian Labour laws as a condition for rapid investment of their funds in India;

(b) if so, the details thereof; and

(c) the reaction of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). A Japanese Economic Mission consisting of Industrialists had visited India and in the course of their visit made a number of suggestions for improving Japanese investment opportunities in India. These included a review of labour related laws (introduction of better balanced policies in the interests of employer and employees).

They were informed that in India labour related laws are reviewed from time to time with a view to protesting interests of the employees and promoting healthy employer-employees relations.

Attachment of Shares

2552. SHRI HARI KISHORE SINGH:
DR. KARTIKESWAR PATRA:

Will the Minister of FINANCE be pleased to state:

(a) the names of companies whose shares have been attached by the income tax authorities under section 132(5) and names of brokers/sub-brokers whose shares/properties have been attached so far by different authorities in the current year;

(b) whether the Government are aware of the tremendous impact of such actions on the stock market transactions leading to closure of some major stock exchanges;

(c) the steps by the Government to announce the modalities of transactions of these attached-shares; and

(d) the action taken/proposed to be taken by the Government to restore confidence in the stock markets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The Custodian appointed under the Special Court (Trial of Offences relating to transactions in securities) Ordinance, 1992 has issued two notifications dated 8.6.92 and 13.6.92 and two dated 2.7.92 in respect of 39 person listed in the statement 'A' attached and, therefore, in terms of Section 3 (3) of the said Ordinance all movable and immovable properties belonging to these 39 persons were attached immediately. In order to protect the interests of the revenue representing tax demands

likely to be raised in future, provisional attachments under Section 281B of the Income Tax Act have also been made by the Assessing Officers in respect of shares/properties of 25 persons listed in statement, 'B'. Section 132 (5) does not provide for attachment of shares.

(b) to (d). This matter is presently *sub judice* and is being heard by the Special Court of Hon'ble Justice S.N. Variava on the basis of Miscellaneous Petitions filed by the Bombay, Calcutta and Delhi Stock Exchanges.

STATEMENT - A

- | | |
|--|--|
| 1. M/s. Harshad S. Mehta, Proprietary concern. | 15. Growmore Research & Assets Management Ltd. |
| 2. M/s. Ashwin S. Mehta, Proprietary concern. | 16. Growmore Leasing & Investment Pvt. Ltd. |
| 3. M/s. J.H. Mehta, Proprietary concern. | 17. Growmore Exports Pvt. Ltd. |
| 4. Mr. Harshad S. Mehta | 18. Aatur holdings Pvt. Ltd. |
| 5. Mr. Ashwin S. Mehta | 19. Harsh estatees Pvt. Ltd. |
| 6. Mr. Hitesh S. Mehta | 20. Cascade Holding Pvt. Ltd. |
| 7. Mr. Sudhir S. Mehta | 21. Orion Travels Pvt. Ltd. |
| 8. Mrs. Jyothi H. Mehta | 22. Fortune Holdings Pvt. Ltd. |
| 9. Mrs. Deepika A Mehta | 23. Treasure Holding Pvt. Ltd. |
| 10. Mrs. Pramila H. Mehta | 24. Velvet Holding Pvt. Ltd. |
| 11. Harshad S. Mehta,, H.U.F. | 25. Eminent Holding Pvt. Ltd. |
| 12. Ashwin S. Mehta, H.U.F. | 26. Pallavi Holding Pvt. Ltd. |
| 13. Hitesh S. Mehta, H.U.F. | 27. Zest Holding Pvt. Ltd. |
| 14. M/s Sunrise Enterprises | 28. Topaz Holding Pvt. Ltd. |
| | 29. Divine Holding Pvt. Ltd. |
| | 30. Shri Abhay Dharamsinh Narottam |
| | 31. Shri Hiteer Prasar Dalal |
| | 32. Shri C.L. Khemal |
| | 33. Shri A.N. Bavadekar |
| | 34. Shri R. Sitaram |
| | 35. Shri Bhupen Dalal |
| | 36. Shri J.P. Gandhi |
| | 37. Shri T.B. Ruia |

38. Faigrowth Financial Services Ltd.

23. Smt. Raseela Mehta

39. Shri R. Ganesh

24. Shri Hitesh S. Mehta

STATMENT - B

25. Kesude Inv. & Trading Co. (P) Ltd.

Monopoly Cotton Purchase Scheme of Maharashtra

1. Shri Bhupen Dalal

2. Shri Milan B. Dalal

3. CIFCO properties Ltd.

4. Champaklal Investment & Financial Consultancy Ltd.

5. CIFCO Finance Ltd.

6. Shri Ramdas & Co.

7. Arcadia Investment Co. Ltd.

8. Oceanic Investments Ltd.

9. Jai Krishna (P) Ltd.

10. Apurva Investments Co. Ltd.

11. Asian Holdings (P) Ltd.

12. Foods & Inn Ltd.

13. Milan Investments Co. Ltd.

14. Amalgamated Electricity Co. Ltd.

15. Tropical Investments Co. Ltd.

16. CIFCO Stock Brokers.

17. Shri Harsahd S. Mehta.

18. Smt. Jyoti H. Mehta.

19. Shri Aswin S. Mehta

20. Shri Sudhir S. Mehta

21. Smt. Deepika A Mehta

22. Ms. Pragma Mehta

2553. SHRI RAMACHANDRA GHANGARE:

SHRI ANKUSHRAO
RAOSAHEB TOPE:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have given clearance for the continuation of the Monopoly Cotton purchase Scheme of Maharashtra and if so, the duration thereof;

(b) whether the Union Government have received any request from the Government of Maharashtra and cotton growers that the grant may be given for a minimum of five year; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). The Government of Maharashtra had sought extension of the Scheme of Monopoly Procurement of Cotton in the State for a period of ten years with effect from 1st July, 1990. Government have granted extension to the Scheme for a period of 3 years with effect from 1st July, on the existing terms and conditions.

self-sufficiency in Rubber

2554. DR. R. MALLU: Will the Minister of COMMERCE be pleased to state:

(a) the time by which the Rubber Board is likely to achieve self-sufficiency in Rubber;

(b) whether the Rubber Board has sought World Bank assistance in this regard; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) Self-sufficiency in natural rubber is expected to be achieved by the close of 8th Plan period.

(b) and (c). The Government of India has sought the assistance of the World Bank Group to harness enough financial and other support to implement various activities of the Rubber Board which include:-

- (i) Financial assistance to rubber growers;
- (ii) Setting up of processing factories and to improve the research and training facilities;
- (iii) Replantation covering an area of 40,000 hectares in the traditional areas of Kerala and Tamil Nadu;
- (iv) New Rubber Plantation covering an area of 30,000 hectares (23,000 hectares in traditional areas in Tripura and 2,000 hectares in other selected non-traditional areas).
- (v) Productivity enhancement in 60,000 hectares of small holdings;
- (vi) Financing of modern rubber processing facilities such as latex factories, crumb rubber factories etc.
- (vii) Strengthening infrastructural facilities for rubber such as for research, training, extension services etc.
- (viii) In addition to the involvement of women and SC/ST people in new planting and replanting programmes of rubber, the Project

would assist in the promotion of a number of income generating activities such as bee keeping, sericulture, inter-cropping and spice and medicinal herb cultivation etc. in Tripura.

The amount of assistance negotiated is an International Development Association (IDA) credit of Special Drawing Rights (SDR) 66.4 million (equivalent to US \$ 92 million).

Servicing of Aircraft at Hal

2555. SHRIG. MADEGOWDA: Will the Minister of DEFENCE be pleased to state:

(a) the total number of Indian and foreign aircraft overhauled by the Hindustan Aeronautics Limited during the last two years and upto the end of May this year; and

(b) the amount earned from overhauling and servicing of these aircraft by HAL?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) It is not in public interest to disclose the details.

(b)	Year	Rs. in crores
	1990-91	80.82
	1991-92	108.67

IMF/ World Bank Directives Regarding Subsidies

2556. SHRI AJOY MUKHOPADHYAY:

SHRI DILEEP BHAI SANGHANI:

Will the Minister of FINANCE be pleased to state: *

(a) whether the IMF and World Bank have asked for withdrawal of subsidies on some essential commodities;

(b) if so, the reaction of the Government thereto;

(c) whether the Government are contemplating to withdraw the subsidies on these items of their own; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) Does not arise.

(c) and (d). The fiscal correction and consolidation programme undertaken by Government calls for rationalisation of subsidies. For example, Export subsidies have been discontinued owing to changed circumstances. A Parliamentary Committee is presently examining fertiliser prices and subsidy structure.

Cotton Export Policy

2557. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of TEXTILES be pleased to state:

(a) whether some time back the Standing Advisory Committee on Agriculture has recommended that the export of cotton should not be less than 5 lakh bales every year;

(b) if so, the details of the recommendations thereof; and

(c) the action taken/proposed to be

taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The Standing Advisory Committee on Agriculture (SAC) of the Ministry of Agriculture had recommended in July, 1990 that a minimum export quota of 10 lakh bales of cotton may be released every year.

(c) No final decision has been taken by the Government on these recommendations.

Inflation Rate

2558. SHRI CHANDRA JEET YADAV: Will the Minister of FINANCE be pleased to state:

(a) the details of the commitments made by the Government to the International Monetary Fund to bring down the rate of inflation during the last year and the extent to which the rate of inflation has actually come down; and

(b) the commitment made to the IMF to bring down the rate of inflation during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The inflation rates targeted for last year and the current year, as communicated to the International Monetary Fund, along with actual rate for last year are given below:-

Inflation rates (end-period) in terms of WPI

(Base: 1981-82 = 100)

<i>Year</i>	<i>Original Programme</i>		<i>Actual</i>
1	2.		3.
1991-92	9.0	13.6	
1992-93	8.0		

[Translation]

[English]

Loans for Purchase of Houses

2559. SHRIMATISHEELA GAUTAM:
SHRI RATILAL VARMA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation of India provide loan for purchase of flats/house;

(b) if so, whether this facility is being provided in Delhi by the Life Insurance Corporation of India to purchase Delhi Development Authority flats and private flats;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Yes, Sir.

(c) A subsidiary of the Life Insurance Corporation of India, namely the LIC Housing Finance Ltd. is providing loans to purchase flats from Delhi Development Authority and private builders under its two schemes viz. Jeevan Niwas and Jeevan Kutir. Loan are also available for construction or extension of house.

(d) Does not arise.

Funds for Development of Kuchli Bari

2560. SHRIPAWANKUMAR BANSAL:
Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government have released certain funds for the development of Kuchli Bari block of West Bengal comprising the Tin Bigha - corridor where rights of passage have been given to Bangladesh;

(b) if so, the details thereof; and

(c) the progress made so far in completion of the works undertaken with the above funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Yes, Sir.

(b) Government of India have approved additional Central assistance of Rs. 3.14 crores to the Government of West Bengal to enable them to take up the development works in the vicinity of Tin Bigha corridor. Rs. 2 crores has been released to the State Government during 1991-92 and the remaining Rs. 1.14 crores

(c) A statement is enclosed.

STATEMENT

Statement showing the details of the development schemes to be carried out from the additional Central assistance of Rs. 3.14 crores and the progress made as reported by the Government of West Bengal in the completion of the works undertaken with the above funds.

<i>Development Schemes</i>	<i>Allocation of funds (Rs. lakhs)</i>	<i>Progress of schemes as reported by Govt. of West Bengal.</i>
1. Construction of a pucca bridge over river Sati and construction of a few roads:	100.00	Work Order has been issued in respect of the pucca bridge over river Sati.

<i>Development Schemes</i>	<i>Allocation of funds (Rs. lakhs)</i>	<i>Progress of schemes as reported by Govt. of West Bengal.</i>
2. Construction of some zilla parishad roads and replacement of wooden bridge by a pucca bridge on the feeder road.	70.00	Zilla Parishad has started work.
3. Strengthening of Kuchil Bari embankment on Teesta river	22.00	The work has been completed at an approximate cost of Rs. 22 lakhs.
4. Construction of six-bedded P.H.C. at kuchli Bari	40.00	Construction work has started.
5. Construction of Police station, residential accommodation and communication facilities.	60.00	Land acquisition proceeding have started. The work is likely to commence shortly.
6. Construction of East-West road, Drop Gates and fencing of Corridors.	161.00	Works have been completed by the CPWD.
7. Lighting arrangements and Public Address System.	05.01	Works have been completed by the CPWD.
Total.	313.82	
Say	314.00	

[Translation]

Water supply scheme for Ramgarh Cantonment Area

2561. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of DEFENCE be pleased to state:

(a) whether the water supply scheme for Ramgarh Cantonment is pending for completion for a long time due to financial problems;

(b) if so, the whether the Cantonment Board has demanded certain amount for the completion of the pending work;

(c) If so, the details thereof; and

(d) if so, the time by which the Government propose to sanction the amount?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d). A statement is attached.

STATEMENT

In order to improve water supply in Ward Nos. 2 to 5 of Ramgarh Cantonment, a water supply scheme was sanctioned by the Government at an estimated cost of Rs. 69.66 lakhs and, accordingly, Rs. 69.66 lakhs were provided to Cantonment Board as special grant-in-aid. The scheme is under implementation. The Cantonment Board have subsequently submitted a revised scheme, at an estimated cost of Rs. 148.66 lakh, to cover more areas and have requested for additional grants-in-aid of Rs. 79 lakhs. It has not been possible to release the required amount due to budgetary constraints.

Items Reserved for handloom Sector

2562. DR. MAHADEEPAK SINGH
SHAKYA:
SHRI NITISH KUMAR:

Will the Minister of TEXTILES be pleased to state:

(a) whether the attention of the Government has been drawn towards the news-item captioned " Centre Urges to Reserve 22 Items for Handloom Weavers" appearing in Economic Times dates 12th May, 1992;

(b) if so, the details of the items proposed to be reserve;

(c) whether All India Weavers Conference have submitted their demand to the Government requesting restricting the Fabrication of 22 types of cloth for handloom sector only;

(d) if so, the details thereof; and

(e) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI ASHOK
GEHLOT): (a) Yes, Sir.

(b) A list of 22 items reserved for handloom sector is at statement " A "

(c) Yes, Sir.

(d) All India Weavers Conference has urged the Government to get the stay vacated on the operation of the Handlooms (Reservation of Articles for Production) Act, 1985 and the orders issued thereunder reserving 22 item as list in the Statement " A " for exclusive production on handlooms.

(e) As a policy, measure, Government is committed to reservation of products for exclusive production in handlooms and is taking all possible steps to expedite hearing and decision in the case pending in the Supreme Court.

STATEMENT A

S.No.		Item	Range of Items Reserved for Production by Handloom		
1	2	3			
1	Saree.	Sarees with woven borders or headings and with extra warp or extra weft anywhere in the fabric (except those made from 100% synthetic fibres and those made with more than 45% by weight of man-made fibres)			
2.	Kotah Doria Saree.	These sarees having corded effect in stripes of check Pattern made of cotton or/cotton as one of the major component in the blend / union.			
3.	Tie and Dye Saree and Material.	All Tie & Dye Saree and material.			
4.	Dhoti.	Dhoties with woven borders with extra warp the border (except those made from 100% sythetic fibres and those made with mre than 45% weight of man-made fibres).			
5.	Gamcha and Angavastran	(a) Only Cotton Gamchas produced in a loose weave. (b) Plain woven Angavastrams with border and with extra warp in the border made of any fibre except spunsilk.			
6.	Lungi.	Plain woven check lungies made off any fibre except spunsilk.			
7.	Shirlings	(Only 100% cotton check shirlings.			

S.No. Item		Range of Items Reserved for Production by Handloom	
1	2.	1	3
8.	Crepe fabrics.	Only 100% cotton crepe fabric produced using highly twisted yarn.	
9.	Towels.	Towels with borders or headings made of cotton or blend of cotton (except terry towels).	
10.	(a) Khes.	Cotton or art silk khes fabrics in double cloth weave using counts ranging from 2/17s to 2/22s in warp and 8s to 12s in weft.	
	(b) Bed Sheet	Cotton or art silk bed sheets with coloured woven border or headings.	
	(c) Bed Cover	Cotton or art silk bed covers with decorative or coloured woven borders or headings.	
	(d) Counter Pane	Cotton or art silk counter panes with woven borders or headings woven in raised figurees.	
	(e) Furnishing	Cotton or art silk furnishings (including tapestry woven in double cloth or pique weave.	
11.	Table Cloth Table Mat & Napkins	Cotton or art silk items having woven borders on all the four sides.	
12.	Duster & Basta	Cotton Dusters and Bastas woven in plain or twill weave using yarn of counts not exceeding 10s.	
13.	Chaddaar	Chaddars with check or striped pattern woven using yarn of counts not exceeding 10s.	

S.No.	Item	Range of Items Reserved for Production by Handloom		
		1	2	3
14.	Jamkkalam Durry or			Mono coloured fabrics produced using coarse yarn ranging from 4S to 12S in warp and weft, made of cotton or art silk or in combination with wollen yarn.
15.	Bukram Cloth			Bukram cloth made from cotton, Wool, jute or in blends produced using counts of 8S to 12S in warp and weft.
16.	Mashru Cloth			Mashru cloth in satin weave having coloured stripes with silk or art silk in warp and cotton in weft.
17.	Low reed pick cloth			(i) Cotton cloth with 20S yarn in warp and weft with reeds and picks less than 36 and 32 respectively. (ii) Cotton cloth with 22s to 40s yarn in warp and weft with reed and picks less than 40 and 36 respectively. (iii) Cotton cloth with 40s and above yarn in warp and weft with reed and picks less than 44 and 40 respectively.
NOTE: Nothing in this direction shall apply to				
(a) Dhoties and Saree.				

S.No.	Item	Range of Items Reserved for Production by Handloom
1.	2.	
		<p>(b) Sucies</p> <p>(c) Mosquito netting cloth</p> <p>(d) Leno cloth</p> <p>(e) Mesh cloth</p> <p>(f) Dyed and Printed cloth; and</p> <p>(g) Coated fabrics.</p> <p>(i) All Silk Sarees having more than 25% of pure silk by weight in combination with woven border/Pallav except Georgette, Chiffon and Crepe.</p> <p>(ii) All silk dhorties having more than 25% of pure silk by weight in combination with other fibres with woven borders.</p>
18.	Silk	
19.	Kambal or Kambalies	<p>Kambals produced using the wool of average 34 micron (fibre fineness) and coarser with a finished weight in range 300-450 gms.sq. with fibrous surface imparted by milling and raising (except those made of shoddy woollen year).</p>

S.No.	Item	Range of Items Reserved for Production by Handloom	
1.	2.	3.	
20.	Barrack Blankets.	Barrack blankets produced using natural grey/black Wool of average 34 micron and coarser with fibrous surface imported by milling and raising (except those made of shoddy woollen yarn).	
21.	Shawi, Loi Mufflers, Pankhi etc,	All such material Woven in designs using woollen yarn alone or in combination with other fibres.	
22.	Woollen Tweed	100% pure woollen tweeds in check or stripe designs and in twill weave woven using 7 Nm to 9 Nm yarn in warp and weft.	

Use of Jute Packaging

2563. PROF. MALINI
BHATTACHARAYA:
DR. ASIM BALA:
SHRI ZAINAL ABEDIN:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have revised the mandatory use of Jute Packaging Order of certain industries to use Jute packing in lieu of substitute products;

(b) if so, the details thereof;

(c) the total amount expected to be required for jute packaging; and

(d) the total amount now actually being used by the industries?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise.

(c) The amount of jute required for packaging depends upon the production of the commodities to be packed.

(d) 6.99 lakh tons of jute material is estimated to have been used for packing of food grains, sugar, urea and cement during 1991-92.

Sick Public Sector Undertakings

2564. SHRI NIRMAL KANTI
CHATTERJEE:
SHRI TARIT BARAN
TOPDAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to close down 47 chronically sick Central Public Sector undertakings as reported in the Business Standard dated May 19, 1992;

(b) if so, the details of the proposals in this regard; and

(c) the steps being taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Since industrial companies in the Public Sector are now covered by the Sick Industrial Companies (Special Provisions) Act, 1985, sick industrial companies in Public Sector will also be required to make a reference to the Board for Industrial and Financial Reconstruction (BIFR) under the provisions of the Act. There is no separate proposal in Government to close down 47 chronically sick central public sector undertakings.

[Translation]

Repair of National Highways with Assistance from Central Road Fund

2565. SHRI RAM TAHAL
CHOUDHARY:
SHRI MAHAMMAD ALI
ASHRAF FATMI:
SHRI ASTBHUJA PRASAD
SHUKLA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the names of the National Highways repaired/constructed with the help of the amount allocated from the Central Road Fund during the last three years, State-wise; and

(b) the details of works proposed to be taken up by allocations from the fund during

the year 1992-93 and the expenditure likely to be incurred thereon, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Augmentation of Central Road Fund as per Revised Resolution adopted by the Parliament on 13.5.1988, which provides for 351/2 percent of accruals from the Fund to be utilised for development and maintenance of National Highways has not taken place so far. As such, no amount could be allocated to any State/Union Territory from the Fund for construction and repair of National Highways during the last three years.

(b) Proposals to be sanctioned under Central Road Fund and expenditure likely to be incurred thereon during 1992-93 would depend *inter-alia* on actual augmentation of the Fund, free-balance available for each State/Union Territory and proposals recommended by the State Government.

[*English*]

Smuggling Activities on Indo-Bangla Desh Border

2566. SHRI TARA CHAND KHANDELWAL: Will the Minister of FINANCE be pleased to state:

(a) whether the smuggling activities on Indo-Bangla Desh border has been flourishing since the past few months;

(b) if so, the steps taken or proposed to be taken to check such smuggling;

(c) the details of the raid conducted/ smuggling items confiscated during the last three months on Indo-Bangla Desh border; and

(d) the number of persons arrested in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Available reports indicate that the Indo-

Bangladesh border continues to be sensitive to smuggling. The anti-smuggling agencies remain alert against smuggling activities. Intelligence is targeted against smugglers and close coordination is maintained among all the agencies concerned in the detection and prevention of smuggling.

(c) and (d). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Export of Electronics and Computer Software

2567. SHRI SATYA DEO SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether the target for export of electronics and computer software during the Eighth Five Year Plan has been fixed;

(b) if so, the details thereof; and

(c) the steps proposed to be taken to achieve the target?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) The details of the export target as fixed by Deptt. of Electronics are as under:

(Rs. Crores)

Year	Export Target
1992-93	1550
1993-94	2200
1994-95	3200
1995-96	4600
1996-97	6500
Total	18050

(c) The steps proposed to be taken to achieve the target include organising participation of Indian industries in international fairs, undertaking market survey in new areas especially GCA countries, enhancing the facilities for High Speed Data Communications for software export, etc.

[English]

Training Institute for Dredging Operations

2568. SHRI ANANTRAO DESHMUKH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to set up training institute to impart training for execution for dredging operations; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Setting up of a National Institute of Dredging Technology is one of the schemes identified under Indo-Dutch bilateral assistance programme.

The Detailed Project Report is yet to be prepared.

Jute Mills

2569. SHRI JITENDRA NATH DAS: Will the Minister of TEXTILES be pleased to state:

(a) the details of jute mills in the country, State-wise;

(b) the number out of those which have been closed, State-wise;

(c) the reasons for their closure, mill-wise;

(d) whether the Government have any proposal to revive these closed mills; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Statewise details of jute mills and jute mills lying closed, as on 15.7.92 are as follows:-

<i>Name of State</i>	<i>No. of Mills</i>	<i>No. of closed Mills</i>
West Bengal	59	7
Anchra Pradesh	4	2
Biha:	3	1
Uttar Pradesh	3	1
Madhya Pradesh	1	-
Orissa	1	-
Assam	1	-
Tripura	1	1

(c) The reasons for the closures of these mills include, inter alia, financial/Liquidity crisis & labour troubles arising therefrom.

(d) and (e). Government have taken several measures for the revival of these mills including creation of Jute Modernisation Fund, establishment of Special Jute Development Fund, mandatory use of jute packing for foodgrains, sugar, cement and urea, purchase of B. Twill bags on cost plus basis, encouragement of diversification by providing financial, fiscal and market support. Government have also set up a Board for Industrial & Financial Reconstruction (BIFR) to determine & enforce the preventive, remedial & ameliorative measures for the revitalisation of sick industrial companies, including jute mills.

Export of Cotton Textiles

2570. DR. ASIM BALA: Will the Minister of TEXTILES be pleased to state:

(a) the quantum of cotton textile exported by the Cotton Textiles Export Promotion Council during each of the last three years; and

(b) the details of value added exports and raw materials cotton exports in terms of quantity and its value during the above period separately?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). A statement is attached.

STATEMENT

The value-added exports of cotton textile products during the last three years have been as follows :-

Year	(Figures in Millions)				
	Fabrics		Yarn/Threads		Total
	Qty. (Sq.mts)	Val. (Rs.)	Qty. (kgs)	Val. (Rs)	
1989-90	840	8282	62	3643	14813
1990-901	974	10738	91	5163	20511
1991-92	1126	15194	126	9890	31427

Source: Texprocil, Bombay.

The exports of cotton during the last three years are given below:-

<i>Cotton Year</i>	<i>Quaaunity (in lakh bales of 170 kgs)</i>	<i>Value (In million Rs.)</i>
1989-90	13.71	6105
1990-91	11.90	6205
1991-92	0.44	220

Deposits in Banks

2571. DR. (SHRIMATI) K.S. SOUNDARAM: Will the Minister of FINANCE be pleased to state:

(a) whether the deposits with nationalized banks have dwindled in May, 1992; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The provisional aggregate deposits of all the 28 Public Sector Banks increased from Rs. 200874 crores as on May 1, 1992 to Rs. 202040 crores as on May 29, 1992. The same indicates a marginal increase of Rs. 1166 crores in that period for the Public Sector Banks.

Amendment of Evidence Act

2572. SHRI MADAN LAL KHURANA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3598 on December 13, 1991 and state:

(a) whether the Judgement has since been studies by the Government;

(b) if so, the outcome thereof; and

(c) the action taken or proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) Does not arise.

(c) Action, if any, will be taken only after the Judgement has been studied.

Revival Plan for Jute Industry

2575. SHRI SUDARSAN RAYCHAUDHURI: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have prepared any plan to revive the jute industry as a viable sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Government have taken several measures for the revival of sick mills including creation of Jute Modernisation Fund, establishment of Special Jute Development Fund, Mandator use of jute packing for foodgrains, sugar, cement and urea, purchase of B. Twill bags on cost plus basis, encouragement of diversification by providing financial, fiscal and market support. A high powered committee has also been set up by the Govt for the purpose.

Shifting of Southern Air Command

2574. PROF. RITA VERMA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to shift the Southern Air Command Headquarters from Trivandrum to Madurai;

(b) if so, whether the necessary land and other facilities for the expansion of the Southern Air Command have been made available in Madurai; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) and (c). Do not arise.

Malpractices in LIC

2575. SHRI VIJOY KUMAR
YADAV:
SHRI GURUDAS KAMAT:
PROF. ASHOK ANANDRAO
DESHMUKH:

Will the Minister of FINANCE be pleased to state:

(a) whether alleged cases of excess payment of surrender value of LIC policies and misappropriation of medical fees have been detected in Life Insurance Corporation of India as reported in the Indusian Times dated June 30, 1992;

(b) if so, the details and reasons thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Some excess payment of surrender value was noticed in respect of few policies in Calcutta amounting to Rs. 3.46 lakhs but the entire amount was recovered by LIC. The factual position is that a Policyholder has a right to surrender his insurance policy and claim surrender value in terms of the policy and as per the existing guidelines of LIC. There is nothing irregular therefore in LIC offices making payment of surrender value to policyholders. No misappropriation of medical fees has been detected.

Trade Agreements with Erstwhile USSR

2576. DR. VASANT NIWRUTHI
PAWAR:
PROF. RASA SINGH
RAWAT:

Will the Minister of COMMERCE be

pleased to state:

(a) the details of the trade agreements with the erstwhile USSR which were in force at the time of its disintegration;

(b) whether the new development in that country had affected these trade agreements; and

(c) if so, the manner in which the Government have adjusted and propose to adjust the balance of trade with that country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The Trade Agreement between the Republic of India and the Union of Soviet Socialist Republics was valid upto 31st December, 1995. With the dissolution of the former Soviet Union, this Agreement automatically ceased to be operative.

(c) As a result of imbalance in the trade, India had to grant technical credit to the former USSR. This is being adjusted through on account debt service payments due to the former USSR. Besides, trade agreements have been signed with many of the erstwhile Republics of the former Soviet Union and with the others, it is in the offing. This is expected to revive the trade to the earlier level.

Applications received under value-based Advance Import Licensing Scheme

2577. SHRI CHHITUBHAI GAMIT: Will the Minister of COMMERCE be pleased to state:

(a) the number of applications received by the CCI&E under the value-based Advance Import Licensing Scheme during the months of April, May and June, 1992;

(b) the number of such applications cleared, the number of applications rejected and the reasons therefor;

(c) whether applications from Export Houses, Trading Houses and Star Trading Houses are being given a special treatment; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) As per information available the number of applications received in port offices as well as the Headquarters are 1037.

(b) As against the above mentioned applications, 527 have been accepted, 168 are rejected and 342 are pending on account of deficient information/documents, low value addition and non-fulfilment of the eligibility criteria.

(c) No, Sir.

(d) Question does not arise.

Export of Gems

2578. SHRIMATI SAROJ DUBEY: Will the Minister of COMMERCE be pleased to state:

(a) the percentage decline in the export of Gems during 1990-91 and 1991-92;

(b) the reasons for the decline;

(c) the names of the countries to which gems were exported and foreign exchange earnings in each case; and

(d) the measures contemplated by the Government to step up the exports of gems and to explore new markets?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The export of gems i.e. colored gem stones (excluding diamonds, pearls and synthetics stones) for the last three years are given as under:

(Value in Rs. Crores)

Year	Value	% growth in Rupee	% growth in US \$
1989-90	194.82		
1990-91	207.70	+ 6.6	- 0.85
1991-92	257.02	+23.75	-10.34

(Source: GJEPC)

There is a decline in export of gems in dollar terms due to a general recession in the major international markets for gems and jewellery.

(c) The Country-wise exports of coloured genstones are given below:-

(Value in Rs. crores)

Country	1990-91	1991-92
U.S.A.	42.38	64.23
Hongkong	39.92	47.78
Thailand	35.81	39.62
West Germany	22.26	26.18
Switzerland	17.73	24.82
Others	49.60	44.39
Total	207.70	257.02

(d) Exporters of gems and Jewellery items are provided access to raw materials through the various schemes notified in the Export-Import Policy to increase the exports of Gem & Jewellery. Exporters are also assisted for participation in fairs and exhibitions and for sending delegations for market surveys in foreign markets.

Reopening of Old Trade Routes between Indian and Tibet

2579. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to reopen old trade routes between India and Tibet;

(b) if so, the details of such routes;

(c) the time by which these routes are proposed to be reopened for trade;

(d) whether the route through Mana, in Chamoli district of Uttar Pradesh is also proposed to be reopened; and

(e) if not, the reasons for not reopening this very old and traditional trade route?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) to (e). The Chinese authorities have presently only agreed to resumption of trade from Lipulekh pass in Pithoragarh District of Uttar Pradesh. This route will be open between June and September each year.

[Translation]

Firing Range in Andhra Pradesh

2580. SHRI MRUTYUNJAYA NAYAK: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have decided to establish a firing range in Nalgonda and Rangereddy districts of Andhra Pradesh;

(b) if so, the number of people likely to be displaced;

(c) whether the Government have

prepared any scheme for rehabilitation or to provide compensation to the displaced persons;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) to (e). Do not arise.

Development of National Highways in Rajasthan

2581. PROF. RASA SINGH RAWAT: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the works undertaken for development and repair of National

Highways in Rajasthan during the last two years; and

(b) the amount spent thereon, Project-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Funds for maintenance of National Highways in each state are released for National Highway system in the State as a whole and not National Highway wise. An allotment of Rs. 1064.87 lakhs and Rs. 1212.62 lakhs was made respectively for maintenance of National Highways in Rajasthan during 1990-91 and 1991-92.

Details of new works sanctioned during 1990-91 and 1991-92 and allocation made for expenditure on these are given in statement annexed.

STATEMENT

Works Sanctioned During The Years 1990-91, 1991-92 and Allotment Made

Category	Nos.	Sanctioned cost	Amount in Rs. crores	
			Allotment during 1990-91	Allotment Peak 1991-92
I. Year 1990-91				
(i) Widening to 4 lanes	-	-	-	-
(ii) Widening to 2 lanes	1	3.09	0.20	0.12
(iii) Strengthening existing two lanes	13	26.48	0.18	3.16
(iv) Miscellaneous	21	9.97	0.08	2.91
(v) Bridge works	8	5.31	-	1.44
Total	43	44.85	0.46	7.63
II. Year 1991-92				
(i) Widening to 4 lanes	1	93.66	-	-
(ii) Widening to 2 lanes	-	-	-	-

Amount Rs. in Crores

Category	Nos.	Sanctioned cost	Allotment during 1990-91	Allotment Pearl 1991-92
(iii) Strengthening existing	8	12.06	-	-
(iv) Miscellaneous	13	1.61	-	-
(v) BRIDGE WORKS	5	3.59	-	-
Total	27	110.92	-	-
Grand Total for 1990-91 & 70 1991-92		155.77	0.46	7.63

Construction of Seventh Cargo Berth at Kandla Port

ensure its completion by this date.

[English]

2582. SHRI KASHIRAM RANA: Will the Minister of SURFACE TRANSPORT be pleased to state:

Assistance to National Sericulture Projects in Kerala

(a) whether the pace of work on the construction of seventh cargo berth at Kandla Port is very slow;

2583. SHRI V.S. VJAYARAGHAVAN: Will the Minister of TEXTILES be pleased to state:

(b) if so, the percentage of work done so far; and

(a) the assistance provided by the Central Silk Board to the National Sericulture Projects situated at Palakkad and Idukki districts in Kerala during each of the last three years;

(c) the steps taken by the Government for completion of the work within the stipulated time?

(b) whether the Government propose to start more such projects in the State during the current plan period; and

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). The original completion date of this project was October, 1991. There has been slippage due to technical problems encountered during execution which have since been sorted out. About 85% of the work has already been completed and the overall project is scheduled for completion by March, 1993. Close monitoring of the project is being done to

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The amount spent/investment made towards implementation of World Bank & Swiss aided National Sericulture Project in Kerala during last 3 years is as under:-

(Rs. in lakh)

Year	Assistance provided (Expenditure)
1989-90	6.25
1990-91	35.18
1991-92	132.87

(b) No, Sir. The ongoing NSP in Kerala will be implemented upto 1995-96.

[Translation]

Production/Export of Silk

(c) Does not arise.

2584. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of TEXTILES be pleased to state:

(a) the percentage of the total silk production exported annually during each of the last three years and the names of the countries to which the exports were made; and

(b) the steps taken by the Government to increase the silk production in the country?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) India is exporting only silk products and not raw silk yarn. The percentage of silk textile products exported (with respect to estimated silk textile products production) during the last 3 years is as under:-

<i>Year</i>	<i>% of silk textile products exported</i>
1989-90	20.0
1990-91	17.3
1991-92	22.0

India exports its silk textile products to more than 100 countries. The major countries are as under:-

1.	U.S.A.	15.	Belguim
2.	United Germany	16.	Oman
3.	United Kingdom	17.	Mauritius
4.	Italy	18.	Netherlands
5.	Spain	19.	Lebanon
6.	France	20.	Newzealand
7.	Canada		
8.	Australia		
9.	Singapore		
10.	U.A.E.		
11.	Switzerland		
12.	Hong Kong		
13.	Japan		
14.	Austria		

(b) In order to encourage/boost the silk production in the country, the Central Silk Board is supplementing the efforts of various State Governments by providing necessary support through its country-wise network of research, extension & training units. Efforts are being made to improve the per hectare productivity through R&D programmes of CSB. The CSB is also implementing a number of assistance programmes/schemes to encourage the farmers to take up sericulture. Besides, the World Bank/Swiss assisted National Sericulture Project being implemented in 17 States envisages additional mulberry acreage and increased production of quality raw silk in the country.

[English]

Reimburesément of Initial Investment on Paradip Port

2585. SHRI ARJUN CHARAN SETHI: Will the Minister of SURFACE TRANSPORT be pleased to refer to the reply given to Unstarred Question No. 2529 on December 6, 1991 and State:

(a) whether the terms and conditions of repayment of initial capital expenditure by the Paradip Port Trust to the Government of Orissa have since been finalised;

(b) if so, the details thereof; and

(c) the time by which the initial capital investment made by the Government of Orissa is likely to be reimbursed?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) This matter can be decided only after the proposals regarding capital restructuring of all major ports and the manner in which pre-formation debts of Major Port Trusts are to be treated are finalised.

Abolition of Cofeposa Act, 1974

2586. SHRI RABIRAY: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to

repeal the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) and (c). Does not arise.

Functioning of Banks in Assam

2588. SHRI PROBIN DEKA: Will the Minister of FINANCE be pleased to state:

(a) whether the functioning of regional rural banks and nationalised banks in Assam, specially in Darrang, Kamrup and Pargeta districts are not satisfactory;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Reserve Bank of India has reported that aggregate deposits and gross credit of all scheduled commercial banks (including Regional Rural Banks) as on last Friday of March 1991 and 1992 in Barpeta, Darrang and Kamrup districts as well as for Assam State are as under:-

(Amount in crores of rupees)

District/ State	March 1991			March 1992		
	Deposits	Credit	C.D. ratio (%)	Deposits	Credit	C.D. ratio (%)
Barpeta	45.49	26.23	57.66	51.10	30.98	60.63
Darrang	42.92	20.41	47.55	50.79	30.99	61.02
Kamrup	751.63	433.63	57.69	829.52	444.23	53.55
Assam	2178.36	1117.13	51.28	2424.02	1190.64	49.12

While the deposits mobilised and credit purveyed have increased in all the three districts as well as in State of Assam in March 1992 as compared to March 1991 the CD ratio has declined slightly for Assam as a whole as well as in respect of Kamrup district. However, the decline in the CD ratio is not the sole indicator of deployment of credit in relation to locally mobilised deposits in a particular area. This is influenced by several factors such as infrastructural facilities, cooperation of local Government authorities etc. Absence of these factors adversely affects the lending programmes which in turn affects the CD ratio. The performance of banks in Assam is also affected by factors like disturbed law and order conditions, the three districts in question are flood prone, input delivery system is weak and the transfer of improved technology low, etc.

(c) The need for planned deployment of credit in order to regional imbalances has been impressed upon banks. Banks are expected to provide credit support to all productive and identified viable activities in deficient areas and to ensure that wide disparities in credit deployment among various regions is reduced. Banks have also been advised to maintain CD ratio of 60% in respect of their rural and semi-urban branches separately.

Construction of Subway on N.H. No. 4

2589. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to construct a subway on the National Highway No. 4 between Pune and Kolhapur; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT

(SHRI JAGDISH TYTLER): (a) No, such proposal is under consideration.

(b) Does not arise.

[Translation]

Construction of Bye Pass Road at Haldwani in Uttar Pradesh

2590. SHRI ASTBUJA PRASAD SHUKLA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Uttar Pradesh for construction of a bye pass road at haldwani in Nainital district of Uttar Pradesh; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir. The proposal for construction of Haldwani bypass, sponsored by the State Government of Uttar Pradesh under the augmented Central Road Fund at an estimated cost of Rs. 500.00 lakhs, could not be considered for approval for want of implementation of the Revised Resolution adopted by the Parliament on 13.5.1988.

[English]

Registration of Firms by Export Promotion Councils

2591. SHRI K. THULASIAH VANDAYAR: Will the Minister of COMMERCE be pleased to state:

(a) whether the Export Promotion Councils register various firms for exporting their products; and

(b) if so, the assistance being provided

by Export Promotion Councils to these exporting firms?

[Translation]

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) The Export Promotion Councils assist the exporting firms in many ways. The major functions of the councils include the following:

- (i) to provide commercially useful information and assistance to their members in developing and increasing their exports;
- (ii) to offer professional advice to their members in areas such as technology up-gradation, quality and design improvement, standards and specifications, product development, innovation, etc;
- (iii) to organise visits of delegations of its members abroad to explore overseas market opportunities;
- (iv) to organise participation in trade fairs, exhibitions and buyer-seller meets in India and abroad; and
- (v) to promote interaction between the exporting community and the Government both at the Central and State levels.

Allotment target of Janata Cloth to States

2592. SHRI SRIKANTA JENA:
SHRI ARJUN SINGH
YADAV:

Will the Minister of TEXTILES be pleased to state:

(a) whether the allotment target for Janata Cloth to the States is based on the number of handlooms functioning in the States and the past performance in its production;

(b) if so, the performances of the Orissa and Uttar Pradesh during each of last two years in this regards, separately;

(c) the target of janata cloth allotted to the above States during each of the last two years and the target fixed for 1992-93; and

(d) the steps taken by the Government to ensure that Janata cloth is easily available to the poor people in rural areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) The production of Janata cloth in the States of Orissa and Uttar Pradesh for the last 2 years has been as follows:-

(in million square metres)

Year	Orissa	Uttar Pradesh
1990-91	31.92	119.14
1991-92	26.74	100.00

(Provisional)

The target of Janata cloth allotted to the above States during the last two years and during current year are as follows:

(in million square metres)

Year	Orissa	Uttar Pradesh
1990-91	33.00	132.00
1991-92	27.00	100.00
1992-93	30.00	100.00

(d) The State Governments who are entrusted with the responsibility of ensuring delivery of Janata cloth to the target group have been directed by Government of India to take effective steps for ensuring distribution of Janata cloth to people living below the poverty line. Guidelines for distribution of Janata cloth provide that not less than 75% of the cloth shall be sold to target group in rural areas. Care is taken to identify such agencies which have distribution outlets in gram panchayats and rural areas.

[English]

Modernisation of Cochin Shipyard

2593. SHRI RAMESH CHENNITHALA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the steps taken by the Union Government for modernisation of Cochin Shipyard; and

(b) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). After completion of the main project work in 1984, an amount of Rs. 40.48 crores has been invested towards modernisation of Cochin Shipyard Limited during the 7th Plan period 1985-90 and during the Annual Plans 1990-91 and 1991-92. The details are given below:

(Rs. in crores)

	VII Five Year Plan		
	Expenditure 1985-90	1990-91	1991-92
1. Additional ship building facilities	4.02	0.43	-
2. Extension of Quay I.	12.20	4.85	-
3. Design Consultancy.	5.94	0.43	-
4. Production consultancy.	2.45	-	-
5. Renewals & Replacements.	4.30	-	-
6. Modernisation of ship repair facilities.	-	-	5.86
Total	28.91	5.71	5.86

In addition to the above, an amount of Rs. 47.80 crores has been provided provisionally in the VIII Five Year Plan 1992-97 for investment in Cochin Shipyard Limited. The break-up is as follows:

<i>VIII Five Year Plan Provisions</i>	<i>(Rs. in crores)</i>
(a) Modernisation of shiprepair facilities.	8.00
(b) Improvement in capacity utilisation.	11.20
(c) Renewals and Replacements.	3.60
(d) Additional shiprepair facilities.	25.00
Total	47.80

[*Translation*]

**Bank Loans to Industrial and
Agricultural Sectors**

2594. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans provided by the nationalised banks to the industrial and agricultural sectors in each State during 1991 and the current year upto May 31st, 1992, separately;

(b) the details of recovery of loans from

both the sectors during the above period, separately; and

(c) the number of applications pending at present seeking loans from the banks. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The amount of outstanding advances by nationalised banks to industry and agriculture as on March 22, 1991 and March 20, 1992 as reported by Reserve Bank of India is given below:

(Rs. in crores)

<i>Sector</i>	<i>Outstanding as on</i>	
	<i>March 22, 1991</i>	<i>March 20, 1992</i>
Agriculture	10,658	11,524
Industry (Small, medium & large)	34,208	36,374

However, State-wise break-ups of agriculture advances of Public Sector Banks are available as on the last Friday of September, 1990. In the case of industrial

sector, State-wise data are available only for Small Scale Industries and the same is available as on the last Friday of September, 1990.

So far as recovery of loan is concerned, State-wise information is available only with regard to direct finance to agriculture. In the case of recovery of industrial advances, State-wise data is not generated by the data reporting system. However, the percentage of overdue to outstanding advances in the industrial sector was 33.65% as at the end of March, 1991 (latest available).

State-wise information in respect of

advances to agriculture and Small Scale Industries by Public Sector Banks as at the end of September, 1990 (latest available) and recovery of direct finance to agriculture as at the end of June, 1990 (latest available) is given in the Statement.

(c) The data reporting system does not generate the information regarding number of applications pending seeking loans from the banks.

STATEMENT

Statement Showing State-Wise Break—UP of Advances by Public Sector Banks to Agriculture and Small Scale Industries as on The Last Friday of September 1990 and Recovery of Direct Agriculture Advances as at the end of June 1990

States/Union Territory	Outstanding amount of Advances (Rs. in lakhs)		Percentage of recovery	
	Agriculture	Small Scale Industries	agriculture advances (direct finance)	
Haryana	652	439		48.7
Himachal Pradesh	78	86		37.3
Jammu & Kashmir	30	63		37.8
Punjab	1143	893		64.0
Rajasthan	682	383		38.0
Chandigarh	200	86		24.8
Delhi	212	1199		31.6
Assam	130	152		24.1
Manipur	7	15		9.4
Meghalaya	13	7		18.2
Nagaland	23	16		19.7

States/Union Territory	Outstanding amount of Advances (Rs. in crores)		Percentage of recovery agriculture advances (direct finance)
	Agriculture	Small Scale Industries	
Tripura	23	13	16.5
Arunachal Pradesh	3	3	56.2
Mizoram	2	4	20.9
Sikkim	2	3	35.1
Bihar	761	512	42.5
Orissa	328	238	37.0
West Bengal	590	1092	40.7
Andaman & Nicobar	2	2	17.1
Madhya Pradesh	1126	654	42.5
Uttar Pradesh	1631	1381	48.5
Gujarat	821	1199	48.0
Maharashtra	1564	2637	43.8

States/Union Territory	Outstanding amount of Advances (Rs. in crores)		Percentage of recovery agriculture advances (direct finance)
	Agriculture	Small Scale Industries	
Daman & Diu	1	7	45.3
Goa	34	2	48.3
Dadar & Nagar Haveli	1	2	59.5
Andhra Pradesh	1933	922	48.3
Karnataka	1375	951	42.9
Kerala	637	490	57.6
Tamil Nadu	1907	1800	61.4
Pondicherry	50	22	51.5
Lakshadweep	0.3	0.04	55.8

Investment by Banks in U.P.

to the national average?

2596. SHRI GAYA PRASAD KORI: Will the Minister of FINANCE be pleased to state:

(a) whether any target for making investment in industrial sector in Uttar Pradesh was fixed by the nationalised banks for Seventh Five Year Plan;

(b) if so, the total investment made in this regard; and

(c) the percentage of the investment made during the above period as compared

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). Presumably the Hon'ble Member is referring to the financial assistance provided by Nationalised Banks to the industrial sector in Uttar Pradesh during the 7th Five Year Plan period. The year-wise total amount outstanding of advances made by the all scheduled commercial banks to the industrial sector in Uttar Pradesh during the Plan Period, upto June 1989 (latest available), and its percentage to All India level is given below:-

(Rs. in crores)

Year	All India	Uttar Pradesh	% age of Uttar Pradesh to all India
December, 1986	23305	1206	5.2
June '87	24347	1556	6.4
June '88	32617	2016	6.2
June '89	38906	2511	6.5

No statewide target are fixed for providing financial assistance by banks to the industrial sector. However banks have been advised to provide 40% of their net bank credit to priority sector, which includes small scale industries as well.

Smuggling of Opium Based Drugs in U.P.

2597. SHRI AYUB KHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received any complaints in April, 1992 regarding consumption of drugs prepared from opium and its smuggling in Barabanki and Lucknow districts of Uttar Pradesh;

(b) if so, the details thereof;
(c) whether the Government have issued instructions to get these companies investigated by C.B.I. or Narcotics Control Bureau;

(d) if so, when and the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) (e). The information is being collected and will be laid on the Table of the House.

(c) The target of Janata cloth allotted to the above States during the last two years and during current year are as follows:

Year	Orissa	Uttar Pradesh
1990-91	33.00	132.00
1991-92	27.00	100.00
1992-93	30.00	100.00

(d) The State Governments who are entrusted with the responsibility of ensuring delivery of Janata cloth to the target group have been directed by Government of India to take effective steps for ensuring distribution of Janta cloth to people living below the poverty line. Guidelines for distribution of Janata cloth provide that not less than 75% of the cloth shall be sold to target group in rural areas. Care is taken to identify such agencies which have distribution outlets in gram panchayats and rural areas.

[English]

Loss of Revenue due to Concessions under Section 80 L of Income Tax Act

2598. SHRI M.V.V.S. MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government and the State Governments have sustained any revenue losses due to introduction of the tax concessions under section 80 L of the Income Tax Act, 1961;

(b) if so, the details thereof;

(c) whether the Union Government propose to offer any grant-in-aid to offset the losses sustained by the States in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The Finance Bill, 1992 as introduced in the Lok Sabha contained a proposal for withdrawing the existing deduction under section 80-L. However, by Government amendment, the proposal to withdraw the deduction under section 80-L was modified to retain the deduction upto a monetary ceiling of Rs. 7,000 as against the earlier proposal to wholly withdraw the deduction.

With reference to the proposal in the Finance Bill to withdraw deduction under section 80-L entirely, the partial retention of the deduction is estimated to result in revenue loss of Rs. 225 crores. The proportionate loss to States is about Rs. 190 crores and that to Centre Rs. 35 crores.

(c) to (e). No, Sir. Notwithstanding the proportionate loss referred to above, the States' share of income-tax has gone up from Rs. 4565 crores in BE 1991-92 to Rs. 5868 crores in BE 1992-93. Overall, States' share of taxes and duties inclusive of Union excise duties will go up from Rs. 16255 crores in BE 1991-92 to Rs. 19992 crores in BE 1992-93.

Illegal Trade of Intoxicants

2599. SHRI PRATAPRAO B. BHONSLE: Will the Minister of FINANCE be pleased to state:

(a) whether illegal trade of intoxicants in

the country is increasing;

(b) if so, the details thereof;

(c) the number of persons apprehended in this connection during the last two years; and

(d) the steps taken or proposed to be taken by the Government to check this legal trade?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (d). "Intoxicant" includes both liquor and drugs, and the policy regarding sale of liquor is under the purview of the State Governments. In most States, sale of liquor is legal. As regards narcotic Drugs and Psychotropic Substances, there is no information that illegal trade is increasing.

(c) No. of persons arrested under the N.D.P.S. Act are:-

1990	—	4,302
1991	—	5,300

(d) A strict and comprehensive law, i.e., Narcotic Drugs and Psychotropic Substances Act, was enacted in 1985 for controlling abuse of drugs. The law was made even more stringent by amendments in 1988. Intensive and coordinated efforts are made by the enforcement agencies to curb illegal traffic in Narcotic Drugs and Psychotropic Substances.

Export of Hosiery Garments

2500. SHRI C.K. KUPPUSWAMY: Will the Minister of TEXTILES be pleased to state:

(a) India's share in the terms of percentage in the total purchases of hosiery

garments in the world market; and

(b) the measures taken by the Government to step up export of hosiery garments in order to seek a larger share in Exports?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) India's share in world clothing exports including hosiery garments amounted to 2% in 1990 (Source, GATT)

(b) Government have taken a number of steps to increase the export of readymade garments including hosiery garments like facilitating easy imports of new garment machinery items by placing them outside the negative list, liberalised Export Promotion (Capital Goods) Scheme, extending benefit of concessional duty to additional items of trimmings and embellishments, increase in the limit for import of tags, labels etc., facilitating import of raw materials duty free through value based Advance Licence Scheme as well as quantity based Advances Licence Scheme, introduction of Liberalised Exchange Rate Management System etc. Besides, measures like establishment of an Apparel Training and Design Centre at Tirupur, sponsoring of specialized knitwear delegations etc., have also been taken.

Creation of New Cargo/Mechanised Coal Berths at Paradip Port

2601. SHRI K. PRADHANI:
SHRI LOKANATH
CHOUDHURY:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government have since taken any decision regarding investment of Rs. 24.94 and 511.25 crores for creation of multipurpose cargo berth and mechanised coal berth respectively, at

Paradip Port; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Government decision in respect of the proposals of Paradip Port for construction of a multipurpose cargo berth at an estimated cost of Rs. 26.36 crores and creation of mechanised coal berths at an estimated cost of Rs. 559.89 crores is yet to be taken.

Export of Cotton from Punjab

2602. SHRI KAMAL CHAUDHARY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received any request from the Government of Punjab for the export of cotton bales;

(b) if so, the details thereof; and

(c) the quantity of cotton allowed to the State for export?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) An export quota of 1 lakh bales of medium staple cotton was requested for the Punjab Markfed.

(c) No export quota of cotton has been allocated to Punjab Markfed for the current cotton season.

Replacement of Cranes at Madras Port

2603. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to replace the ordinary cranes at Madras port by a gantry type of cranes;

(b) if so, the details thereof; and

(c) the estimated cost of the new cranes?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Yes, Sir. Three such cranes have been suggested for purchase at an estimated cost of Rs. 34.50 crores. No decision has been taken in this regard till now.

New Scheme for Handicrafts

2604. SHRI SANDIPAN BHAGWAN THORAT: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have started some new schemes to revive handicrafts as reported in the Economics Times dated June 16, 1992; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). The news report appearing in the Economic Times dated June 16, 1992 is purportedly about schemes of the Delhi Administration. Handicrafts being a state subject various schemes being implemented by the various states/Union Territories fall within the jurisdiction of the concerned state governments/Union Territory administrations. However, details of the scheme of the Ministry of Textiles undertaken through the Development Commissioner for Handicrafts, are given in the attached Statement.

STATEMENT

Highlights and Salient features of ongoing and new schemes

Sl. No.	Name of the Scheme	Objective
1	2	3
1.	Marketing Development Support	A modified scheme to assist in the form of a package of assistance to organisations engaged in marketing/development of handicrafts (Central/ State Handicrafts Dev. Corpons/Apex Societies/Voluntary Organisation).
2.	Marketing and Service Extn. Centres and Marketing Programmes.	<p>1. To provide marketing and other services to craftsmen specially in craft concentration areas.</p> <p>2. To render assistance in Marketing, credit, raw materials and design development.</p>
3.	Craft Development Centres	<p>1. A modified combined scheme of the earlier schemes of CFCs and Raw Material Depots.</p> <p>2. To assist Central/State Handicrafts Corpons. and other organisation in setting up of CDCs in identified craft pockets.</p> <p>3. To extend production, market related and social services to the craftsmen.</p>
4.	Design and Technical Development	1. A modified scheme to assist craftsmen in development designs both by identifying traditional styles and innovating new one for marketability.

Sl. No.	Name of the Scheme	Objective
1	2	3
2.		To assist Corpsns. Apex Societies, Voluntary organisations to engage designers/ technical consultants for developing/new range of products.
5.	National Handicrafts and Handloom Museum	<ol style="list-style-type: none"> 1. To preserve and document traditional crafts 2. To disseminate awareness on above crafts 3. To revive languishing crafts.
6.	Noth Eastern Handicrafts and Handlooms Dev. Corporation	<ol style="list-style-type: none"> 1. To harness the vast resources in terms of skill and raw materials to the benefit of craftsmen of the North Eastern Region. 2. To act as a focal point and to provide necessary technical expertise to the artisans and craftsmen.
7.	Survey and Studies	<ol style="list-style-type: none"> 1. To undertake craft specific and area specific surveys to have data base in handicrafts.
8.	Exhibition and Publicity	<ol style="list-style-type: none"> 1. To assist organisation engaged in Marketing /development of handicrafts (Corpsns., Cooperatives, Apex Societies) in holding exhibitions. 2. To undertake and assist organisations in undertaking market related publicity campaign including advertisements, brochures catalogues, etc.

Sl. No.	Name of the Scheme	Objective
1	2	3
9.	Export Promotion	1. To promote exports of handicrafts
10.	Training	1. To develop upgradation of skill and impart training both in high demand/ export oriented crafts and in languishing crafts.
		2. To enhance the employment opportunities.
	Social security and other activities, award and pension scheme	1. To augment Security/confidence of the craftsmen both in terms of recognising his merits and ensuring financial security in old age/infirmary.
		2. To give National Awards to the craftsmen for recognising excellence in workmanship.
12.	Equity participation in Central/ State Corpsns. and Apex Societies	1. To strengthen the equity base of organisations engaged in marketing of handicrafts.
13.	Common Facility Centres	1. This scheme pertains only to CFC run by Deptt. directly and to help the craftsmen to obtain raw materials and facilities for procuring/finishing at reasonable rates. The assistance for CFC and RMDs has been incorporated in Craft Dev. Centres scheme.

Sl. No.	Name of the Scheme	Objective
1	2	3
B. New Schemes		
14.	Acquisition of premises by CCIC. is Construction of Handicrafts Bhawan	1. To provide funds to CCIC for acquisition of the premises from STC.
		2. To utilise funds for the construction of Handicrafts Bhawan building at Baba Kharak Singh Marg to accommodate Sales outlet of such States/ UTs which do not have any emporia in Delhi.
16.	Special programme or Revival of languishing crafts (approval of Planning Commission awaited).	1. To launch special programmed for identification, survey and revival of languishing crafts through various measures like design development, training, exhibition, etc.

Impose - Tariff on Handlooms by USA

2305. SHRI GEORGE FERNANDES:
Will the Minister of COMMERCE be pleased to state:

(a) whether the United States of America propose to impose import tariff on Indian Handlooms; and

(b) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). A Statement is laid on the Table of the House.

STATEMENT

Under the provisions of the US GSP Scheme for preferential tariffs for developing countries, if imports into the US of specific product under the GSP from a beneficiary country in a particular calendar year exceed 50 per cent of the total imports of that item, it is not longer eligible for GSP benefits in the subsequent year. If, however, imports from a particular country are below a minimum level (which changes each year) the US President has the discretion to grant a waiver. This discretion was not exercised in favour of Indian Handlooms in the US decision announced on 29 April, 1992 and effective from 19 May, 1992. As a result, the affected products would no longer be eligible for duty free treatment when imported from India, but attract Most Favoured Nation Tariff of six percent. By the same decision the US also denied GSP concessions to Indian exports of chemicals and pharmaceuticals etc. included in chapters 28-38 of the Harmonised System tariff schedule.

These decisions are linked to the declared US intention of seeking policy changes in the patents regime in India. Government have conveyed to US authorities that the US action is untimely, unjustified and unwarranted. The US response was that the decision could be reversed if India addressed US concerns on patent protection.

Matrimonial cases pending in Delhi Courts

2606. SHRI HARIN PATHAK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of matrimonial cases pending in Lower courts/High Court of Delhi for the last five to ten years, court-wise; and

(b) the steps being taken by the Government to expedite the disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The information is being collected and will be laid on the Table of the House.

Opium Production

2607. SHRIMATIVASUNDHARARAJE: Will the Minister of FINANCE be pleased to state:

(a) the production of opium in Rajasthan, Madhya Pradesh and other States during each of the last three years;

(b) whether the Government propose to increase the areas under opium cultivation;

(c) if so, the steps taken in that regard in 1991-92; and

(d) the target fixed for increasing opium production in 1992-93 particularly in Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Production of opium in the poppy growing States viz., Madhya Pradesh, Rajasthan and Uttar Pradesh during each of the last three years for pharmaceutical and export purposes was as follows:

	1989-90	1990-91	1991-92 (Provisional)
Madhya Pradesh	225467	201147	234498
Rajasthan	156431	129474	161074
Uttar Pradesh	55187	61624	72922
Total	437085	392245	468494

(b) No such proposal is under consideration at present.

(c) and (d). Do not, therefore, arise.

[Translation]

Export of Onion and Garlic

2608. SHRI BHEEM SINGH PATEL: Will the Minister of COMMERCE be pleased to state:

(a) the countries to which onion and garlic are exported;

(b) the amount of foreign exchange earned from the export of the above products

during the last two years; and

(c) the steps taken or proposed to be taken by the Government to increase export of these products?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Onions and Garlic are exported to UAE, Bangladesh, Malaysia, Singapore, Sri Lanka, Saudi Arabia, Kuwait, Bahrain, Maldives, Mauritius, Nepal, Pakistan, USA, UK, Seychelles, Oman, Germany, etc.

(b) Foreign exchange earned from export of Onion and Garlic during the last two years is indicated below:-

(Rs. lakhs)

	1990-91*	1991-92*
Onion and Garlic	9286	19000

(c) Onion has been identified as a thrust item having good export potential and special emphasis has been laid on improvement of quality and packaging.

Overdrafts by States

2609. SHRI LALIT ORAON: Will the Minister of FINANCE be pleased to state:

*Source

*DGCIS

**Provisional based on exporters return.

(a) the names of the States which have drawn overdraft in thire accounts with the Reserve Bank of India during 1988-89, 1989-90, 1990-91 and 1991-92 and the amount of overdraft taken by each of the States;

(b) the amount, out of that, which was adjusted and which remained unadjusted, year-wise; and

(c) the steps taken by the Union Government to curb the tendency of taking the overdraft by the States?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SHANTARAM POTDUKHE): (a) to (c). A
statement *is laid* on the Table of the House.

STATEMENT

(a) A statement showing the name of the State Governments which were in overdraft in their accounts with the Reserve Bank of India on various occasions during the financial years 1988-89, 1989-90, 1990-91 and 1991-92 and the maximum amount of overdraft is given below:-

STATEMENT

Sl. No.	States	(Rs. in crores)			
		1988-89	1989-90	1990-91	1991-92
1.	Andhra Pradesh	—	—	—	—
2.	Arunachal Pradesh	7.92	2.04	15.43	5.48
3.	Assam	56.07	187.55	149.31	60.89
4.	Bihar	—	31.20	148.56	237.28
5.	Goa	—	—	—	—
6.	Gujarat	138.85	36.37	26.71	154.25
7.	Haryana	14.73	2.77	12.56	0.64
8.	Himachal Pradesh	4.82	38.13	74.98	49.71
9.	Karnataka	68.30	49.99	15.94	—
10.	Kerala	83.54	45.38	78.77	156.76
11.	Madhya Pradesh	39.52	177.22	95.54	212.68
12.	Maharashtra	—	—	—	—
13.	Manipur	—	10.94	13.36	18.53

Sl. No.	States	(Rs. in crores)			
		1988-89	1989-90	1990-91	1991-92
14.	Meghalaya	-	-	-	-
15.	Mizoram	19.60	19.58	4.14	19.79
16.	Nagaland	-	18.43	30.51	36.05
17.	Orissa	52.51	59.54	49.62	113.18
18.	Punjab	86.34	-	-	-
19.	Rajasthan	77.81	89.52	21.16	40.66
20.	Tamil Nadu	29.65	70.02	143.47	234.33
21.	Tripura	10.21	10.73	11.28	19.31
22.	Uttar Pradesh	-	64.00	223.85	347.95
23.	West Bengal	-	-	5.33	259.00

(b) The overdraft of all the State Governments mentioned in part. (a) above were cleared within the time limit prescribed under the Overdraft Regulation Scheme

except Himachal Pradesh and Nagaland. The amount of overdraft outstanding as on the eighth consecutive working day in respect of these States was as under:-

1. Himachal Pradesh	:	Rs. 13.43 crores (As on 19.7.1989)
2. Nagaland	:	Rs. 15.40 crores (As on 28.3.1990)

(c) In terms of the Overdraft Regulation Scheme, no State Government is allowed to incur an overdraft in their accounts with the Reserve bank of India for more than seven consecutive working days. In case the overdraft appears in the State Government's account beyond seven continuous working days, the Reserve Bank of India would stop payment on behalf of that State Government. The scheme is being enforced uniformly and without any exception in respect of all the State Government banking with the Reserve Bank of India.

(a) the number and value of immovable properties acquired by the Government in Delhi under the provisions of Chapter XX-C of Income-Tax Act, 1961 during the last three financial years;

(b) the amount collected from sale of these properties; and

(c) the details of the cases in which the acquisition process has not been completed because of pending suits/writs in High Court or the Supreme Court?

[English]

Acquisition of Immovable Properties by Income Tax Department in Delhi

2610. SHRI RAM NARESH SINGH: Will the Minister of FINANCE be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The number and value of immovable properties purchased under Chapter XX-C of the Income-tax Act 1961 in the last 3 financial years are as under:

Financial Year	Number	Value
1989-90	16	Rs. 6,17,28,750
1990-91	12	Rs. 5,79,20,000
1991-92	10	Rs. 7,18,35,600

(2) The amount collected from sale of immovable properties purchased under Chapter XX-C of the Income-tax Act 1961 in Delhi in the last 3 financial years is as under:

Financial Year	Amount collected
1991-92	Rs. 7,64,65,000

Financial Year	Amount collected
1989-90	Rs. 5,65,87,000
1990-91	Rs. 1,30,00,111

(c) Details of cases in which purchase order has not become final due to pendency of litigation in High Court or the Supreme Court in respect of purchases made in Delhi in the last 3 financial years as per Statement attached.

STATEMENT

Purchases made in the Financial Year 1989-90

Sl.No.	Number of Properties	Date of purchase order	Amount of apparrant consideration	The court where litigation is pending
(1)	(2)	(3)	(4)	(5)
1.	3/3 Rani Jhansi Road, New Delhi.	11.7.89	Rs. 70 lakhs	Delhi High Court
2.	Fiat No. 756 Asian Games Village New Delhi.	27. 11. 89	Rs. 20 lakhs	Delhi High Court
3.	D-1028 New Friends Colony New Delhi.	14. 12. 89	Rs. 40 lakhs	Delhi High Court
4.	E-44/10 Okhla Industrial Area Phase-II, New Delhi.	19. 1. 90	Rs. 23 lakhs	Delhi High Court
<i>Purchases Made in the Financial Year 1990-91</i>				
1.	3/90 Connaught Circus, New Delhi	20. 4. 90	Rs. 24 lakhs	Delhi High Court
2.	111, Golf Links, New Delhi.	25. 5. 90	Rs. 1. 15 crores	Supreme Court
3.	First Floor property at B-26, Kailash Colony, New Delhi.	25. 5. 90	Rs. 30 lakhs	Delhi High Court

Sl.No.	Number of Properties	Date of purchase order	Amount of apprant consideration	The court where litigation is pending
(1)	(2)	(3)	(4)	(5)
4.	701, Sahyog Building New Delhi.	31.11.90	Rs. 14.70	Delhi High Court
5	6, Jantar Mantar Road, (Allotment of flat on lind floor 100 sq. ft.).	20.12.90	Rs. 11 lakhs	Delhi High Court
6.	A-2 Naraina Industrial Area-I, New	4.2.91	Rs. 70 lakhs	Delhi High Court
7.	S-1, G. K. I. New Delhi	17.1.91	Rs. 75 lakhs	Delhi High Court
<i>Purchases Made in the Financial Year 1991-92</i>				
1.	25, Friends Colony West, New Delhi.	18.4.91	Rs. 1,61,75,600	Delhi High Court
2.	Fiat No. 2, Nilgiri Apartments, 9, Barakhamba Road, New Delhi.	22.8.91	Rs. 29,00,000 plus 15% Plus other charges	Delhi High Court
3.	6, Alipur Road, Civil Lines, Delhi	30.12.91	Rs. 1,80,00,000	Delhi High Court

[Translation]

Revenue Earned In Consumex, '92

2611. SHRI N.J. RATHVA: Will the Minister of COMMERCE be pleased to state:

(a) the amount of the retail sales in the Consumex, '92 second National Consumer's Goods Exhibition organised at Pragati Maidan, New Delhi in May, 1992 by India Trade Promotion Organisation; and

(b) the revenue earned by the Government therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) The total sales as reported by the participants in Consumex '92 was RS. 24.71 lakhs.

(b) No revenue was earned by India Trade Promotion Organisation from the sales by the participants in Consumex '92. However, the estimated net revenue to ITPO by way of space rent was Rs. 11.20 lakhs.

[English]

Remunerative Price of Cotton

2612. SHRI MANIKRAO HOOLYA
GAVIT:
SHRI DHARMABHIKSHAM:

Will the Minister of TEXTILES be pleased to state:

(a) the total production of cotton during each of the last three years, State-wise;

(b) the carry-overstock of cotton during the current year and the extent to which this stock is in excess to that of the indigenous requirements;

(c) the agencies through which the excess quantity of cotton is proposed to be exported, country-wise;

(d) whether the prices of cotton have come down during the current year in comparison to the last year;

(e) if so, the reasons therefor;

(f) the quantum of cotton exported so far during the current year as compared to last year;

(g) whether framers are getting less price for cotton than the support price fixed this year; and

(h) if so, the steps being by the Government to ensure that the farmers get the remunerative price for cotton?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) A Statement is attached.

(b) The Cotton Advisory Board in its meeting held on 14.2.92 had estimated that the carry-over stock as on 31.8.92 after meeting the indigenous requirement was likely to be 28.89 lakh bales.

(c) Government have released one lakh bales of Bengladeshi cotton for export during the current season which is open to all exporters and no country wise restrictions have been laid down for export. Government

has also permitted CCI to meet the requirement of cotton of some of our neighbouring countries like Nepal, Bangladesh and Sri Lanka, in the context of bilateral arrangements, to the extent upto 30,000 bales.

(d) No, Sir.

(e) Does not arise.

(f) During the current cotton season 0.44 lakh bales of cotton have been exported as on 17.7.92. During the proceeding season, 11.90 lakh bales of cotton were exported.

(g) No, Sir.

(h) Does not arise.

STATEMENT

State-wise production of cotton as estimated by Cotton Advisory Board during the cotton seasons 1989-90 to 1991-92.

Production in lakh bales of 170 Kg.

<i>Name of the state</i>	<i>1989-90</i>	<i>1990-91</i>	<i>1991-92 *</i>
Punjab'	25.44	17.25	25.50
Haryana	13.88	11.50	13.50
Rajasthan	10.67	9.50	10-50
Gujarat	17.30	15.00	14.00
Maharashtra	20.17	15.00	11.00
Madhya Pradesh	13.40	16.00	7.50
Andhra Pradesh	15.44	18.75	18.50
Karnataka	10.20	8.00	8.50

Name of the state	1989-90	1990-91	1991-92 *
Tamil Nadu	6.25	5.00	6.00
Others	0.75	1.00	1.00
Total	133.50	117.00	116.00

*As per CAB Meeting held on 14/2/92.

Sainik School in Maharashtra

2613 SHRI RAM NAIK: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to open a Sainik School at Tondavai in Sindhudurg district of Maharashtra;

(b) if so, the area of land proposed to be acquired therefor and the sources thereof; and

(c) the time bound programme for commissioning of this school?

THE MINISTER OF DEFENCE (SHRI SHARAD PWAR): (a) to (c). A Sainik School is established at the specific request of State Government/Union Territory Administration, as the entire capital expenditure and a major portion of the recurring expenditure has to be met by them. No proposal for starting a new Sainik School at Tondavai in Sindhudurg District of Maharashtra has been received from the State Govt.

Setting up of Andhra Pradesh High Court Bench at Vijayawada/Visakhapatnam/Tirupathi

2614. SHRI DATTATRAYA BANDARU:
SHRI SOBHANADREESWARA
RAO VADDE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under consideration of the Government to set up a Andhra Pradesh High Court bench at Vijayawada or Visakhapatnam for the coastal districts and either at Cuddappah or Tirupathi for the Rayalaseema region;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the details of the High Court benches which are seated at places other than the State capitals in the country?

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRIK. VIJAYA
BHASKARA REDDY): (a) No, Sir.

the Government of Andhra Pradesh, in
consultation with the Chief Justice of Andhra
Pradesh High Court, for establishing High
Court Bench at any place in the State.

(b) Does not arise.

(c) No proposal has been received from

(d) A statement giving the information is
attached.

STATEMENT

<i>Sl. No.</i>	<i>Name of the State</i>	<i>Name of the High Court</i>	<i>Places where Benches functioning</i>
1.	Madhya Pradesh	Madhya Pradesh	1. Gwalior 2. Indore
2.	Maharashtra	Bombay	1. Nagpur 2. Aurangabad
3.	Bihar	Patna	Ranchi

Trade with Gulf Countries

2615. SHRI SUSHIL CHANDRA VERMA: Will the Minister of COMMERCE be pleased to state:

(a) the volume of trade transacted with the Gulf Countries during each of the last three years;

(b) the steps taken or proposed to be

taken to establish trade with all the Gulf countries; and

(c) the steps being contemplated to raise the level of export to these countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The volume of trade transacted with the Gulf Countries during the last three years is as under:-

(Value in Rs. Crores)

1989-90	1990-91	1991-92
6,552.34	7,885.25	12,003.37

(b) and (c). Steps taken or proposed to be taken to raise the level of export to these countries include bilateral discussions at Govt. to Govt. level at the for a of Joint Commissions/Joint Trade Committees, exchange of business delegations, participation in exhibitions/trade fairs abroad and in India to publicise Indian capabilities, counter trade arrangements and selected lines of credit to the selected countries, etc.

LIC's Collaboration with British Sun Life

2616. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether the Life Insurance Corporation has made collaboration with the British Sun Life; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Life Insurance Corporation of India

have entered into agreements with the Sunlife Assurance Society PLC of U.K., to market life assurance and pension policies in U.K. The policies issued will be reassured with Sunlife who will give the necessary administrative and technical support. The operations have commenced with effect from the 11th June, 1992.

Assam-Agartala Road

2617. SHRISAIFUDDIN CHOUDHURY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Assam-Agartala road gets flooded almost every year near Agartala;

(b) whether the semi-permanent Timber bridges and bailey-bridges on this road are being replaced by R.C.C. bridges; and

(c) if so, when this road is likely to be completed?

THE MINISTER OF DEFENCE (SHRI SAHRAD PAWAR): (a) During heavy rains, some stretches of Assam-Agartala road

(National Highway-44), mostly near Agartala, get flooded for short periods. However, this does not happen every year.

(b) and (c). Yes, Sir. The phased replacement of semi-permanent Timber bridges and Bailey bridges by R.C.C. bridges is expected to be completed by 1994-95, subject to the availability of funds.

Export of Iron-ore to Japan

2618. SHRILOKANATH CHOUDHURY: Will the Minister of COMMERCE be pleased to state:

(a) whether Japan has refused to accept some quantity of iron-ore exported to that country because of its bad quality; and

(b) if so, the quantity so refused by Japan and the loss incurred thereby MMTC?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) No, Sir.

(b) Do not arise.

2619. SHRI SYED SHAHABUDDIN: Will the Minister of Finance be pleased to state:

(a) the number of projects financed wholly or partly by World Bank in India as on April 1, 1991 and April 1, 1992;

(b) the brief particulars of such projects, sector-wise, with their objective and target, the estimated cost, the year of inception, the estimated year of completion and the actual achievement expenditure as on March 31, 1992;

(c) the quantum of financial assistance committed by the World Bank as on April 1, 1992 and the quantum of assistance utilised by that date; and

(d) the reasons for under utilisation of the assistance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The projects implemented with World Bank assistance are utilised in a number of development sectors of the economy, such as agriculture, energy, fertilizer, industry, infrastructure, irrigation, urban development and the social sectors. Project-wise details for all such projects upto the year 1990-91 are contained in the brochure on external assistance published by the Ministry of Finance. A copy of the said brochure has been placed in the library of the House. Details of projects taken up for implementation between April 1, 1992 are in the statement attached.

(c) The quantum of financial assistance committed by the World Bank as on April 1, 1992 was equivalent to US \$ 36,753 million and the quantum of assistance utilised by that date was equivalent to US\$ 25,637 million.

(d) Aid negotiations are a continuous process, and assistance is committed on the basis of projects which normally have a life cycle of 5 to 8 years. Wherever considered necessary, suitable corrective measures are taken to ensure full utilisation of committed assistance.

STATEMENT

World Bank Aided Project (Signed with World Bank from 1/4/91 to 1/4/92)

Sl. No.	Name of the Project	Amount of Assistance (In Million)	Brief description objectives	Estimated cost	Date of Agreement	Claims Date	Utilisation upto 31.3.92	Reasons for utilisa- tion
1	2	3	4	5	6	7	8	9
1.	Shrimp and Fish Culture project (Cr. 2329-IN)	\$ 85.0	To increase shrimp and fish production in the participating states U.P., Orissa, West Bengal, Bihar and Uttar Pradesh	\$ 95.0 M	29/1/92	31/12/98	-	credit declared effective recently on 15/5/92
2.	Maharashtra Forestry Project (Cr. No. 2328-IN)	\$ 124.0	To achieve institutional economic & env. improve- ments in the forestry sector	\$ 142.0 M	29/1/92	31/12/98	-	-do-

Sl. No.	Name of the Project	Amount of Assistance (In Million)	Brief description objectives	Estimated cost	Date of Agreement	Claims Date	Utilisation upto 31.3.92	Reasons for utilisation
1	2	3	4	5	6	7	8	9
3.	West Bengal Forestry Project (Cr. No. 2341 -IN)	\$ 34.0	-do-	\$ 39.0 M.	25/3/92	31/3/97	-	-do-
4.	Agriculture Development Project-Tamilnadu (Cr. No. 2215-IN) Ln. 3 00-IN)	\$ 107.53	(i) improve the capacity of Govt. of Tamil Nadu to analyse the development constraints and establish priorities, (ii) further to develop the instructions for rendering more cost effective services for farmers and (iii) support selected priority state investment in the state agricultural prospectives.		17/4/92	30/9/98	\$ 6.80 M.	\$ 100.78

Sl. No.	Name of the Project	Amount of Assistance (In Million)	Brief description objectives	Estimated cost	Date of Agreement	Claims Date	Utilisation upto 31.3.92	Reasons for which
1	2	3	4	5	6	7	8	9

5. Dam Safety Project \$ 196.80 10/8/91 30.9.97 \$ 8.00 M. =
(Cr. 2241/Ln. 3325=IN)

6. Maharashtra Rural 104.33 319.58 5/6/91 31/12/97 \$ 6.82 M. .
and Environmental
Sanitation Project

7. Child Survival and 219.72 1086.77 28/2/92 30/9/95 \$ 17.95 .
Safe Motherhood
family welfare

8. Second Technician 291.54 825.2 16/12/91 30/6/99 \$ 16.96 .
Education

Sl. No.	Name of the Project	Amount of Assistance (In Million)	Brief description objectives	Estimated cost	Date of Agreement	Claims Date	Utilisation upto 31.3.92	Remaining for utilisation
1	2	3	4	5	6	7	8	9
9.	Power utilities efficiency improvement project	265	Energy Sector	-	14/12/92	31/12/97	\$ 14.024	.
10.	Private Power utilities (BSES) Project	200	Energy Sector	-	12.7.91	31/12/96	.	.
11.	Gas Flaring Reduction	450	Gas Sector	-	23/6/91	31/12/95	.	.

Sl. No.	Name of the Project	Amount of Assistance (In Million)	Brief description objectives	Estimated cost	Date of Agreement	Claims Date	Utilisation upto 31.3.92	Reasons for utilisation
1	2	3	4	5	6	7	8	9
12.	Industrial Pollution Control Project	155.6	Industrial Sector Prevention & alleviation of environmental caused by industrial pollution.	52.00	8/7/91	30/6/98	\$ 8.022	-

Collection of Taxes

2620. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state:

(a) the amount of income tax, wealth tax and gift tax collected in the country during 1991-1992, State/Union Territory-wise; and

(b) the names of the top fifty payees of each of the above taxes along with the amount paid by each of them during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) A statement giving State/Union Territory-wise collection of income tax (including corporation tax),

wealth tax and gift tax during 1991-92 is enclosed as Statement-I.

(b) Information regarding the top 20 income tax payers and wealth tax payers, ranked in the order of their returned income/wealth for the assessment year 1990-91, is given in the Statements enclosed as Statement II and III, respectively. This information in respect of the top 20 payers of income tax and wealth tax, which is compiled every year takes a considerable time for compilation, as it has to be collected from the field formations of the Income Tax Department spread out all over the country. Collecting and compiling such information in respect of the top 50 payers of income tax, wealth tax and gift tax for the financial year 1991-92 at this stage will require tremendous effort which may not be commensurate with the objective sought to be achieved.

STATEMENT - II

State/Union Territory-wise collection of Income tax (Including Corporation tax), Wealth tax & Gift tax during the Financial year 1991-92.

Sl. No.	States	(Rupees in Crores)		
		Income tax (Including Corporation tax)	Wealth tax	Gift tax
1	2	3	4	5
1.	Andhra Pradesh	381.87	9.50	0.99
2.	Arunachal Pradesh	0.22	-	-
3.	Assam	108.10	1.64	0.08
4.	Bihar	193.81	1.90	0.08
5.	Goa	52.82	1.99	0.02
6.	Gujarat	696.84	22.11	0.60
7.	Haryana	110.22	3.55	0.04
8.	Himachal Pradesh	23.35	0.39	-
9.	Jammu & Kashmir	49.43	-	-

Sl. No.	States	(Rupees in Crores)		
		Income tax (Including Corporation tax)	Wealth tax	Gift tax
1	2	3	4	5
10.	Karnataka	460.05	15.13	0.36
11.	Kerala	257.95	5.13	0.32
12.	Madhya Pradesh	240.78	4.92	0.34
13.	Maharashtra	5355.47	120.26	2.04
14.	Manipur	2.16	0.06	-
15.	Meghalaya	4.69	0.19	0.09
16.	Mizoram	-	-	-
17.	Nagaland	2.67	0.02	0.03
18.	Orissa	99.49	0.48	0.03
19.	Punjab	336.24	9.34	0.08

Sl. No.	States	(Rupees in Crores)			
		Income tax (including Corporation tax)	Wealth tax	Gift tax	
1	2	3	4	5	
20.	Rajasthan	191.95	4.78	0.18	
21.	Sikkim	0.46	-	-	
22.	Tamil Nadu	1030.74	33.86	1.23	
23.	Tripura	4.83	0.05	0.01	
24.	Uttar Pradesh	712.23	9.72	0.32	
25.	West Bengal	1297.62	20.65	1.25	
	<i>Union Territories</i>				
1.	Andaman & Nicobar	3.39	0.01	-	
2.	Chandigarh	55.42	1.12	0.03	
3.	Daman	0.89	0.02	-	

Sl. No.	States	(Rupees in Crores)		
		Income tax (including Corporation tax)	Wealth tax	Gift tax
1	2	3	4	5
4.	Diu	0.08	-	-
5.	Dadra & Nagar Haveli	0.25	-	-
6.	New Delhi	1768.78	39.18	0.58
7.	Pondicherry	9.72	0.31	0.04
8.	Lakshadweep			-

STATEMENT - II

Top 20 Income tax payers, ranked in the order of their returned income for the Assessment year 1990-91.

Sl. No.	Name	(Rupees in Crores)	
		Income Declared	Tax Paid
1	2	3	4
1.	Life Insurance Corpn. of India, Bombay	1523.00	161.66
2.	Oil & Natural Gas Commission, Dehradun	609.85	47.16
3.	Indian Oil Corpn. Ltd., Bombay	276.38	176.30
4.	State Bank of India, Bombay	230.49	283.65
5.	Bharat Heavy Electrical Limited, Delhi	221.24	125.26
6.	Mahanagar Telephone Nigam Ltd., New Delhi	139.27	77.06
7.	Deposits Insurance & Credit Guarantee Corpn., Bombay	127.91	45.71
8.	International Airport Authority of India, Delhi	93.18	50.31
9.	Canara Bank, Bangalore	86.99	63.46

Sl. No.	Name	(Rupees in Crores)	
		Income Declared	Tax Paid
1	2	3	4
10.	Videsh Sanchar Nigam Ltd., Bombay	84.45	49.64
11.	Hindustan Petroleum Corpn. Ltd., Bombay	84.39	48.00
12.	General Insurance Corpn. of India, Bombay	81.75	44.14
13.	TELCO, Bombay	78.54	45.72
14.	Mecon India Ltd., Ranchi	75.14	Not available.
15.	M.M.T.C. of India, Delhi	72.49	43.20
16.	Bank of India Ltd., Bombay	71.12	70.22
17.	Oil India Ltd. Dhaliajan, Assam	68.40	44.90
18.	Matlalal Engg. Industry, Bombay	66.84	20.04

Sl. No.	Name	(Rupees in Crores)	
		Income Declared	Tax Paid
1	2	3	4
19.	Grasim Industries Ltd., Bombay	66.67	41.06
20.	ITC Ltd., Calcutta	65.80	43.00

STATEMENT - III

Top 20 Wealth tax Payers, ranked in the order of their returned wealth for the Assessment Year 1990-91.

Sl. No.	Name	(Rupees in Crores)		Tax Paid
		Wealth Declared		
1	2	3	4	
1.	Sh. H.C. Kothari	77.98		0.70
2.	M/s J. Thomas & Co. (P) Ltd.	73.32		1.61
3.	Smt. Maya D. Kothari	53.95		0.80
4.	Sh. Badrushyam Kothari	53.02		0.80
5.	Smt. Asha Thayar	46.60		Not Available
6.	Sh. M.B. Subbalah	38.52		0.51
7.	Sh. Pradeep P. Kothari	37.67		Not Available
8.	Sh. M.V. Narugappun	37.15		0.48

Sl. No.	Name	(Rupees in Crores)		
		Wealth Declared	Tax Paid	
1	2	3	4	
9.	Smt. Indra Kothari	36.79	0.47	
10.	Sh. A. Vellian	25.56	Not Available	
11.	Sh. Brij Koshore Jhuwar	24.07	0.21	
12.	Sh. Basant Kumar Jhuwar	24.05	0.24	
13.	M/s Ethelwold Estates (P) Ltd.	17.24	0.33	
14.	Sh. Mahul C. Cheksey	16.39	0.32	
15.	Hindustan Ciba Geigy Ltd.	16.02	0.10	
16.	Johnson & Johnson Ltd.	13.71	0.09	
17.	M/s. Bush Tea Co. (P) Ltd.	12.65	0.25	
18.	Sh. Bharat S. Shah	11.45	0.22	

Sl. No.	Name	(Rupees in Crores)	
		Wealth Declared	Tax Paid
1	2	3	4
19.	M/s. Daloo Tea Co. (I) Ltd.	11.32	0.25
20.	Sh. Gautam M. Jain	10.00	0.21

Paradip and Gopalpur Ports as free Port/EPZs

2522. SHRI GOPI NATH GAJAPATHI: Will the Minister of COMMERCE be pleased to state:

(a) whether Paradip and Gopalpur ports in Orissa qualify for free port status or export promotion zones;

(b) whether the Government propose make these ports as Free Ports and Export Processing Zones; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The Advisory Committee constituted to examine the feasibility of setting up a Free Port in India has recommended its establishment in Goa. There is also no proposal at present to establish a new Export Processing Zone in the country.

Renovation of Pragati Maidan

2523. SHRI SUBASH CHANDRA NAYAK: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to renovate Pragati Maidan;

(b) if so, the estimated cost of the renovation work;

(c) the amount of Central assistance likely to be allocated for this purpose;

(c) whether the Government have also sought external aid and assistance to complete the renovation work; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The India Trade Promotion Organisation (ITPO), a Public Sector Enterprise owns and manages the Pragati Maidan. The ITPO is working on proposals to renovate some of the available facilities in Pragati Maidan in a phased manner. The estimated costs will be related to specific proposals as and when finalised. The work related to renovation and revamping of the facilities is carried out by the ITPO through its own internal resources.

(d) and (e). No external aid or assistance has been sought by the Government in this regard. However, ITPO has signed a Memorandum of Understanding with M/s. Nowea International, Dusseldorf for preparation of project report for reconstruction of a few halls in Pragati Maidan.

India-Singapore Joint Business Council Meeting

2524. SHRI B. RAJARAVIVARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether the India-Singapore Joint Business Council meeting was held recently;

(b) if so, the discussions held in the meeting;

(c) the outcome thereof;

(d) whether several items such as chemicals, pharmaceuticals, electric equipment, computer software and automobiles components etc., which Singapore imports from other countries are proposed to be exported by India; and

(e) if so, the steps proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) to (d). There were discussions on problems and prospects with regard to trade, manufacturing potential in India for global production, potential for Indian investors in Singapore and the region etc. The areas highlighted for co-operation included software, jewellery, electronics, light engineering products, injection mouldings, production of six-layered PCBs and international marketing of Indian products through Singapore.

(e) Steps taken to increase trade with Singapore include bilateral discussions at government level, exchange of visits, delegations and participation in exhibition/trade fairs.

Loans to SCs/STs Youth in Kerala

2625. **SHRITHAYILJOHNANJALOSE:** Will the Minister of FINANCE be pleased to state:

(a) the number of Scheduled Castes and Scheduled Tribes unemployed youth who applied for bank loan to establish big, medium and small industries in Kerala during each of the last three years; and

(b) the number of persons and the amount of loan sanctioned year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The data reporting system does not generate the information in the manner asked for. However, the total amount of outstanding advances extended by all scheduled commercial banks to Scheduled Castes/Scheduled Tribes for agriculture and small scale industries in the State of Kerala, alongwith the number of accounts, as at the end of last Friday of December, 1988, September, 1989 and September, 1990 (Latest available) was as under:

(Rs. in lakhs)

As on	Advances to SC/ST in Kerala			
	Agriculture		SSI	
	No. of A/c	Amount outstanding	No. of A/c	Amount outstanding
Dec. 1988	116929	2391	26509	1874
Sept. 1989	122553	2792	23477	956
Sept. 1990	130953	3407	23831	1170

Bank Note Press at Salbo

2626. **SHRISATYAGOPAL MISRA:** Will the Minister of FINANCE be pleased to state:

(a) the progress made so far in setting

up a bank note press at Salboni in Midnapore District of West Bengal; and

(b) the steps taken by the Government for completion of the work within the stipulated time?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR DALBIR SINGH): (a) Reserve Bank of India is setting up a bank note press at Salboni in Midnapore District of West Bengal. RBI has informed that civil construction and related works are in full swing. The processing of tenders for supply of main plant and equipment is nearing completion.

(b) The RBI has informed that they are taking necessary steps for completion of the Project in schedule. The initial lines of production are expected to go on stream by mid-1993 while the Press is expected to be fully commissioned by mid-1995.

Impact of New Economic Policy on Flow of Investments

2627. SHRI P.C. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that investments made in public sector undertakings in Southern States especially in Kerala are changing hands to millionaires in Bombay and other big cities as a result of the new economic policy;

(b) whether the Government propose to check such flow of investments; and

(c) if so, the steps taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). No, Sir. If specific instances of this type are brought to the notice of the Government, appropriate action will be considered.

Indian off-shore Funds

2629. SHRI SHRAVAN KUMAR PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether the Indian off-shore funds are being traded on international money market on steep discount as reported in the Indian Express dated June 22, 1992;

(b) if so, the details thereof and the reasons therefor, and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). As on 30th June, 1992, India Fund, India Growth Fund, India Magnum Fund, Himalayan Fund, the Indian off-shore Funds were quoted at a discount of 38.67%, 20.34%, 30.24%, and 33.20% to their net asset value respectively. Country funds world wide have been trading at discount because of factors, such as illiquidity and adverse perception of investors towards these funds, etc. The on-going liberalisation policy of India is expected to improve the performance of the off-shore funds.

Bank Branches

2630. SHRI HARADHAN ROY:
SHRI RAJVEER SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks opened during the last three years in the country, State-wise and bank-wise;

(b) the number of branches proposed to be opened in the country during 1992-93, State-wise and bank-wise;

(c) the number and names of banks operating in Asansol Sub-division;

(d) whether there is any proposal to increase the number of banks in the Asansol Sub-division;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) State-wise and Bank-wise number of branches of public sector banks opened in the country during the last three years i.e. 1989, 1990 and 1991 are given in Statement-I and Statement-II, respectively.

(b) The opening of bank branches of

public sector banks under the extant licensing policy is a continuous process, which is governed by licences issued by Reserve Bank of India (RBI) in this regard. Hence it is not possible to project the number of branches that will be opened in the country during 1992-93, State-wise and bank-wise.

(c) The names of banks and the number of their branches operating in Asansol sub-division are given in Statement-III.

(d) to (f). Under the 1990-95 Plan, two localities in Asansol have been allotted, one each to State Bank of Bikaner & Jaipur and United bank of India for opening of their branches.

STATEMENT-I

State-wise number of bank branches opened in the country during 1989, 1990 and 1991

S. No.	State/Union Territory	1989	1990	1991
1.	Andaman & Nicobar	4	-	4
2.	Andhra Pradesh	95	53	27
3.	Arunachal Pradesh	5	2	-
4.	Assam	52	40	5
5.	Bihar	117	188	27
6.	Chandigarh	-	-	1
7.	Delhi	26	11	2
8.	Goa	2	1	-
9.	Gujarat	42	28	2
10.	Haryana	11	4	3
11.	Himachal Pradesh	42	31	6
12.	Jammu & Kashmir	10	3	-

S. No.	State/Union Territory	1989	1990	1991
13.	Karnataka	82	36	11
14.	Kerala	26	13	3
15.	Lakshadweep	2	-	-
16.	Madhya Pradesh	185	50	14
17.	Maharashtra	149	85	18
18.	Manipur	2	10	3
19.	Meghalaya	5	7	10
20.	Mizoram	2	2	2
21.	Nagaland	1	1	-
22.	Orissa	50	140	16
23.	Pondicherry	1	-	-
24.	Punjab	13	4	3
25.	Rajasthan	146	21	4
26.	Sikkim	2	-	1
27.	Tamil Nadu	77	25	3
28.	Tripura	3	12	1
29.	Uttar Pradesh	230	165	55
30.	West Bengal	146	160	31

STATEMENT-II

Bank-wise number of bank branches opened in the country during 1989, 1990 and 1991

S. No.	Name of Bank	1989	1990	1991
1.	Allahabad Bank	88	40	10
2.	Andhra Bank	46	11	3

<i>S. No.</i>	<i>Name of Bank</i>	<i>1989</i>	<i>1990</i>	<i>1991</i>
3.	Bank of Baroda	99	76	14
4.	Bank of India	90	96	21
5.	Bank of Maharashtra	57	15	-
6.	Canara Bank	49	39	5
7.	Central Bank of India	147	94	27
8.	Corporation Bank	9	1	3
9.	Dena Bank	32	13	4
10.	Indian Bank	32	10	3
11.	Indian Overseas Bank	31	8	2
12.	New Bank of India	11	10	4
13.	Oriental Bank of Commerce	26	7	1
14.	Punjab & Sind Bank	12	8	2
15.	Punjab National Bank	158	144	26
16.	State Bank of Bikaner & Jaipur	32	2	2
17.	State Bank of India	309	293	76
18.	State Bank of Mysore	17	3	4
19.	State Bank of Hyderabad	30	17	16
20.	State Bank of Indore	29	2	6
21.	State Bank of Ptiala	15	11	2
22.	State Bank of Saurashtra	8	2	2
23.	State Bank of Travancore	10	5	-
24.	Syndicate Bank	36	35	5
25.	UCO Bank	8	16	2
26.	Union Bank of India	85	28	1
27.	United Bank of India	39	101	11
28.	Vijaya Bank	23	5	-

STATEMENT-III

The names of banks and the number of their branches operating in Asansol sub-division(as on 31.12.91)

S. No.	Name of the Banks	No. of branches
1.	State Bank of India	3
2.	Bank of Baroda	1
3.	Allahabad Bank	3
4.	Bank of India	1
5.	Canara bank	1
6.	Dena Bank	1
7.	Indian Bank	1
8.	Indian Overseas Bank	1
9.	Central Bank of India	1
10.	Union Bank of India	1
11.	United Bank of India	4
12.	Punjab National Bank	1
13.	UCO Bank	2
14.	Syndicate bank	1
15.	Andhra Bank	1
16.	Oriental Bank of Commerce	1
17.	Punjab & Sind Bank	1
18.	New Bank of India	1
19.	Vijaya Bank	1
Total		27

Custodial Deaths in Fera Cases

2631. SHRI ANNA JOSHI: Will the Minister of FINANCE be pleased to state:

(a) the details of the cases of deaths in custody under FERA cases reported during 1991 and 1992 so far;

(b) whether any inquiry has been conducted in these cases;

(c) if so, the outcome thereof in each case; and

(d) the action taken by the Government to curb such deaths?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) There is one case of death at the office of the Directorate of Enforcement. The details are as under:

Shri Sawinder Singh @ Surender Singh was being interrogated at the office of the Directorate of Enforcement of Lok Nayak Bhavan. He jumped from the 6th Floor office of the Directorate in the early hours of 29.2.92. He was taken to Dr. Ram Manohar Lohia Hospital, New Delhi. The doctors on duty declared Shri Sawinder Singh "brought dead".

(b) to (d). On the directions of the Hon'ble Supreme Court, the District and Sessions

Judge, Delhi has appointed a Senior Additional District and Sessions Judge, Delhi to hold an enquiry into the circumstances of Shri Sawinder Singh's death. The Judge is understood to have completed his enquires and submitted his report to the Hon'ble Supreme Court. It is, thus, sub-judice before the Hon'ble Supreme Court.

Primary Weavers Cooperative Societies

2632. DR. ANIL LAL KALIDAS PATEL: Will the Minister of TEXTILES be pleased to state:

(a) the number of primary weavers cooperative societies in the country, particularly in Gujarat, at present, district-wise;

(b) the details of the handloom goods prepared by these societies during the last three years; year-wise;

(c) whether any stocks have accumulated with these societies;

(d) if so, the details thereof; and

(e) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (e). A statement is attached.

STATEMENT

(a) There are 13543 Primary Weavers Cooperative Societies in the country, out of which 1298 cooperative societies are in Gujarat State. District-wise details are given below:

S. No.	Name of the District in Gujarat State	Number of Primary Weavers Cooperative Societies
1.	Ahmedabad	251
2.	Amreli	17

S. No.	Name of the District in Gujarat State	Number of Primary Weavers Cooperative Societies
3.	Bhavnagar	48
4.	Bharuch	10
5.	Vadodara	14
6.	Banas Kantha	31
7.	Gandhinagar	10
8.	Jamnagar	39
9.	Junagarh	237
10.	Kutch-Bhuj	16
11.	Kheda	62
12.	Mehsana	30
13.	Panchmahal	26
14.	Rajkot	81
15.	Surat	10
16.	Savar Kantha	48
17.	Surendera Nagar	35
18.	Valsad & Dang	9
Total		1298

(b) the details of handloom goods prepared by the primary weavers cooperative societies in Gujarat during the last three years are as under:-

Year	Production of goods (Rs. in lakhs)
1989-90	2205.37
1990-91	3277.69
1991-92	1769.57

(c) Yes, Sir.

(d) Stock as on 1.7.1992 as reported by the Government of Gujarat is 402980 metres amounting to Rs. 59.43 lakhs.

(e) The stock of handloom goods at present with primary societies in Gujarat is considered reasonable in view of the seasonal nature of sales of handloom items. However, the State Government of Gujarat provides 5% rebate throughout the year as also a special rebate during specified periods for liquidation and promotion of marketing of goods produced by the primary Weavers' Cooperative Societies. Under the Market Development Assistance programme of Government of India which is shared by the Government of Gujarat in equal measure regular financial assistance is provided to Primary Weavers societies for improved marketing of their products.

[Translation]

Declaration of Roads in Uttar Pradesh as National Highways

2623. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether any road in Uttar Pradesh has been declared as a National Highway during the last three years;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) The declaration of new National Highways is dependent upon a number of

factors, viz. recommendations of the National Transport Policy Committee, *inter-se* priority attached to each road on an all-India basis, fulfilment of prescribed criteria for new N.H.s and the availability of funds for the purpose etc. However, on account of severe financial stringency, it had not been possible to dealing new National Highways, it had not been possible to declare new National Highways, it had not been possible to declare new National Highways in most states including Uttar Pradesh.

[English]

Commercialisation of Defence Lands in Delhi and Maharashtra

2634. SHRIMATI GEETA MUKHERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether any decision has been taken to sell/commercialise Defence lands in Delhi and Maharashtra;

(b) if so, the total land available and earmarked for this purpose in Delhi and Maharashtra respectively; and

(c) the details of the procedure to be followed in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c).

Continuing Government Policy regarding disposal of Surplus Defence lands

1.1 There has been a continuing policy that lands rendered permanently surplus to Defence requirements will be disposed of by sale on realisation of market value to various agencies in the following order of preference:-

(1) Other Ministries of Central Governments

- (2) State Governments
- (3) Local bodies
- (4) Educational and Charitable Institutions
- (5) Ex-Servicemen

Works in the Armed Forces, an exercise has been initiated to identify Defence lands which may be permanently surplus to Defence requirements. Such lands have been identified in several States, including Delhi and Maharashtra.

1.2 In case none of the above agencies respond to the offer, the surplus Defence lands are to be put to sale, by public action.

Resource crunch mobilisation of all possible resources

2.1 In order to meet the shortfall in resources needed for modernisation and for Capital

2.2 In Delhi and Maharashtra, certain pockets of Defence lands as indicated in the statement I and II, have so far been identified for disposal. Government of Maharashtra has been given an offer to take-over these lands on payment of market value.

2.3 As regards surplus Defence lands in Delhi, modalities for their disposal are in the process of being worked out in consultation with the concerned authorities.

STATEMENT-I

Details of surplus Defence land in Delhi

S. No.	Description of Land	Acres
(1)	Burari Plains Land in Delhi	104.170 acres.
(2)	Rajpura Road Bungalow No. 12	4.440 acres.
(3)	Anand Parbat	264.680 acres.
(4)	Chhatarpur	0.940 acres.
(5)	Khanpur	126.142 acres.
(6)	Kingsway Camp	50.000 acres.
(7)	Naraina Tri Junction	1.000 acres.
(8)	Shakurbasti	240.000 acres
Total		791.372 acres.

STATEMENT-II*Details of surplus camping Grounds in Maharashtra*

<i>S. No.</i>	<i>Description of Land</i>	<i>Acres</i>
1.	Rahatgaon	3.350
2.	Hiwara	29.975
3.	Belura	7.375
4.	Surwada	6.993
5.	Dhamak	12.975
6.	Paratwada	402.083
7.	Warud	1.700
8.	Amrawati	2.325
9.	Seoni	4.400
10.	Karanja	30.500
11.	Paradi	35.175
12.	Kayar	0.950
13.	Wadhona	0.500
14.	Kalzar	3.910
15.	Rehana	6.000
16.	Hinganghat	12.610
17.	Gorewada	9.500
18.	Mansar	14.940
19.	Parsodi	9.250
20.	Thane	4.980
Total		598.491

[Translation]

Development of National Highways

2635. SHRI ARJUN SINGH
YADAV:
SHRI HARIKEWAL
PRASAD:
DR. LAL BAHADUR RAWAL:
PROF. RASA SINGH
RAWAT:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of proposals received by the Union government from various States Governments regarding development of National Highways during 1991-92 and 1992-93 so far, State-wise;

(b) the details of the proposals approved and the allocations made for each proposal and the portion of National Highways proposed to be developed/repared; and

(c) the present position of remaining proposals?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). The information is being collected and will be laid on the table of the Lok Sabha.

Loans Provided by National Housing Bank

2636. SHRI YASHWANTRAO PATIL: Will the Minister of FINANCE be pleased to state:

(a) National Housing Bank has provided any loan for the construction of houses;

(b) if so, the number of persons given loans so far indicating the total amount of loan so given; and

(c) the terms and conditions governing the said loan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) National Housing (NHB) does not provide housing finance to individuals directly. It provides refinance to all eligible primary lenders (i.e., scheduled commercial banks, housing finance institutions and State level apex cooperative housing finance societies) in respect of eligible loans disbursed by them as per the guidelines of NHB.

(b) Total disbursement till June, 1992 by NHB under its different refinance schemes (including subscription for Special Rural Housing Debentures floated by State level Development banks), amounted to Rs. 1198.09 crores for construction of 8.50 lakhs dwelling units.

(c) NHB provides 100% refinance in respect of housing loans for acquisition/construction of new housing units: (i) upto Rs. 2 lakhs with built up area not exceeding 40 sq. mts., (ii) upto the loan amount for units whose built up area exceeds 40 sq. mts. but the cost does not exceed Rs. 2 lakhs and (iii) upto Rs. 30,000/- for upgradation including major repairs. NHB also provides 100% refinance in respect of loans for integrated Land Development and Shelter Projects (LDSP), drawn in accordance with guidelines issued by NHB with regard to size/cost parameters etc., which may be undertaken by: (i) public agencies, (ii) cooperative societies, (iii) professional developers and (iv) rental housing by employees.

[English]

Allocations for Workers Rehabilitation Fund Scheme

2637. SHRIDHARMANNA MONDAYYA SADUL: Will the Minister of TEXTILES be pleased to state:

(a) the budgetary allocations made for the year 1991-92 and 1992-93 for the Workers Rehabilitation Fund Scheme to provide

interim relief to workers rendered unemployed due to permanent closures of textile mills, year-wise;

(b) the names of the mills covered during the above period; and

(c) the number of mills likely to be covered during the next two years?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) An amount of Rs. 40 crores was allocated as budgetary provision for the year 1991-92. An amount of Rs. 60 crores has been allocated for the year 1992-93.

(b) Statement is attached.

(c) All eligible workers of closed mills which fall under the policy are to be provided relief. Hence it is a continuous process. Therefore, it is difficult to project the number of mills likely to be covered during the next two years.

STATEMENT

Statement referred to in reply to Part (b) of unstarred question No. 2637 for 24.7.1992.

List of Eligible Mills under Textile Workers Rehabilitation Fund Scheme (TWRFS)

Tamil Nadu

1. M/s. Cauvery Spg. Mills, Coimbatore.
2. M/s Radhakrishna Mills, Coimbatore.

Maharashtra

3. M/s Modella Textile Ind. Ltd., Thane.
4. M/s Kishco Mills P. Ltd., Bombay.

Delhi

5. M/s D.C. M. Ltd.

Gujarat

6. M/s Bansidhar Mills, Ahmedabad.
7. M/s Nagari Mills, Ahmedabad.
8. M/s P.C. Textiles, Baroda.
9. M/s Shree Yamuna Mills, Baroda.
10. M/s Ajint Mills, Ahmedabad.
11. M/s Bharat Surodaya Mills, Ahmedabad.
12. M/s Prasad Mills Ltd., Ahmedabad.
13. M/s Ahmedabad Shri Ramkrishna Mills Ltd., Ahmedabad.
14. M/s Aryodaya Spg. & Wvg. Mills, Ahmedabad.
15. M/s New Gujarat Synthetic Ltd. No. 1 Ahmedabad.
16. M/s New Gujarat Synthetic Ltd. No. 2, Ahmedabad.
17. M/s Ahmedabad Commercial Mills, Ahmedabad.
18. M/s Navjivan Mills (Kalol).
19. M/s Kalol Mills (Kalol).
20. M/s Omex Investors, Ahmedabad.
21. M/s Amruta Mills, Ahmedabad.
22. M/s Ahmedabad Jubilee Mills, Ahmedabad.
23. M/s Aryodaya Spg. & Mfg. Co. Ltd., Ahmedabad.

24. M/s Vivekananda Mills, Ahmedabad.

Time s dated June 28, 1992;

[Translation]

Export of Husked Cotton Seeds

2608. SHRIMATI SHEELA GAUTAM: Will the Minister of COMMERCE be pleased to state:

(a) whether there has been considerable fall in the exports of 'khali' of cotton seeds without shell, during the last three years;

(b) if so, the reasons therefor; and

(c) the measures taken to increase its export?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Exports of cottonseed extractions have declined from 36,637 tons in 1989-90 to 1,912 tons in 1991-92.

(b) Indian cottonseed extractions have been rendered uncompetitive in the international market due to a variety of reasons including the high domestic cost of cottonseed, the long term decline in EEC prices caused by a sharp increase in the oil seeds production of EEC, their strict aflatoxin regulations and competition from China, Argentina and Kenya.

(c) Government have already taken a series of measures to improve policy environment for exports. These measures have been further reinforced by the new import Export Policy, which has come into force with effect from 1st April, 1992 for a period of five years.

[English]

Credit to Russia for Leather Imports

2609. DR. R. MALLU: Will the Minister of COMMERCE be pleased to state:

(a) whether Russia has sought credit for leather imports as reported in the Economic

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The Russian request for credit for leather imports has been received. This request is receiving the attention of the Government.

Coffee Board's Scheme for Educated Unemployed Youth

2640. DR. V. RAJESHWARAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Coffee Board has any scheme under consideration to encourage opening of Coffee Houses and Coffee Centres for educated unemployed youth in the country;

(b) if so, the details thereof; and

(c) the incentives and assistance proposed to be given by Coffee Board in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The Coffee Board has envisaged a Scheme to open Liquid Coffee Centres in the various parts of the country by encouraging private entrepreneurs to open such Centres on franchise basis without any financial commitment on the part of the Board.

The assistance envisaged is limited only to the extent of offering free training on Coffee making, Coffee Centre Management, Coffee roasting and grinding, packing etc. The scheme also envisages grant of agency for sale of coffee powder to the entrepreneurs

after he has set up a Coffee Centre himself.

assistance provided to various State Road Transport Corporations during last three years, State-wise?

[Translation]

Assistance to State Road Transport Corporations

2641. SHRI DEVI BUX SINGH: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government provide financial assistance to the State Road Transport Corporations every-year; and

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Central Government provides capital loan assistance to those State Road Transport Corporations established under the RTC Act, 1950 which do not incur any net loss or which run at break-even.

(b) if so, the details of the financial

(b) The details are as under:-

	1989-90	(Rs. in lakhs)
1. Andhra Pradesh		80.00
2. Gujarat		840.00
3. Karnataka		140.70
4. Maharashtra		465.80
5. Orissa		39.40
6. Rajasthan		159.70
7. Uttar Pradesh		474.40
1990-91		
1. Gujarat		1425.00
2. Kerala		30.70
3. Maharashtra		195.30
4. Rajasthan		349.00
1991-92		
1. Gujarat		372.50
2. Karnataka		400.00
3. Madhya Pradesh		156.80
4. Rajasthan		70.70

C.S.D.(I) Canteens

2642. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of DEFENCE be pleased to state:

(a) whether C.S.D. (I) canteens are selling locally procured items which are not approved by C.S.D.(I) Bombay;

(b) if so, the reasons therefor;

(c) whether retired civilian employees are not allowed the canteen facility whereas the same is allowed to retired servicemen;

(d) if so, the reasons there for;

(e) whether there is any proposal to provide the canteen facility to retired civilian employees also; and

(f) if so, by when?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (f). The major objective of the Canteen Stores Department is provide quality consumer goods to the troops at the place of their duty, at reasonable rates, cheaper than the prevailing market rates, as far as the possible. The supply of these items is channelised by the Canteen Stores Department to Unit Ram Canteens (URCs). URCs are normally not allowed to purchase any item locally for sale. Only approved items purchased by CSD, Bombay, are to be sold in URCs. Serving civilian employees paid out of Defence Services Estimates are also permitted to purchase items other than Liquor from URCs. In reconstruction of the sacrifices made by them during their service period, retired

Services personnel are also allowed to avail full Canteen facilities. For want of infra-structural facilities and finances, it has not been found possible to extend these facilities to the retired civilian employees paid out of Defence Services Estimates. As such, presently there is no proposal to extend these facilities to the retired civilian Defence employees.

SBI and CAN Bank Mutual Funds

2643. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state:

(a) the net assets value of the schemes under the SBI and Can Bank Mutual Funds at present;

(b) the percentage of non-performing assets under assets under these schemes of the Mutual Funds; and

(c) the provisions made for fall in the investment values under these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The net asset values of various schemes under the SBI and the Can bank Mutual Funds are given in the Statement attached.

(b) The percentage of non-performing assets under the schemes of SBI Mutual Funds is negligible. There are no non-performing assets under any of the schemes of Can bank Mutual Fund.

(c) The Can bank Mutual Fund has provided an amount of Rs. 6.45 crores to take care of any fall in the investment values under various schemes.

STATEMENT

Statement Giving Net Asset Values of Various Schemes of SBI and Canbank Mutual Funds.

SBI Mutual Fund	(In Rs.)		
Schemes	Face Value	Net Asset Value (as on 6.7. 1992)	
MRIS- 87	500.00	829.83	
MRIS-89	100.00	133.00	
MRIS-90	100.00	121.28	
MMIS-89	100.00	122.22	
MMIS-91	100.00	121.75	
Magnum Triple	100.00	111.39	
MTSS -88/89	100.00	220.25	
MTSS-90	100.00	124.65	
MELS-91	100.00	201.81	

Schemes	Face Value	(In Rs.) Net Asset Value
GIFTS	100.00	101.52
MMS	10.00	19.24
MEX	10.00	11.43
Canbank Mutual Fund		
Schemes	Face Value	Net Asset Value (as on 30.6. 1992)
CANSHARE	10.00	19.10
CANSTOCK	100.00	135.10
CANGROWTH	10.00	18.40
CHINDOUBLE	10.00	16.95
CAN-80CC (80)	10.00	16.10
CANSTAR	10.00	15.25

<i>Schemes</i>	<i>Face Value</i>	<i>Net Asset Value</i> (In Rs.)
CANPEP (91)	10.00	15.12
CANBONUS	10.00	17.83
CANPREMIUM	1,00,000.00	1,28,820.60
CHNTRIIPPLE	10.00	NEW SCHEME
CANPEP (92)	10.00	New Scheme

Letters from MPs

No. 756 on April 24, 1992 and State;

2644. SHRIRAMTAHAL CHOUDHARY:
Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of letters/representations/memoranda received by his Ministry from the Members of Parliament during the last six months;

(b) the number of cases in which acknowledgement has been sent within fifteen days of receipt and the number cases in which final replies have not been given so far; and

(c) the reasons for not sending acknowledgement within fifteen days and final replies within three months?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY): (a) 232 letters/representations/memoranda from Members of Parliament were received by the Ministry during the last six months.

(b) and (c). By and large all cases were acknowledged within 15 days and in 126 cases final replies have not been given so far. It is the constant endeavour of this Ministry to acknowledge letters from members of Parliament within fifteen days and give final replies within three months. In accordance with extant instructions, priority is accorded to the work of replying to the letters of Members of Parliament. Disposal of such cases are regularly monitored at the highest level and remedial steps are taken wherever necessary.

Handing over of Management of TTCL Tea Gardens in West Bengal

2645. SHRI JITENDRA NATH DAS:
Will the Minister of COMMERCE be pleased to refer to the reply given to Starred Question

(a) whether the request of Government of West Bengal for handing over the management of tea gardens of Tea Trading Corporation of India (TTCL) located in West Bengal to the West Bengal Tea Development Corporation Limited has since been examined; and

(b) if so, the decision taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). No decision has been taken as yet.

Nadkarni Committee Report

2646. DR. (SHRIMATI) K.S. SOUNDARAM:
SHRI SRIBALLAV PANIGRAHI:
SHRI D. VENKATESWARA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have constituted a Committee under the Chairmanship of Shri S.S. Nadkarni to recommend a specialised system for trading in public sector units bonds and units;

(b) if so, the details thereof;

(c) whether the Committee has submitted its report;

(d) if so, the details of the recommendations made by the Committee; and

(e) if not, the time by which the committee is likely to submit its report?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Reserve Bank of India has recently constituted a Committee on Trading in Public Sector Bonds and Units of Mutual Funds under the Chairmanship of Shri S.S. Nadkarni, Chairman, Industrial Development Bank of India to, inter alia, examine the existing trading procedures relating to transactions in public sector bonds and units of mutual funds and to recommend improvement in these procedures and modalities of an alternative specialised system of booking transactions.

(c) No, Sir.

(d) Does not arise in view of the reply to (c) above.

(e) The Committee is expected to submit its Report by the mid-August, 1992.

Overdraft Position of States

2647. **PROF. K.V. THOMAS:** Will the Minister of FINANCE be pleased to state:

(a) the overdraft position of each of the States as on July 1, 1992;

(b) whether the Overdraft facility to any of the States was stopped during the last one year; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

(a) Eight States emerged in overdraft as on July 1, 1992 in their accounts with the Reserve Bank of India as shown below:-

<i>States</i>	<i>Amount of overdraft (Rs. in crores)</i>
1. Bihar	43.64
2. Gujarat	60.08
3. Himachal Pradesh	24.04
4. Madhya Pradesh	20.96
5. Manipur	3.25
6. Nagaland	3.59
7. Tripura	0.07
8. Uttar Pradesh	24.60

(b) and (c). Under the Overdraft Regulation Scheme, no State Government is allowed to incur an overdraft with the Reserve Bank of India for more than seven consecutive working days. In case the overdraft appears in the State Government's

account beyond seven consecutive working days, the Reserve Bank stops payments on behalf of the State Governments till the overdraft is cleared. During the last one year, payments on behalf of State Governments of Himachal Pradesh, Kerala, West Bengal,

Assam and Tripura were suspended as their overdrafts persisted beyond seven consecutive working days and the payments of these State Governments were subsequently resumed on clearance of their overdrafts.

Utilisation of Defence Production Units

2648. DR. VASNAT NIWRUTIPAWAR: Will the Minister of DEFENCE be pleased to state:

(a) the number of defence production units which are running in full capacity and those which are under-utilized; and

(b) whether the Government propose to offer these under-utilized units for servicing other public sector units which are in need of extra man power?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The workload available in some areas of production in some of the Defence Production Units is not enough to ensure full capacity utilisation. It is not in the public interest to disclose further details.

(b) The Defence Production Units are attempting to secure alternative load from non-defence sector (including Public Sector Units) with a view to utilise the available spare capacities.

[*Translation*]

Trade Agreements

2649. PROF. RASA SINGH RAWAT: Will the Minister of COMMERCE be pleased to state the countries with which the Government have signed new trade agreements during the last year and the details of the terms thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): During the year 1991 India has signed trade agreements with Czechoslovakia, Romania and Uzbekistan. The trade agreements with these countries provide for trade in non-convertible Indian rupees on a balanced basis.

A treaty of trade was also signed with Nepal during 1991. Among other things, the treaty provides for tariff concessions, concessional customs duty etc. on trade between the two countries.

[*English*]

Export of Marine Products

2650. SHRI V.S. VIJAYA RAGHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a sharp decline in the export of marine products from Kerala recently; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Do not arise.

Modernisation of Ins Vikrant

2651. SHRIMATI DIPIKA H. TOPIWALA: Will the Minister of DEFENCE be pleased to state:

(a) whether INS Vikrant is undergoing modernisation and refitting process at Naval Dockyard, Bombay;

(b) if so, the estimated expenditure likely to be incurred in this regard; and

(c) the target date fixed for completion of the project?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir

(b) and (c). Do not arise.

Collections Under National Housing Bank (Voluntary Deposit) Scheme

2652. SHRI PROBEN DEKA: Will the Minister of FINANCE be pleased to state:

(a) the details of the amount collected under the National Housing Bank (voluntary Deposit) Scheme, 1991 for construction of houses for weaker sections of the society, State/Union Territory-wise;

(b) the amount allocated and released

during 1991-92 and the amount earmarked for 1992-93, State/Union Territory-wise; and

(c) the number of houses built so far in each State/Union Territory under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The State/Union Territory-wise details of the amount collected under the National Housing Bank (voluntary Deposits) Scheme, 1991 are set out in the Statement attached.

(b) and (c). Under the Scheme, 40% of the amount collected is to be credited to special fund for financing slum clearance and low cost housing. NHB will prepare guidelines for allocation of funds and financing of projects for the said purpose and the funds will be utilised by them, thereafter.

<i>Sl. No.</i>	<i>Name of the State/ Union Territory</i>	<i>Amount deposited (Rs. in crores)</i>
1.	Andhra Pradesh	5.02
2.	Assam	0.51
3.	Bihar	3.61
4.	Goa	1.33
5.	Gujarat	6.57
6.	Haryana	0.60
7.	Himachal Pradesh	0.68
8.	Karnataka	8.28
9.	Kerala	4.77
10.	Madhya Pradesh	2.15
11.	Maharashtra	36.09

<i>Sl. No.</i>	<i>Name of the State/ Union Territory</i>	<i>Amount deposited (Rs. in crores)</i>
12.	Meghalaya	0.45
13.	Nagaland	0.01
14.	Orissa	2.84
15.	Punjab	5.72
16.	Rajasthan	1.71
17.	Tamil Nadu	12.87
18.	Uttar Pradesh	17.93
19.	West Bengal	22.13
20.	Andaman & Nicobar Islands	0.01
21.	Chandigarh	0.38
22.	Daman & Diu	0.27
23.	Delhi	19.57
24.	Pondicherry	0.01
Total		153.51

Data Provisional.**Deepening of Shipping Channel of
Cochin Port**

(SHRI JAGDISH TYTLER) (a) No, Sir. No formal proposal has been received for deepening of shipping channel of Cochin Port.

2653. SHRI RAMESH CHENNITHALA:
Will the Minister of SURFACE TRANSPORT
be pleased to state:

(b) Does not arise.

(2) whether there is any proposal for
deepening the shipping channel of Cochin
Port; and

**Payment of Customs Duty by
Tourists and NRIs**

(b) if so, the details thereof?

2654. SHRIMATI CHANDRA PRABHA
URS: Will the Minister of FINANCE be pleased
to state:

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT:

(a) whether the tourists and NRIs visiting

India are allowed to bringing foreign goods on payment of customs duty;

(b) if so, whether the customs duty is paid by them in Indian currency;

(c) whether the Government propose to make it mandatory for them to pay such duties only in foreign currency so as to curb bringing of foreign goods into the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Passengers (including tourists and NRIs) are allowed to bring in foreign goods on payment of customs duty subject to the provisions of the relevant baggage rules.

(b) Passengers are free to pay duty either in foreign currency or in Indian rupees, except on gold on which duty is required to be paid in foreign currency.

(c) and (d) The matter is under consideration.

Year	No. of Spg. mills	Total quantity produced (million kgs.)
1989-90	39	116.99
1990-91	40	127.52
1991-92	42	106.33

[English]

Setting up of Knitwear Garments Fashion Technology Institute at Tirupur (Tamil Nadu)

2656. SHRI C.K. KUPPASWAMY: Will the Minister of TEXTILE be pleased to state:

[Translation]

Production of Cloth in up

2655. SHRI GAYA PRASAD KORI: Will the Minister of TEXTILES be pleased to state:

(a) the share of Uttar Pradesh in the total production of cloth in the country;

(b) the number of textile mills Under National Textile Corporation functioning in Uttar Pradesh as on date; and

(c) the number of spinning mills in Uttar Pradesh functioning at present and the total quantity produced by these mills during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The total cloth produced in the country by mill sector during 1991-92 was about 2368 million metres and share of U.P. in that was 99.4 million meters which works out to about 4.2 percent.

(b) There are 15 Textile Mills under NTC in Uttar Pradesh as on 31st March, 1992.

(c) The number of spinning mills and total quantity produced by these mills during each of the last three years in U.P. have been as under:

(a) whether the Government propose to set-up a Knitwear Garments Fashion Technology Institute at Tirupur, Tamil Nadu to enable the hosiery exporters to introduce new designs for competing in the international market;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). There is no proposal under consideration of the Government for setting up a Knitwear Garments Fashion Technology Institute at Tirupur. However, the Apparel Export Promotion Council has established an Apparel Training and Design Centre at Tirupur for providing technology support to exporters of Knitwear items.

Restoration of Cut Made in Jute bag Usage

2657. SHRI PRATAPRAO B. BHONSLE: Will the Minister of TEXTILES be pleased to state:

(a) whether any request to restore the cut made in jute bag usage was received by the Government;

(b) if so, the details thereof;

(c) whether any action in the matter has since been taken; and

(d) if so, the details thereof and if not, the reasons thereof

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (d). No modification have been made in the orders issued under the Jute Packing Materials (compulsory Use in Packing Commodities) Act, 1987 reserving the packaging of 100% production of foodgrains, sugar & urea & 65-70% of cement in jute material.

Amount Spent under Central Loan Assistance Programme for Development of Inter-State Roads

2653. SHRI K. PRADHANI: Will the Minister of SURFACE TRANSPORT be pleased to state the amount spent under the

Central Loan Assistance Programme for the development of roads of Inter-State or economic importance on the border of Orissa, Andhra Pradesh and Madhya Pradesh during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) Although funds were released to the State Governments of Andhra Pradesh and Orissa on account of reimbursement of expenditure incurred by them on works approved under Central Loan Assistance Programme for Development of Roads of Inter-State or Economic Importance during the last three years, none of the approved projects in these States fall on the border of Orissa, Andhra Pradesh and Madhya Pradesh.

Export of Rice to Cuba

2659. SHRI D. VENKATESWARA RAO:
SHRI SANTOSH KUMAR GANGWAR:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have taken a decision regarding export of rice to Cuba;

(b) if so, the quantity of rice proposed to be exported, and the terms and conditions thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Government have decided to make available 10,000 tonnes of rice to Cuba on a commercial basis.

[Translation]

form of business cooperation.

Indo-Russian Agreement for Transacting bank Business in Dollars

2660. SHRI N.J. RATHVA: Will the Minister of FINANCE be pleased to state:

(a) whether any agreement has been signed by the Government with Russia for transacting the bank business in US dollars; and

(b) if so, the details thereof including the date on which the agreement was signed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). A Protocol between the Government of India and the Government of the Russian Federation on the trade turnover and payments in 1992 was signed on 22-2-1992. The Protocol provided for trade to be effected on a balanced basis through a centralised clearing mechanism in respect of list of goods specified in appendices I and II of the Protocol. The Protocol provided for denomination of prices in freely convertible international currencies with payments being made in Indian rupees as per the exchange rate prevailing in India between the designated currency and the Indian rupee on the date of payment. Consequent to the introduction of the Liberalised Exchange Rate Management System in India, it was decided that the bank accounts established to facilitate trade under the centralised clearing mechanism of the Protocol, would also be main trained in clearing US dollars. A banking agreement between India and Russia giving effect to this was signed on 10-6-1992.

For all trade between India and Russia falling outside the ambit of the centralised clearing mechanism of the Protocol payments is to be made in any freely convertible currency or in any internationally recognised

[English]

Yen Bonds

2661. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether Japan has permitted India to place Yen bonds into its market; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Four Indian Borrowers have so far raised funds in the Japanese Bond market through fourteen issues, both public and private bonds. These are IDBI, IFCI, ICICI and ONGC. The total amount raised is J.Yen, 175 million.

Elections in Cantonments

2662. SHRI SYED SHAHABUDDIN: Will the Minister of DEFENCE be pleased to state:

(a) the date of holding last elections in various Cantonments in the country;

(b) the number of elected numbers in Cantonment Boards, Cantonment-wise;

(c) the number of ex-officio members in those Boards and budget of each Board for the current year; and

(d) the financial subsidy by the Government to each Cantonment Board?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (d). There are 62 Cantonments were held on 2.2.1992 Ordinary elections to Dehra Dun and Fatehgarh Cantonments were held on 12.4.1992.

Elections to Ambala Cantonment Board are scheduled to be held on 9.8.1992. The constitution of Jammu and Badami Bagh Cantonment Boards was varied on 31.1.1992 and 27.4.1992, respectively, for the year, due to administrative reasons.

Details of the dates of election, number of elected members, ex-officio and nominated

members and grants-in-aid given to each Cantonment by the Central Government during 1991-92 are given in attached statement.

As regards budget of each Board for the current year, information is being collected and will be laid on the Table of the House.

STATEMENT

Sl.No.	Name of the Cantonment	Date of holding last election	Numbr of elected members	Number of		ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special gra grant-in-aid 91-92 (Rs. in lakhs)
				(a) Ex-officio members	(b) Nominated members		
1	2	3	4	5	6	7	8
1.	Agra	02 Feb. 92	07	03	04	8.00	Nil
2.	Ahmedabad	"	07	03	04	Nil	Nil
3.	Ahmednagar	"	07	03	04	38.00	Nil
4.	Ajmer	"	01	01	01	5.00	Nil
5.	Allahabad	"	07	03	04	Nil	Nil
6.	Almora	"	01	01	01	6.17	Nil
7.	Ambala	26.07.87*	07	03	04	Nil	Nil
8.	Amritsar	02.02.92	04	03	01	Nil	Nil
9.	Aurangabad	"	07	03	04	14.60	Nil
10.	Babina	"	07	03	04	18.50	Nil

Sl.No.	Name of the Cantonment	Date of holding last election	Number of elected members	Ex-officio members	Number of (b) Nominated members	ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special grant-in-aid 91-92 (Rs. in lakhs)
1	2	3	4	5	6	7	8
11.	Bakloh	02.02.92	01	01	01	13.90	Nil
12.	Badamibagh	18.05.86 (now varied on 27.4.92)	01	01	02	1.50	Nil
13.	Barrackpore	02.02.92	07	03	04	30.00	Nil
14.	Bareilly	"	07	03	04	Nil	Nil
15.	Belgaum	"	07	03	04	Nil	Nil
16.	Cananore	"	04	03	01	Nil	Nil
17.	Chakrata	"	01	01	01	15.00	3.90
18.	Clement Town	"	05	03	02	35.25	2.18
19	Dagshai	"	01	01	01	14.00	Nil

* Next Election will be held on 9th Aug., 1992

Sl.No.	Name of the Cantonment	Date of holding last election	Number of elected members	Number of		ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special grant-in-aid 91-92 (Rs. in lakhs)
				(a) Ex-officio members	(b) Nominated members		
1	2	3	4	5	6	7	8
20.	Dalhousie	02.02.92	01	01	01	12.68	Nil
21.	Delhi		07	03	04	Nil	Nil
22.	Dehradun	12.04.92	07	03	04	34.00	Nil
23.	Deolali	02.02.92	07	03	04	51.00	50.00
24.	Danapore	"	07	03	04	24.45	Nil
25.	Dehu Road	"	07	03	04	Nil	Nil
26.	Faizabad	"	04	03	01	27.00	Nil
27.	Fatehgarh	12.04.92	06	03	03	15.00	Nil
28.	Ferozepur	02.02.92	07	03	04	67.80	Nil
29.	Jabalpur	"	07	03	04	Nil	Nil

Sl.No.	Name of the Cantonment	Date of holding last election	Numbr of elected members	Number of		ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special gra grant - in - aid 91-92 (Rs. in lakhs)
				(a) Ex-officio members	(b) Nominated members		
1	2	3	4	5	6	7	8
30.	Jalapahar	"	01	01	01	11.00	Nil
31.	Jhansi	"	07	03	04	Nil	Nil
32.	Jammu	18.05.86 (now varied w.e.f.31.01.92)	-	01	02	13.92	Nil
33.	Jalandhar	02.02.92	07	03	04	60.00	Nil
34.	Jutough	"	01	01	01	14.00	Nil
35.	Kamptee	"	05	03	02	16.45	Nil
36.	Kanpur	"	07	03	04	43.50	Nil
37.	Kasauli	"	04	03	01	24.20	Nil
38	Kirkee	"	07	03	04	Nil	Nil

Sl.No.	Name of the Cantonment	Date of holding last election	Number of elected members	Number of		ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special grant-in-aid 91-92 (Rs. in lakhs)
				(a) Ex-officio members	(b) Nominated members		
1	2	3	4	5	6	7	8
39.	Khasyol	06.12.87	05	03	02	25.00	Nil
40.	Landour	02.02.92	01	01	01	18.67	7.92
41.	Lansdowne	"	04	03	01	24.60	Nil
42.	Lebong	02.02.92	01	01	01	13.00	Nil
43.	Lucknow	"	07	03	04	Nil	Nil
44.	Mathura	"	04	03	01	Nil	Nil
45.	Meerut	"	07	03	04	Nil	Nil
46.	Mhow	"	07	03	04	51.00	Nil
47.	Morar	"	07	03	04	Nil	Nil
48.	Nainital	"	01	01	01	11.10	Nil

Sl.No.	Name of the Cantonment	Date of holding last election	Number of elected members	Number of		ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special grant-in-aid 91-92 (Rs. in lakhs)
				(a) Ex-officio members	(b) Nominated members		
1	2	3	4	5	6	7	8
49.	Nasirabad	02.02.92	07	03	04	24.30	Nil
50.	Pachmarhi	"	05	03	02	12.60	Nil
51.	Pune	"	07	03	04	Nil	Nil
52.	Rangarh	"	07	03	04	25.00	Nil
53.	Ranikhet	"	07	03	04	31.50	Nil
54.	Roorkee	"	05	03	02	9.75	Nil
55.	St Thomas Mount	"	07	03	04	Nil	Nil
56.	Saugor	"	07	03	04	Nil	Nil
57.	Secunderabad	"	07	03	04	Nil	Nil
58.	Shahjahanpur	"	07	03	04	1.00	Nil

Sl.No.	Name of the Cantonment	Date of holding last election	Number of elected members	Number of		ordinary grant-in-aid 91-92 (Rs. in lakhs)	Special grant - in - aid 91-92 (Rs. in lakhs)
				(a) Ex-officio members	(b) Nominated members		
1	2	3	4	5	6	7	8
59.	Shillong	02.02.92	05	03	02	9.00	Nil
60.	Subathu	"	04	03	01	11.00	Nil
61.	Varanasi	"	07	03	04	14.40	Nil
62.	Wellington	"	07	03	04	37.10	Nil

Credit Deposit Ration in Goa

2563. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of FINANCE be pleased to state:

(a) the total amount of deposits in the nationalised banks in Goa as on March 31, 1992; and

(b) the amount of loans advanced by these banks out of the said deposits to the various parties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) and (b). The figures for March 31, 1992 are not still available. However, the total amount of outstanding deposits and credits of 20 nationalised banks in Goa as on the last Friday of December, 1991 (Latest available) was Rs. 1154 crores and Rs. 350 crores respectively.

Jute Modernisation fund

2664. SHRI SANAT KUMAR MANDAL: Will the Minister of TEXTILES be pleased to state:

(a) the corpus of Jute Modernisation Fund Scheme; and

(b) the amount utilised out of this by the jute industry during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) corpus of Jute Modernisation Fund Scheme is Rs. 150 crores.

(b) Industrial Finance Corporation of India (IFCI) has disbursed the following amounts to the jute industry from the Jute Modernisation Fund during the last 3 years;

Year	Amount (Rs. crores)
1989-90	8.41
1990-91	8.45
1991-92	5.84

Privatisation of D.T.C

2665. SHRI GOPI NATH GAJAPATHI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to private Delhi Transport Corporation (DTC); and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) No, Sir.

(b) Does not arise.

Indo-Spanish Trade

2666. SHRI SUBASH CHANDRA NAYAK: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to expand the Indo-Spanish trade;

(b) if so, the areas in which trade and joint ventures have been established between the two countries;

(c) the new areas identified for the expansion of Indo-Spanish trade; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). It is

Government's endeavour to expand Indo Spanish Trade. Major sectors of India's export to Spain are arine products leather saufaotures and textiles and bandicrafts. Principal items of import free Spin include chemcals iron and stell, non ferrous metals and engineering goods.

Some areas of Indo-Spanish joint ventures are leather-finishing chemicals circuit brakers and marine products.

(c) and (d). There is potential for additional exports in items such as software hand tools electrical switch gears and pumps and cõressors.

Field of Financial Institutions in Stock Market

2658. SHRISHRAVANKUMARPATEL: Will the Minister of FINANCE be pleased to state:

the steps taken by the public sector financial institutions to curb the abrupt bullish trends followed by share bearish trends in the stock markets during the past four months?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): the financial institutions, as a general rule, operate in the stock market in the long term interests of their

investors by prudently deploying the fund ensuring thereby safety, liquidity and return to the investor. Purchase and sale operations are done selectively depending on the state of the market and after taking into account all the relevant factors, such as, the track records of a company earnings per share, fair value of the share, high and low market prices of the share, etc.

Group Insurance Scheme for Landless Agricultural Laborers

2669. SHRI HARADHAN ROY: Will the Minister of FINANCE be pleased to state:

(a) the number of beneficiaries under the Group Insurance Scheme for Landless agricultural laborers in the country at present; and

(b) the number and amount of claims settled under this scheme so far, State wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) The number of beneficiaries under the Group Insurance Scheme for landless agricultural laborers in the country is estimated at 1.5 crores.

(b) The information is given in the statement attached.

STATEMENT

Landless Agricultural Labourers

Amount in Rs.

SR. No.	State	Lives Covered Estimate)	1988-89		1989-90		1990-91		1991-92		Amount
			Claims Settled	Amount	Claims Settled	Amount	Claims Settled	Amount	Claims Settled	Amount	
1	2	3	4	5	6	7	8	9	10	11	
NORTHERN ZONE											
1..	Haryana	£	436		419		375		971		
2.	Himachal Pradesh	@	--		2		0		-		
3.	Jammu and Kashmir	£	23		2		2		12		
4.	Punjab	400000	607		560		193		547		
5.	Rajasthan	200000	655		650		354		496		
6.	Chandigarh (U.T)	£	2		0		160		323		
7.	Delhi-I	£	\$		0				55		
7A.	Delhi-II	£	\$		0		142		97		
N. Z. Total :			600000	1723	1723000	1633	1633000	1226	1226000	2501	2548000

Sr. No.	State	Lives Covered Estimate)	Claims Settled 1988-89	Amount 5	Claims Settled 1989-90	Amount 7	Claims Settled 1990-91	Amount 9	Claims Settled 1991-92	Amount 11
1	2	3	4	5	6	7	8	9	10	11
EASTERN ZONE										
8.	Atunachal Pradesh	£	0	0	0	0	0	-	-	-
9.	Assam	£	0	£	59	99	99	99	99	99
10.	Bihar	1800000	70	78	197	402	402	402	402	402
11.	Meghalaya @		@	@	0	0	0	-	-	-
12.	Mizoram @		@	@	0	0	0	-	-	-
13.	Manipur	£	10	23	9	9	9	-	-	-
14.	Nagaland @		@	@	0	0	0	-	-	-
15.	Orissa	400000	4269	6976	1398	2054	2054	2054	2054	2054
16.	Sikkim	@	@	@	@	@	@	-	-	-
17.	Tripura	800000	64	5	28	14	14	14	14	14

S.R. NO.	State	Lives Covered Estimate)	Claims Settled 1988-89	Amount	Claims Settled 1989-90	Amount	Claims Settled 1990-91	Amount	Claims Settled 1991-92	Amount
1	2	3	4	5	6	7	8	9	10	11
18.	West Bengal	£	\$		356		8146		3748	
19.	Andaman & Nicobar @		@		@		0		-	
CENTRAL ZONE										
	E.Z. Total	3000000	4413	4413000	7438	7438000	10337	10337000	6317	6317000
20.	Madhya Pradesh	1200000	654		601		215		1359	
21.	Uttar Pradesh	1300000	983		716		787		941	
	C. Z. Total	2500000	1637	1637000	1317	1317000	1002	1002000	2300	2446000
SOUTHERN ZONE										
22.	Kerala	100000	1808		1389		932		1247	
23.	Tamil Nadu	1300000	9158		5034		6245		11947	
24.	Laksha Dweep	@	@		@		0		-	

S.R. NO.	State	Lives Covered Estimate)	Claims Settled 1988-89	Amount 1988-89	Claims Settled 1989-90	Amount 1989-90	Claims Settled 1990-91	Amount 1990-91	Claims Settled 1991-92	Amount
1	2	3	4	5	6	7	8	9	10	11
25.	Pondicherry	30000	86	24	0					
S.Z. Total		1430000	11052	11052000	6447	6447000	7177	7177000	13194	14255000
SOUTH CENTRAL ZONE										
26.	Andhra Pradesh	675000	3641	2772	3689	7003				
27.	Karnataka	900000	1863	2044	1773	2075				
WESTERN ZONE		1575000	5504	5504000	4816	4316000	5462	5462000	9078	9173000
28.	Goa	7000	177	46	249	395				
29.	Gujarat	800000	4839	7986	9945	10953				
30	Maharashtra	£	-	589	2581	3103				
31.	Dadra & Nagar Havelli	3000	-	0	0	-				

Sr. No.	State	Lives Covered (Estimate)	Claims Settled 1988-89	Amount	Claims Settled 1989-90	Amount	Claims Settled 1990-91	Amount	Claims Settled 1991-92	Amount
1	2	3	4	5	6	7	8	9	10	11
32.	Daman & Diu	\$	\$		\$		0		-	
		810000	5016	5016000	8621	8621000	12775	12775000	14451	1485000
	(Grand Total)	9915000*	29345	29345000	30272	30272000	37979	37979000	47841	4932400

@ No Landless Agricultural Labourers

£ Not Available

\$ Instructions not Issued

* Estimated Beneficiaries 1.5 crores

Investment by banks in Gujarat**2670. DR. AMIT LAL KALIDAS PATEL:**

Will the Minister of FINANCE be pleased to state:

(a) the target fixed for Gujarat under branch extension programme of the nationalised banks during the Seventh Five Year Plan period;

(b) the number of licences issued by the Reserve Bank of India for opening the branches of rural banks during the said period; and

(c) the per-capita investment made by the commercial banks in Gujarat in comparison to the national average investment till the end of the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). There was no target fixed for opening of branches by Public Sector Banks during the branch Licensing Policy (1985-90) co-terminus with the Seventh Five Year Plan. However, based on the list of identified centres, the Reserve Bank of India (RBI) allotted 151 centres to Regional Rural Banks (RRBs) and 102 to Public Sector Banks for opening branches in Gujarat.

(c) The per capita investment of scheduled commercial banks in Gujarat and the national average investment for 1991 was Rs. 327 and Rs. 249 respectively.

[Translation]

Export of Mangoes**2671. SHRIMATI BHAVANACHIKHLIA:**

Will the Minister of COMMERCE be pleased to state:

(a) the country to which maximum quantity of mangoes are exported; and

(b) the foreign exchange earned through the export of mangoes during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSEED): (a) Maximum quantity of mangoes is exported to UAE.

(b) The foreign exchange earned through export of mangoes during the last two years is as under:-

1990-91*	Rs.3122 lakhs
1991-92	-Rs.3600 lakhs
Source:	* DGCIS
Source:	** Provisional based on exporters returns.

[English]

Export by Engineering Industry**2672. SHRI OATTATPAYA BANDARU:**

Will the Minister of COMMERCE be pleased to state:

(a) export achievements made by the engineering Industry during the each of the last two years; and

(b) the target set for the export of engineering goods during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSEED): (a) Export performance of engineering industry during the last two years is as under:

(in Rs. Crores)

Year	Value
1990-91	3443
1991-92 (Provisional)	4855

(Source: DGCI&S)

(b) A target of Rs. 5910 crores has been tentatively fixed for export of engineering goods during the year 1992-93.

[English]

Convertibility of Rupee

2673. SHRIMATI GEETA
MUKHERJEE:
SHRI ANAND RATNA
MAURYA:
SHRI GEORGE
FERNANDES:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have made any assessment of the impact of the policy of partial convertibility of rupee on the trade account;

(b) if so, the details thereof;

(c) whether the Government propose to make the rupee fully convertible on the trade account; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The new system of partial convertibility of the Rupee is being constantly monitored by the Government in consultation with the Reserve

Bank of India. The monitoring results show that the system is working smoothly. The timing and the pace towards full convertibility on trade account will have to be determined taking into account several factors, such as the macro-economic stability achieved within the country, the international trading environment and conditions in international capital markets.

Guidelines for Joint Ventures

2674. SHRI R. SURENDER
REDDY:
SHRI D. VENKATESWARA
RAO:
SHRI MANIKRAO HODLYA
GAVIT:

Will the Minister of COMMERCE be pleased to state:

(a) whether any Committee was constituted to formulate guidelines for joint ventures abroad;

(b) if so, the details thereof;

(c) whether the Committee has submitted its report;

(d) if so, the details thereof;

(e) whether the Government have examined these new guidelines and are likely to be announced soon;

(f) if so, the details thereof; and

(g) the extent to which these guidelines are likely to be helpful?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) A Board of Trade sub-Group headed by Chairman Exim bank was constituted to

make recommendations regarding policy governing Overseas Investment.

(c) Yes, Sir.

(d) The Committee inter-alia recommended greater powers to the Inter-ministerial Committee on Joint Ventures abroad, time bound processing of applications, greater functional freedom for overseas ventures, automatic approvals in certain categories of cases, and a better mechanism to review performance.

(e) to (g). Revision of Guidelines for setting up joint ventures and wholly owned subsidiaries abroad is under considerations.

[Translation]

Constructions of bridges on National Highways in Uttar Pradesh

2575. SHRI GAYA PRASAD KORI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of bridges proposed to be constructed on National Highways in Uttar Pradesh during the year 1992-93;

(b) the number of bridges on National Highways which are under repair at present in Uttar Pradesh; and

(c) the details of the expenditure incurred on the repair of bridges on the National Highways during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The number of bridges proposed to be constructed on National Highways in Uttar Pradesh during the year 1992-93 is six.

(b) the number of bridges on National Highways in Uttar Pradesh which are at present under repair is three.

(c) Details of the expenditure incurred on the repair of bridges on the National Highways during the last three years are as under;

<i>Year</i>	<i>Amount (Rs. in lakhs)</i>
1989-90	11.23
1990-91	19.00
1991-92	2.23

[English]

Crash of MIG-21

2676. SHRIMATI CHANDRA PRABHA URS: Will the Minister of DEFENCE be pleased to state:

(a) the total number of MIG-21 crashed during the last three years;

(b) the details of the loss of life and property as a result thereof;

(c) whether any inquiry has been conducted to know the reasons for such crash;

(d) if so, the outcome thereof; and

(e) the steps taken by the Government to prevent such accidents in future?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) 30 MIG-21 aircraft crashed during 1989-90 to 1991-92.

(b) No. of pilots killed	14
Loss of civilian life	Nil
Loss of Service property	Rs. 64.75 crores
Loss of civilian property	Rs. 2.43 lakhs

(c) Yes, Sir.

(d) The accidents were caused due to human error (air crew), technical defects, bird strike, natural and operational risks, etc.

(e) Efforts to minimise accidents are an ongoing process. Every accident is investigated by a Court of Inquiry comprising specialists. Based on the recommendations of the Court of Inquiry, follow up action is taken to prevent recurrence of similar accidents. Whenever any adverse trend or weak area is observed, special joint studies are carried out with the help of specialists from the manufacturers and the users to closely examine the problem and take suitable remedial measures. Action on the various recommendations of a high level Committee which examined all aspects of flight Safety, accepted by Government, has been completed.

Coffee Plantation in Tamil Nadu

2677. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMERCE be pleased to state:

(a) whether Coffee Board propose to take up coffee plantation in a big way in Coimbatore and Nilgiri districts of Tamil Nadu in co-ordination with the Government of Tamil Nadu; and

(b) if so, the details of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAKHURSHED): (a) and (b). Coffee

Board does not propose to take up coffee plantation in a big way either in Coimbatore or Nilgiris. However, during VIIIth Plan period, provision has been made for normal expansion of cultivation of 10,000 hectares (at the rate of 2,000 hectares per annum) in the Traditional Areas, which covers Tamil Nadu also.

Preferential Treatment to India In Fertilizers and Pharmaceuticals Export

2678. SHRI PRATAPRAO B. BHONSLE: Will the Minister of COMMERCE be pleased to state:

(a) whether US Government have decided not to allow any kind of preferential treatment to India for fertilizers and pharmaceuticals exports;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAKHURSHED): (a) to (c). On 29th April, 1992, US Government announced suspension of duty free treatment under GSP Scheme to 60 million dollars worth of Indian exports to the US covering mainly pharmaceuticals, chemicals, fertilizers and allied products figuring under Chapters 28-38 of the Harmonised System of Tariff Schedule. The suspension of GSP benefits was made effective from May 19, 1992. As a result, the affected products would no longer be eligible for duty free treatment

when import from India, but attract Most Favoured Nation Tariff ranging from 0.5 percent to 17.5 percent.

Government of India's view that this action was unjustified, untimely and unwarranted was conveyed to the US authorities. The US response was that the decision could be reversed if India addressed US concerns on patent protection

Coffee Plantation in Non-Traditional Areas in Orissa

2679. SHRI K. PRADHANI: Will the Minister of COMMERCE be pleased to state:

(a) the steps taken for coffee plantation by the Government in the non-traditional areas in Orissa;

(b) the approximate hectares of land likely to be brought under coffee plantation in Orissa by the end of Eighth Five Year Plan; and

(c) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). During the Eighth Five Year Plan the Coffee Board envisages consolidation of the existing coffee areas in non-traditional areas in preference to expanding new areas under coffee. However, to cater to the coffee expansion requirements under the Socio-Economic/Integrated Rural Development/Tribal

Development Projects, if any floated by the respective nontraditional coffee growing State Governments, the Board has provided a nominal overall expansion target of 5,000 hectares for the entire non-traditional areas. The State-wise breakup of this nominal target of 5,000 hectares has not been earmarked of this nominal target of 5,000 hectares has not been earmarked in order to retain the flexibility at the time of considering such projects arising in non-traditional coffee growing States.

Nabard Aid to Kerala

2680. PROF. K. V. THOMAS: Will the Minister of FINANCE be pleased to state the allocations proposed to be made by the National Bank for Agriculture and Rural Development to Kerala during the Eighth Year Plan, sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) National Bank for Agriculture and Rural Development (NABARD) prepares potential Linked Credit Plans (PLPs) for agriculture and rural development for all the districts of the States based on the potential available and infrastructure development. These plans reflect the local needs and potentials and linkage with development agencies. The purpose-wise flow of ground level credit and NABARD's refinance for schematic lending estimated during 8th Five Year Plan for Kerala State based on the potential linked credit plans prepared by NABARD are given in the attached Statement.

STATEMENT

Purpose-wise Ground Level Credit and NABARD Refinance Estimated during the Eight Five Year Plan Period (1992-93 to 1996-97) for Kerala.

Purposes	(Rs. in Lakhs)					
	Ground level Credit					
	1992-93	1993-94	1994-95	1995-96	1996-97	
1	2	3	4	5	6	
Minorirrigation	2793	3235	3441	3621	3817	
Energisation	486	551	556	565	599	
Land Development	1272	1568	1707	1852	1994	
Farm Mechanisation	761	938	1022	1877	1168	
Dry Land Farming						
Plantation/Horticulture	5732	6248	6500	6895	7198	
Dairy Development	1739	2001	2089	2173	2265	
Fisheries (Marine)	416	550	616	646	683	
Fisheries(Inland)	257	382	407	435	468	

		(Rs. in Lakhs)				
		Ground level Credit				
Purposes		1992-93	1993-94	1994-95	1995-96	1996-97
1	2	3	4	5	6	6
Storage/Market Yard	22	43	44	44	44	44
Forestry	5	9	9	9	9	9
Biogas	212	244	251	257	254	254
Poultry Farming	445	300	541	503	621	621
Sheep/Goat/Piggery	227	311	328	341	358	358
Non Farm Sector	34820	40531	43690	40075	49532	49532
Others	46	60	63	67	72	72
Total	49233	57163	61264	64648	69892	69892
Of Which WIRDP	3053	3134	3134	3134	3134	3134

		(Rs. in Lakhs)					
		Refinance					
Purposes	1992-93 (Actual)	1993-94	1994-95	1995-96	1996-97		
7	8	9	10	11	12		
Minorirrigation	2367	2594	2794	2992	3055		
Energisation	139	318	309	295	336		
Land Development	220	1262	1373	1489	1685		
Farm Mechanisation	303	609	664	699	761		
Dry Land Farming							
Plantation/Horticulture	3000	5003	5213	5529	5774		
Dairy Development	811	1584	1652	1721	1794		
Fisheries (Marine)	135	423	474	497	527		
Fisheries (Inland)	55	300	318	340	357		
Storage/Market Yard	-	32	33	33	33		

Purposes	Refinance						(Rs. in Lakhs)
	1992-93 (Actual)	1993-94	1994-95	1995-96	1996-97		
7	8	9	10	11	12		
Forestry	-	8	8	8	8		
Biogas	87	184	197	202	205		
Poultry Farming	600	397	429	462	493		
Sheep/Goat/Piggery	25	245	261	269	283		
Non Farm Sector	2849	9892	18799	13411	13641		
Others	152	45	49	51	54		
Total	10768	22896	24573	36929	28933		
Of Which IRDP	1950	2507	2507	2507	2507		

Loans to Government of Kerala*[Translation]***2681. SHRITHAYILJOHNNANJALOSE:**

Will the Minister of FINANCE be pleased to state:

(a) the amount of loans sought by the Government of Kerala during the last two years and the purposes thereof;

(b) the amount sanctioned to the State Government during each of the above years;

(c) whether the amount sanctioned was much less than the loan sought by the State Government; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) During the year 1990-91 the Government of Kerala sought special loan of Rs. 100.00 crores to cover part of the overall revenue deficit of the State as assessed by the Ninth Finance Commission. State also requested for an additional special assistance of Rs. 100 crores as medium term loan to tideover their financial difficulties during the year 1991-92.

(b) to (d). The request of the State made in 1990-91 was considered in this Ministry and was not acceded to as the observation of the Ninth Finance Commission under which the special loan was sought, was only in the nature of a suggestion and not a recommendation which was not accepted by the Government of India.

The request of the State Government made in 1991-92 for medium term loan of Rs. 100 crores was also not agreed to in view of the severe resources constraint faced by the Centre.

Investment by LIC

2682. SHRI N.J. RATHVA: Will the Minister of FINANCE be pleased to state:

(a) the names of the various schemes of Life Insurance Corporation of India for making investment during 1992-93; and

(b) the extent of which the proposed investment is more/ less as compared to the last year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) The names of various schemes of LIC for making investments during 1992-93 are as under-

(1) Government of India Securities;

(2) State Government Securities;

(3) Land Development Bank Debentures;

(4) Electricity Board Bonds;

(5) State Financial Corporation Bonds.

(6) Besides LIC also gives loans to State Governments for social housing schemes, Apex Co-operative Housing Finance Societies, Housing Boards, Municipalities, Zilla Parishads, State Electricity Boards, State Road Transport Corporations, Industrial Estates, Sugar Co-operatives and companies in the Corporate sector.

(b) Investment made during last 3 years are given below:

1989-90	1990-91	1991-92
4026	4841	6032

LIC propose to make investments of about Rs. 7400 crores during the financial year 1992-93.

Resource Constraint

[English]

Functioning of Legislature and Judiciary

2683. SHRI B. RAJARAVI VARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the instances of confrontation between Legislature and Judiciary have increased of late;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken or proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The issue of likely confrontation between Legislature and Judiciary on questions relating to disqualification on account of defection has arisen only recently. With a view to avoiding any scope of such conformation, the government is examining the question of making suitable amendments to the anti-defection law as contained in the Tenth Schedule to the constitution. A proposal to provide for an appellate authority in this connection is also under consideration. The details are being worked out.

2684. SHRI SHRAVANA KUMAR PATEL:
SHRI BASUDEB ACHARIA:

Will the Minister of FINANCE be pleased to state:

(a) the total amount of tax reliefs announced till date since the passing of Budget, 1992-93;

(b) whether it has resulted in resource constraint and the Government are unable to maintain this year's budgetary allocations even at previous year's level for some socially important sectors;

(c) if so, the details thereof and the reasons therefor; and

(d) the remedial measures taken or proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The tax relief given till 21st July, 1992, after the Finance Bill, 1992 was enacted on 14th May, 1992, amount to Rs. 162. 42 crores for customs and Rs. 321. 40 for central excise in a year.

(b) The budgetary allocations for some socially important sectors during the year 1991-92 (RE) and 1992-93 (BE) are indicated below:-

Sector	1991-92 (RE)	1992-93 (BE)
Health Welfare	525.31	560.29
Family Welfare	866.60	1010.41
Education	1678.98	1725.17
Women & Child Development	404.65	489.63
Rural Development	3021.24	3113.24
Welfare	507.13	559.188

The above figures would indicate that Government have been able to maintain the 1992-93 budgetary allocations at the previous year's level for the abovementioned socially important sectors.

(c) and (d) Do not arise.

New Mandovi Bridge

2665. SHRI HARISH NARAYAN PRASHU ZANTYE: Will the Minister of SURFACE be pleased to state:

(a) whether the Construction of new bridge across the river Mandovi in Goa has since been completed;

(b) if so, the details thereof;

(c) if not, the reasons for the delay and the details of the penalty imposed on the contractor as liquidated damages; and

(d) the revised time schedule for completion of the bridge?

THE MINISTER OF STATE OF THE

MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISHTYTLER):

(a) and (b). The new bridge across Mandovi in Goa is nearing completion.

(c) Delay in completing the bridge is due to collapse of centering truss along with Span No. 11 in October 1990. No penalty has yet been imposed on the contractor as liquidated damages.

(d) The revised time schedule for completion of the bridge is December, 1992.

Bel Unit in UP

2686. SHRIMATI BHAVNA CHIKHLIA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to open a unit of Bharat Electronics Limited in UP;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

(c) At present, there is no requirement which necessitates opening of a new unit of Bharat Electronics in U.P., in addition to the existing units at Ghaziabad and Kotdwara.

Diversification In Jute Industry

2687. SHRI R. GURENDER REDDY:
SHRI D. VENKATESWARA RAO:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have initiated a series of steps for diversifying the jute industry with a view to affecting a structural changes in the product range;

(b) if so, the details thereof;

(c) the extent to which these steps have helped in improving the performance of the jute industry;

(d) the total amount earmarked for the production of jute in 1991-92;

(e) the total production of jute during the above period; and

(f) the extent to which it is likely to be further improved during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF (SHRI ASHOK GEHLOT):

(a) to (c). Government have taken several measures to promote diversification in the jute industry including inter-alia, grant of flexibility to jute and textile mills to use all kinds of fibres and yarn; import of machinery on concessional duty; waiver/concessional

excise duty; waiver of excise duty on supply of jute yarn/fabric to decentralised sector, funding R&D and marketing assistance for diversified jute products. National Centre for Jute Diversification has also been set up to assist in transfer of technology from R&D institutions to entrepreneurs and to give a new direction and thrust to diversification in the jute sector.

These measures have helped in development, production and consumption of a new range of jute products. The jute industry is, therefore, not so dependent upon the production of commodities which traditionally use jute for their packaging. Some stability has, therefore, been accorded to the end use of jute.

(d) to (f). Government do not separately earmark funds for production of jute goods. This investment is made by the jute industry. 12.78 lakh tonnes of jute goods were produced in 1991-92. The production of jute goods during 1992-93 will depend upon the extent of its demand in the domestic and export market.

[Translation]

Assistance by Nabard to U.P.

2688. SHRI GAYA PRASAD KORI: Will the Minister of FINANCE be pleased to state:

(a) the amount provided by National Bank for Agriculture and Rural Development to Uttar Pradesh during each of the last three years; and

(b) the rate of interest charged thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Amount of refinance assistance provided by National Bank for Agriculture and Rural Development (NABARD) to commercial banks/State Co-operative/Land

Development Banks and Regional Rural Banks in the State of Uttar Pradesh under schematic Lending from 1989-90 to 1991-92 is as under:

(Rs. in crores)

<i>Year</i>	<i>Amount</i>
1989-90	273.29
1990-91	339.47

<i>Year</i>	<i>Amount</i>
1991-92	381.76

The details of refinance provided by NABARD to cooperatives in Uttar Pradesh other than for Schematic Lending for the same period is given in the statement.

(b) The current rates of interest charged on refinance provided by NABARD are given in the statement -II.

STATEMENT-I

Statement Showing Amount of Refinance Provided by NABARD to Cooperative in the State of Uttar Pradesh During The Years 1989-90, 1990-91 and 1991-92 (Upto May 1992)

Sl No.	Purpose	Amount of Refinance						(Rs. in Crores)
		1989-90		1990-91		1991-92		
		Limit	Drawals	Limit	Drawals	Limit	Drawals	
1	2	3	4	5	6	7	8	
1.	Seasonal Agricultural Operations (SAO) (including Oilseeds Production Programme	346.07	300.87	381.85	278.05	449.20	349.86	
2.	Production & Marketing activities of Co-op. Weavers' Societies (Financial year)	10.35	10.08	10.35	10.33	-	-	
3.	Purchase & Sale of Yarn (Financial Year)	4.00	11.49	2.65	5.30	-	-	
4.	Chemical Fertilizers (Calendar Year 1989)	36.40	37.90	47.40	88.03	70.00	43.29	

(Rs. in Crores)

Sl No.	Purpose	Amount of Refinance					
		1989-90		1990-91		1991-92	
		Limit	Drawals	Limit	Drawals	Limit	Drawals
1	2	3	4	5	6	7	8
5.	Marketing activities of Cottage and Small Scale Industries (Financial Year)	0.25	-	-	-	-	-
6.	Medium-Term (Approved Agricultural Purposes) (Calendar year)	2.69	0.73	1.73	1.29	-	0.30
7.	Medium-term (Conversion) (Cooperative Year)	8.67	5.75	12.10	4.18	-	-
8.	Long-Term Operations (Financial Year)	18.77	18.77	11.88	11.88	-	-

STATEMENT -II

catanent showing current rates of interes charged on refinance provided by NABARD to SCBs/ State Government

A- Rates of interest charged on refinances provided.

(i) SCBs	
1. Seasonal Agricultural Opefrations (SAO)	3% to 6.5 % depending upon own involvement
2. Marketing of crops	Bank Rate (12%)
3. Production and Marketing activities of Weavers' Societies	2.5% above bank rate
4. Procurement and marketing operations of apex marketing society	2.5% below bank rate
5. Trading in Yarn by Apex/ Regional Marketing Society	Bank Rate (12%)
6. Distribution of Chemical Fertilizers	1% above bank rate
7. Marketing activities of Cottage and Small scale industries	2.5% below bank rate
8. Medium- Term Non-Schematic Loans	8.5%

9. Medium-Term Conversion Loans	Same rate of interest as charged for SAO	
(ii) Loans to State Govts. for contributing to the share capital of co-operative credit institutions	6%	
B -Current Rates of Interest on Refinance for Schematic lending		
Size of limit against ultimate borrowers	Rate of interest on National Bank's refinance	
(1) Upto Rs. 25,000		6.5%
(2) Over Rs. 25,000 and upto Rs.2 lakhs		10.5%
(3) Over Rs. 2 lakhs		
(A) Farm Sector		
(a) Schemes for wasteland development rainfed farming (dryland farming), 100% export oriented agricultural projects (other than Tea, Coffee, Rubber and spices) and minor irrigation schemes implemented by Co-op-eratives /Public Sector Corporations		10.5%

Size of limit against ultimate borrowers	Rate of interest on National Bank's refinance
(b) All other schemes supported by NABARD refinance (i.e. other than those for category 'a' above)	12%
(B) Non-farm sector	
(a) Over Rs. 2 lakhs and upto Rs.7.5 lakhs	12%
(b) Above Rs. 7.5 lakhs	13.5%

Trade Relations with South Africa

2689. SHRI N.J. RATHVA: Will the Minister of COMMERCE be pleased to state:

(a) whether South Africa has shown interest in establishing trade relationship with and in setting up of joint enterprises in India in the small and medium sectors;

(b) whether Commerce and Industry Minister of South Africa visited India in May, 1992;

(c) if so, the areas in which interest was shown by him for establishing trade relationship and joint enterprises;

(d) whether all formalities in this regard have been completed; and

(e) if so, the time by which this agreement is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) to (e). At the moment there is a comprehensive ban on trade with South Africa. The interest shown by south Africa in trade with India is evidence by the visit of Dr. S.J. Naude, Director General of the Department of Trade and Industry of the Govt. of South Africa along with others to India in May, 1992. The visit was in their private capacity. The delegation met Federation of Indian Chamber of Commerce and Industry and the Associated Chambers of Commerce and Industry of India. The visit was of exploratory nature. However, in the absence of relaxation of the trade ban there is no question of establishing trade relationships and joint ventures.

[English]

Units Scheme 1964

2690. SHRI RAM NARESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the changes made in Sections 80L and 80M of the Income Tax Act recently have affected the demand for units of the 1964 scheme of the Unit Trust of India adversely;

(b) if so, whether any modifications are proposed to be made in the 1964 scheme; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Unit Trust of India (UTI) does not anticipate any adverse impact on the demand for units under unit Scheme 1964 following the change made in Section 80L of the Income Tax Act recently. However, As a result of the change in Section 80M of the Income Tax Act in 1990-91 Budget, there was a heavy withdrawal by corporate sector through repurchase of units. Fresh sales to corporate sector also declined.

(b) No modification in the Unit Scheme 64 is envisaged at present following the changes in Sections 80L & 8M of the Income Tax Act.

(c) Does not arise.

Import Licences for clove and Cinnamon

2691. SHRI N.J. RATHVA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have taken any decision regarding the base year for issuing import licences in respect of Clove and Cinnamon;

(b) if so, the details thereof and if not, the time by which a final decision would be taken in this regard; and

(c) the likely minimum import limit in rupees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Yes Sir. Details in this regard are contained in Ministry of Commerce Public Notice No. 23-ITC (PN)/ 92-97 dated 30.6.92, copies of which are available in the Parliament Library.

Export of Cotton

2692. SHRI MANIKARAO HODLYA GAVIT Will the Minister of TEXTILES be pleased to state:

(a) the number of cotton bales under export quota released by the Government for the current year in respect of the Cotton Corporation of India, Maharashtra and Gujarat;

(b) the quantity of cotton bales purchased by the Cotton Corporation of India, under Maharashtra Monopoly Cotton purchase Scheme in Maharashtra and Gujarat during each of the last three years;

(c) whether the Government have received any request for the sanction of more cotton bales for export from Maharashtra; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Government have released one lakh bales of Bengal Deshi cotton for export during the current cotton season which has been kept open for all exporters. Recently, Government has permitted the Cotton Corporation of India to meet the requirement of cotton of some of our neighbouring countries like Nepal, Bangladesh and Sri Lanka, in the context of bilateral arrangement, to the extent of upto 30, 000 bales.

(b) The details are as follows:-

Cotton season	Qty. purchased in lakh bales		
	CCI.	Mah.Fed.	Gujarat Fed.
1989-90	12.43	20.92	0.47
1990-91	10.19	13.50	0.56
1991-92 (upto 18.7.92)	19.99	10.63	0.25

(c) yes, Sir.

(d) keeping in view the domestic as well as international price situation, Government has not taken any decision to release any export quota to the Maharashtra Federation so far.

(a) the amount collected as income-tax, central excise duty, corporate tax, wealth tax and estate duty by the Union Government during each of the last three financial years, State/Union Territory-wise;

Disbursement of funds to States

2693. SHRI BAPU HARI CHAURE:
DR. ASIM BALA:

Will the Minister of FINANCE be pleased to state:

(b) the amount reimbursed to each State/ Union Territory as its share during the above period, year-wise; and

(c) the basis on which this sharing has been done?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
SHANTAPAM POTDUKHE): (a) Statement
showing the State/UT-wise collections from
income-tax, Central Excise duties,
corporation tax, wealth tax and estate duty
during 1989-90, 1990-91 and 1991-92 are
enclosed in the statement-I, II, III & IV.

(b) Statements showing State-wise
shares of income-tax, union excise duties
etc. paid to States during 1989-90, 1990-91
and 1991-92 are enclosed in the statement
V, VI and VII.

(c) Income-tax and Union Excise Duties
are shareable with the States. The sharing
is done on the basis of recommendations of
the Finance Commission. The percentage
share for each State is determined by Finance
Commission which takes into account not
only the collection in the State but also
factors like population, poverty ratio, per
capital income etc. A statement showing the
percentage shares of income tax, basic excise
duties and additional excise duties for the
period 1990-93 on the basis of
recommendations for the 9th Finance
Commission is enclosed in the Statement -
VIII).

STATEMENT-I

Collections from Corporation Tax, Income Tax, Estate Duty and Wealth tax During 1989-90

(In Crores of Rupees)

State/U. Ts.	Corporation Tax	Income Tax	Estate Duty	Wealth Tax
1	2	3	4	5
Andhra Pradesh	97.27	196.56	0.16	5.39
Arunachal Pradesh	-	1.56	-	-
Assam	30.17	42.93	0.01	1.13
Bihar	2.62	130.41	-	6.90
Goa	13.87	17.36	-	1.14
Gujarat	117.75*	400.29*	0.31	15.05
Haryana	23.20	60.14	0.03	1.43
Himachal Pradesh	1.69	10.09	-	0.21
Jammu & Kashmir	6.29	13.40	-	-
Karnataka	99.99	252.29	0.34	9.96

State/U. Ts.	(In Crores of Rupees)				
	1	2	3	4	5
		Corporation Tax	Income Tax	Estate Duty	Wealth Tax
Kerala		31.93	120.76	0.28	3.29
Madhya Pradesh		24.43	150.01	0.26	3.01
Maharashtra		1820.09	1483.82	1.17	70.56
Manipur		0.15	6.08	-	0.04
Meghalaya		0.87	5.18	-	0.17
Mizoram		-	0.03	-	-
Nagaland		0.05	4.45	-	0.03
Orissa		185.27	47.01	0.02	0.33
Punjab		84.50	123.76	0.13	5.94
Rajasthan		16.67	105.06	(-) 0.02	2.25
Sikkim		-	0.02	-	-

State/U. Ts.	(In Crores of Rupees)				
	1	2	3	4	5
		Corporation	Income Tax	Estate Duty	Wealth Tax
New Delhi		617.95	495.24	0.56	18.84
Pondicherry		1.39	4.00	-	0.11
Lakshadweep		-	-	-	-

*Figures includes Dadra Nagar Haveli, Daman & Diu.

N.A. = Figures Not Available

STATEMENT-II

Collections from Corporation Tax, Income Tax, Estate Duty & Wealth tax During 1990-91

(In Crores of Rupees)

State/U. Ts.	Corporation Tax	Income Tax	Estate Duty	Wealth Tax
1	2	3	4	5
Andhra Pradesh	119.79	222.55	(-) 0.07	6.58
Arunachal Pradesh	-	1.77	-	-
Assam	25.87	46.77	0.03	1.42
Bihar	12.24	143.00	0.03	1.43
Goa	19.36	20.13	-	1.88
Gujarat	63.39	405.12	(-) 0.01	16.73
Haryana	32.21	68.81	0.01	1.74
Himachal Pradesh	1.65	16.58	-	0.30

State/U. Ts.	(In Crores of Rupees)				
	1	2	3	4	5
		Corporation Tax	Income Tax	Estate Duty	Wealth Tax
Jammu & Kashmir		16.64	23.12	-	-
Karnataka		78.88	273.47	0.13	11.33
Kerala		75.23	140.68	0.17	4.03
Madhya Pradesh		28.96	159.44	0.28	4.18
Maharashtra		2196.40	1576.62	0.77	90.10
Manipur		0.08	5.84	-	0.03
Meghalaya		1.03	5.68	-	0.19
Mizoram		-	0.02	-	-
Nagaland		0.07	4.67	-	0.02
Orissa		23.85	58.69	-	0.35
Punjab		89.18	145.81	0.02	7.60

(In Crores of Rupees)

State/U. Ts.	Corporation Tax	Income Tax	Estate Duty	Wealth Tax
1	2	3	4	5
Rajasthan	40.81	113.10	0.15	3.46
Sikkim	0.11	0.06	-	-
Tamil Nadu	283.23	423.42	0.41	25.43
Tripura	0.05	4.02	-	0.23
Uttar Pradesh	119.52	345.35	0.15	8.72
West Bengal	526.06	423.26	0.12	15.91
Union Territories				
Andaman & Nicobar Island	0.92	0.62	-	-
Chandigarh	13.01	27.82	-	0.80
Daman	0.23	0.61	-	0.01
Diu	-	0.08	-	-

(In Crores of Rupees)

State/U. Ts.	Corporation	Income Tax	Estate Duty	Wealth Tax
1	2	3	4	5
Dadra & Nagar Haveli	0.01	0.18	-	-
New Delhi	811.00	578.17	0.87	28.49
Pondicherry	1.55	5.91	0.01	0.12
Lashadweep	-	-	-	-

Figures includes Dadra Nagar Eaveli, Daman & Diu.

N.A. Figures Not Available

STATEMENT—III

Collections from Corporation Tax, Income Tax, Estate Duty & Wealth tax During 1991-92 (Provisional)

(In Crores of Rupees)

States/U. Ts.	Corporation Tax	Income Tax	Estate Duty	Wealth Tax
1	2	3	4	5
Andhra Pradesh	115.93	265.94	—	9.5
Arunachal Pradesh	—	0.22	—	—
Assam	41.44	6.66	0.01	1.64
Bihar	22.25	171.56	—	1.90
Goa	25.14	27.68	(-) 0.06	1.99
Gujarat	136.35	560.49	0.18	22.11
Haryana	25.27	84.95	—	3.55
Himachal Pradesh	1.39	21.96	—	0.39
Jammu & Kashmir	21.75	27.65	—	—
Karnataka	118.26	341.39	0.09	15.13

States/U. Ts.	(In Crores of Rupees)				
	1	2	3	4	5
		Corporation Tax	Income Tax	Estate Duty	Wealth Tax
Kerala		70.90	187.05	0.11	5.13
Madhya Pradesh		27.02	213.76	0.16	4.92
Maharashtra		3375.01	1980.46	0.90	120.26
Manipur		0.05	2.11	-	0.06
Meghalaya		0.48	4.21	-	0.19
Mizoram		-	-	-	-
Nagaland		0.04	2.03	-	0.02
Orissa		20.49	79.00	-	0.48
Punjab		138.88	199.36	0.02	9.34
Rajasthan		49.33	142.62	0.01	4.78
Sikkim		3.16	0.30	-	-
Tamil Nadu		477.23	553.51	0.23	33.86
Tripura		0.03	4.80	-	0.65

State/U. Ts.	(In Crores of Rupees)				
	1	2	3	4	5
		Corporation	Income Tax	Estate Duty	Wealth Tax
Uttar Pradesh		284.42	427.31	0.08	9.72
West Bengal		872.82	424.80	0.07	29.65
Union Territories					
Andaman & Nicobar Island		2.91	0.48	—	0.01
Chandigarh		23.91	32.23	0.01	1.12
Daman		0.69	0.80	—	0.02
Diu		—	0.68	—	—
Dadra & Nagar Haveli		0.01	0.24	—	—
New Delhi		1039.72	729.06	1.65	39.18
Pondicherry		1.60	8.04	0.01	0.31
Lashadweep		—	—	—	—

STATEMENT-IV

Collections from Union Excise * During 1989-90, 1990-91 and 1991-92 (Provisional).

		(Rupees in Crores)			
States/U.Ts		1989-90	1990-91	1991-92 (Provisional)	
		1	2	3	4
1.	Andhra Pradesh		1411.56	1476.95	1855.34
2.	Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura Arunachal Pradesh		745.72	696.54	720.94
3.	Bihar		903.48	1024.48	1139.63
4.	Punjab Himachal Pradesh, Jammu & Kashmir and the U. T. of Chandigarh		527.34	535.97	639.50
5.	Haryana and The U.T. of Delhi		1132.96	1344.06	1653.99
6.	Goa		104.69	122.44	148.84
7.	Gujarat and the U.Ts. of Dadra & Nagar Haveli and Daman & Diu		2428.30	2652.92	3085.88
8.	Karnataka		1271.23	1403.88	1675.66

(Rupees in Crores)

States/U.T.s	1989-90	1990-91	1991-92 (Provisional)
1	2	3	4
9. Kerala and The U. T. of Lakshadweep	489.99	543.53	649.76
10. Madhya Pradesh	1079.97	1208.01	1471.61
11. Maharashtra	6602.16	7205.56	7945.66
12. Orissa	326.33	406.95	446.18
13. Rajasthan	612.63	675.84	833.51
14. Tamil Nadu and the U. T. of Pondicherry	1645.01	1798.26	2133.09
15. Uttar Pradesh	1923.74	2173.59	2490.19
16. West Bengal, Sikkim, and the U.T. of Andaman & Nicobar Islands	1284.00	1374.81	1493.04

* Exclusive of Cesses not Administered by the Department of Revenue but Include Additional Excise Duties, Cess on Crude oil and Other Cesses Collected by The Deptt. of Revenue.

N.B. the figures are based on the collections of revenue from the collectorates falling within the State; a more detailed break up is not readily available.

STATEMENT-V

*Share of Central Taxes and Duties paid to States during 1989-90.**(In crores of Rupees)*

<i>States.</i>	<i>Income Tax</i>	<i>Basic Excise Duties.</i>	<i>Additional Excise Duties.</i>	<i>Wealth Tax on Agricultural property.</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
Andhra Pradesh	289.34	541.65	123.94	-
Arunachal Pradesh	2.46	65.28	1.46	-
Assam	98.35	308.25	42.18	-
Bihar	477.52	934.20	132.57	-
Goa	3.36	19.34	3.35	-
Gujarat	169.39	214.85	95.77	0.06
Haryana	42.63	74.17	37.31	-
Himachal Pradesh	19.98	123.77	10.30	-
Jammu & Kashmir	27.01	215.79	14.23	-

States.	(In crores of Rupees)				
	1	2	3	4	5
		Income Tax	Basic Excise Duties.	Additional Excise Duties.	Wealth Tax on Agriculture property.
Karnataka		194.63	350.56	87.71	0.06
Kerala		140.13	255.50	60.27	-
Madhya Pradesh		312.49	601.02	110.31	-
Maharashtra		398.28	388.94	185.96	-
Manipur		7.11	71.75	3.00	-
Meghalaya		7.17	55.21	2.79	-
Mizoram		2.20	73.74	0.89	-
Nagaland		2.55	74.39	1.95	-
Orissa		158.38	356.83	57.38	-
Punjab		62.03	90.18	55.41	0.02
Rajasthan		186.41	383.94	72.63	-
Sikkim		1.04	14.29	0.74	-

(In crores of Rupees)

States.	Income Tax	Basic Excise Duties.	Additional Excise Duties.	Wealth Tax on Agricultural property.
1	2	3	4	5
Tamil Nadu	299.50	535.70	112.08	0.07
Tripura	10.53	91.37	4.35	-
Uttar Pradesh	713.08	1367.57	220.32	-
West Bengal	296.62	533.75	131.17	-
Total:	3922.19	7742.04	1568.07	0.31

STATEMENT-VI

Share of Central Taxes and Duties paid to States during 1990-91

States.	<i>(In crores of Rupees)</i>				
	<i>Income Tax</i>	<i>Basic Excise Duties.</i>	<i>Additional Excise Duties.</i>	<i>Wealth Tax on Agriculture property.</i>	
1	2	3	4	5	
Andhra Pradesh	338.21	627.38	128.40	-	
Arunachal Pradesh	3.01	77.35	1.72	-	
Assam	108.41	333.40	45.82	-	
Bihar	511.68	964.95	139.22	-	
Goa	4.53	45.07	3.69	-	
Gujarat	187.48	278.16	98.78	0.07	
Haryana	51.26	95.82	38.82	-	
Himachal Pradesh	24.52	169.88	10.40	-	
Jammu & Kashmir	28.64	309.10	15.52	-	

States.	(In crores of Rupees)				
	1	2	3	4	5
		Income Tax	Basic Excise Duties.	Additional Excise Duties.	Wealth Tax on Agricultural property.
Karnataka		203.06	359.29	98.00	0.16
Kerala		153.65	270.25	62.36	-
Madhya Pradesh		337.26	632.34	119.75	-
Maharashtra		337.51	453.70	198.65	0.01
Manipur		7.05	102.64	3.55	-
Meghalaya		8.57	77.98	3.17	-
Mizoram		3.01	95.60	1.09	-
Nagaland		3.95	117.83	2.00	-
Orissa		178.25	467.47	58.37	-
Punjab		70.29	119.81	59.14	0.02
Rajasthan		199.27	481.11	78.48	-
Sikkim		1.24	22.73	0.86	-

<i>States.</i>	<i>(In crores of Rupees)</i>				<i>Wealth Tax on Agricultural property.</i>
	<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
		<i>Income Tax</i>	<i>Basic Excise Duties.</i>	<i>Additional Excise Duties.</i>	
Tamil Nadu		326.80	557.79	118.33	-
Tripura		12.48	135.82	4.65	-
Uttar Pradesh		691.70	1368.77	245.03	-
West Bengal		328.65	578.66	136.73	-
Total:		4120.48	8741.90	1672.53	0.26

STATEMENT VII

Statement Showing the State-wise Percentage Shares of Income – Tax Union Excise Duties Under the Recommendations of the Ninth Finance Commission (Second Report for 1990-91 to 1994-95).

Sl.No.	State.	Percentage share of			
		1	2	3	4
			Income Tax	Basic Excise Duties	Additional Excise Duties.
1.	Andhra Pradesh		8.208	7.170	7.680
2.	Arunachal Pradesh		0.073	0.897	0.107
3.	Assam		2.631	3.810	2.743
4.	Bihar		12.418	11.028	8.317
5.	Goa		0.110	0.523	0.228
6.	Gujarat		4.550	3.183	5.905
7.	Haryana		1.244	1.099	2.317
8.	Himachal Pradesh		0.595	1.943	0.621
9.	Jammu & Kashmir		0.695	3.548	0.929
10.	Karnataka		4.928	4.104	5.865

Percentage share of				
Sl.No.	State.	Income Tax	Basic Excise Duties	Additional Excise Duties.
1	2	3	4	5
11.	Kerala	3.729	3.087	3.723
12.	Madhya Pradesh	8.185	7.224	7.164
13.	Maharashtra	8.1912	5.185	11.886
14.	Manipur	0.171	1.174	0.213
15.	Meghalaya	0.208	0.891	0.190
16.	Mizoram	0.073	1.109	0.068
17.	Nagaland	0.096	1.365	0.120
18.	Orissa	4.326	5.358	3.486
19.	Punjab	1.706	1.362	3.533
20.	Rajasthan	4.836	5.534	4.689
21.	Sikkim	0.030	0.260	0.052
22.	Tamil Nadu	7.931	6.379	7.064

Sl.No.	State.	Percentage share of			
		1	2	3	4
			Income Tax	Basic Excise Duties	Additional Excise Duties.
23	Tripura		0.303	1.556	0.278
24	Uttar Pradesh		16.787	15.638	14.657
25	Wst Bengal		7.976	6.600	8.165
Total:			100.00	100.00	100.00

STATEMNT VIII

Share of Central Taxes and Duties paid to States during 1991-92.

States.	(In crores of Rupees)				
	1	2	3	4	5
		Income Tax	Basic Excise Duties.	Additional Excise Duties.	Wealth Tax on Agricultural property.
Andhra Pradesh		419.08	729.57	147.58	-
Arunachal Pradesh		3.68	91.63	2.10	-
Assam		134.43	387.56	52.63	-
Bihar		633.84	1122.15	160.13	-
Goa		5.55	52.95	4.42	-
Gujarat		232.23	323.43	113.57	0.07
Haryana		63.41	111.38	44.65	-
Himachal Pradesh		30.36	198.19	11.97	-
Jammu & Kashmir		35.57	359.73	17.82	-
Karnataka		251.65	417.83	112.60	0.16

States.	(In crores of Rupees)				
	Income Tax	Basic Excise Duties.	Additional Excise Duties.	Wealth Tax on Agricultural property.	
1	2	3	4	5	
Kerala	190.42	314.27	71.74	—	
Madhya Pradesh	418.03	735.37	137.62	—	
Maharashtra	418.35	527.60	228.30	—	
Manipur	8.76	119.80	4.08	—	
Meghalaya	10.61	91.01	3.65	—	
Mizoram	3.68	112.95	1.34	—	
Nagaland	4.90	137.60	2.29	—	
Orissa	220.80	542.59	67.14	—	
Punjab	87.13	138.11	68.03	0.02	
Rajasthan	246.74	559.23	90.25	—	
Sikkim	1.51	26.53	0.99	—	

States.	(In crores of Rupees)				Wealth Tax on Agricultural property.
	1	2	3	4	5
		Income Tax	Basic Excise Duties.	Additional Excise Duties.	
Tamil Nadu		404.72	648.61	136.13	-
Tripura		15.45	158.40	5.35	-
Uttar Pradesh		857.81	1591.77	281.64	-
West Bengal		407.13	671.00	157.29	-
Total:		5105.84	10169.26	1923.31	0.26

Production consumption and Export of Rubber

2694. PROF.K.V. THOMAS: Will the Minister of COMMERCE be pleased to state:

(a) the production and consumption of rubber during 1991-92 and the estimated production and consumption for the current year;

(b) the quantity and value of rubber exported during 1991-92 and proposed to be exported during the current year;

(c) the plans drawn up for development of rubber cultivation; and

(d) the steps taken or proposed to be taken to encourage the export of rubber based products?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) The production and consumption of natural rubber during 1991-92 and 1992-93 (estimated) are as under:-

(In Tonnes)

Year	Production	Consumption
1991-92	366,745	380,150
1992-93	407,000*	407,000*

*Estimated

(b) The quantity and value of rubber exported during 1991-92 and 1992-93 are as under:-

Year	Quantity Exported by STC MTs	Value in crore (Rs.)	Quantity Exported by Private company (MTs)	Value (In Crore Rs.)
1991-92	5834	9.27*	-	-
1992-93	5988.45	10.57*	11	0.03

(Upto 6.6.92) *Approximately

(c) The following measures are implemented for development of rubber cultivation:-

(i) Granting financial and technical assistance for newplanting and replanting under Rubber Plantation Development Scheme, such as:

(i) Capital subsidy at the rate of Rs. 5000/- per hectare to small holders owning upto 5 hectares in traditional

areas and to all growers in non traditional areas.

(ii) Additional assistance for the use of high quality of polybagged plants at the rate of Rs.6/- per plant subject to a maximum of Rs. 2, 700/- per hectare to all categories of growers.

- (iii) Long-term assistance to the extent of cost of planting and maintenance upto maturity from Banks operating under NABARD's programme. Three per cent interest in such loans availed by the growers owning upto 5 hectares of rubber in traditional areas and to all growers in non-traditional areas paid by the Board.

(2) Producing and distributing high yielding planting materials.

(3) Rendering advisory, extension and training services.

(4) Encouraging community processing and marketing among small holders.

(5) Undertaking research on cultivation, production and processing of rubber.

(d) In order to encourage the export of rubber based products including tyres, several measures such as visits of sales teams from rubber manufactured products industry, visits of joint sales-cum-study teams, participation in overseas fairs and exhibitions, publication of special supplement in foreign news letters, introduction of value based advance licence, EPOG Scheme, etc. have been taken.

Export of Air Conditioners

2695. SHRI GOPI NATH GAJAPATHI:

Will the Minister of COMMERCE be pleased to state:

(a) the value of Air-Conditioners exported to Middle East Countries during 1991-92; and

(b) the export orders in hand for the year 1992-93?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) and (b). During the year 1991-92, based on the information made available by exporters to Engineering Export Promotion Council, exports of Air Conditioners to Middle East Countries were worth Rs. 1.12 crores. Orders in hand for the year 1992-93 are reported to be worth Rs. 8.76 crores by M/s. Air Command India Ltd., Baroda M/s. Amtrex Ltd., Ahmedabad and M/s. Uni Air Refrigeration pvt. Ltd. In addition M/s. voltas International Ltd., are reported to be negotiating a contract for supply of 200 non. of a/c conditioners to U.A.E.

New Textile Mills

2696. SHRI SUSHIL CHANDRA VERMA: Will the Minister of TEXTILES be pleased to state:

(a) the number of new textile mills established in the country during the last three years and their locations;

(b) the number of these mills using only cotton for spinning and weaving and the number of those using man-made fibre also alongwith cotton, category-wise; and

(c) the salient features of the Scheme for development of textile sector during the Eighth Plan period?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) 50 new cotton/wan-made fibre textile mills have started production in the country during the last three years. The State-wise location of the mills set up is as per the statement attached.

(b) Out of the above, 25 mills were using

only cotton for manufacturing of yarn. The remaining 25 mills were using cotton and man-made fibres for the production of textile yarn.

(c) the salient features of the Scheme for the development of textile sector during the Eighth Plan are as under;

(i) The total spun yarn requirement has been estimated at 2525 million kgs. by the terminal year of the Eighth Plan, taking into account the requirement for cloth production for export and for other uses;

(ii) Production of cloth has been

estimated to be about 29600 million sq. mtrs. by 1996-97;

(iii) The installed capacity of the spindles required by 1996-97 would be 34.73 million. Considerable modernisation is expected to take place in respect of machinery in the mills.

(iv) Exports in value terms are expected to reach Rs. 23568 crores in the last year of the Eighth Five Year Plan.

(v) There are also proposals for development of handlooms, powerlooms, restructuring of public sectors etc.

STATEMENT

TAMIL NADU	No of Mills
1. Erode	1
2. Dindigul	4
3. Tirupur	1
4. Kannampalayam	1
5. Aruppukottai	1
6. Coimbatore	3
7. Periyar	1
8. Udumalpet	1
9. Palayam	1
10. Madurai	1
11. Karaikudi	1
12. Avanashi	2
13. Villichi	1
14. Mannargudi	1

TAMIL NADU		No of Mills
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15.	Tiunmahchonai	1
16.	Chinthamani Pudu	1
17.	Dharampuri	1
18.	Kollapatti	1
19.	Udumapet	1
20.	Vailamada	1

26

Maharashtra

21.	Amaravati	1
22.	Buldhana	3
23.	Ycetmal	1
24.	Wardha	1

6

Pondicherry

25.	Villianur	1
26.	Neitapakkam	1

2

Andhra Pradesh		No. of mills
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27.	Prakasam	1
28.	Chittoor	1
29.	Guntur	1
30.	Kommam	1
31.	Nalgonda	1

5

TAMIL NADU**No of Mills****Madhya Pradesh**

32. Rajgarh 1

33. Dhar 1

34. Rajna 1

3

Punjab

35. Ludhiana 2

2

Himachal Pradesh

36. Solan 1

1

Uttar Pradesh

37. Ghaziabad 2

38. Mathura 1

3

Karnataka

1

39. Dharwar 1

Orissa 1

1

Decanalisation of Import of Non-Ferrous Metals

2697. SHRI GURUDAS KAMAT: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have decanalised or propose to decanalise the import of non-ferrous metals; and

(b) if so, the details thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) and (b). Import of non-ferrous metals was de-canalised on 29.2.192 as a part of the liberalisation of the trade policy so as to augment India's exports by facilitating access to raw materials, intermediates, components, consumable, etc.

[*Translation*]

Foreign Exchange Received from NRIs

2698. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of FINANCE be pleased to state:

(a) The total foreign exchange received, country-wise, from the Non-resident Indians as gift or otherwise during the year 1991-92 and from April 1, 1992 to June 30, 1992, monthwise;

(b) whether the Government propose to adopt any other measures or introduce new schemes in order to attract foreign exchange through the Non-resident Indians;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWER THAKUR): (a) The information is being collected and will be laid on the Table of the House.

(b) to (d). Policies and the schemes for NRI investment are under constant review. On June 4, 1992 Government has announced a Non-Resident (Non-Repatriable) Rupee Deposit Scheme under which deposits could be made by NRIs as term deposits by Sending remittances in foreign exchange. Banks are free to determine the interest rates for such term deposits. It is hoped that this scheme would greatly encourage NRIs to invest in India on non-repatriation basis.

Government has also announced certain relaxations under Section 14 of FERA, 1973,

whereby NRIs are no longer required to declare or surrender their global foreign currency assets held abroad if they have come to India after a continuous stay of at least one year abroad. This would help in the inflow of the NRI Investments in India.

[*English*]

JCI performance in Tripura

2699. SHRI SAIFUDDIN CHOUDURY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Jute Corporation of India (JCI) has stopped its operation in Tripura and if so, the reasons; therefor

(b) whether the jute growers in Tripura are now left at the mercy of the unscrupulous middleman to deprive them of the minimum prices fixed by the Government; and

(c) if not, the performance of the JCI in Tripura during the last jute season, both in quantity and fund-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise.

(c) Jute Corporation of India, in association with its cooperative agents procured 28,548 quintals of raw jute valued at about Rs. 90.0 lakhs from Tripura during the 1991-92. Jute Season.

Common Code of Taxes

2700. SHRI B. DEVARAJAN:
SHRI SANDDIPAN
BHAGWAN THORAT:

Will the Minister of FINANCE be pleased to state:

(a) Whether the Union Government have constituted a high level committee of experts to evolve a common code of indirect taxes

incorporating the provisions of the Customs Act, 1962 and the Central Excise and Salt Act, 1944 and other Acts and rules connected therewith;

(b) if so, the details regarding the composition and functions of this committee and time by which it is likely to submit its report;

(c) whether there is any similar proposal

for direct taxes also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
RAMESHWAR THAKUR): (a) Yes, Sir.

(b) The composition of the Committee is as under:-

1. Sh. K.L. Rekhi, retd. Chairman CBEC	-	Chairman.
2. Sh. Ravinder Narain, Advocate	-	Member.
3. Sh. Subhash N. Parikh, Advocate	-	Member.
4. Sh. L.P. Asthana, ret'd. Collector of Central Excise and Customs	-	Member
5. Sh. T.S. Sundaram, Assistant Secretary General, PHD Chamber of Commerce, New Delhi	-	Member Secretary.

The Committee will evolve a Common Code of Indirect Taxes, incorporating the provisions of the Customs Act, 1962 and Central Excise & Salt Act, 1944 and any other Acts or Rules connected therewith. While drafting the Code, the Committee will keep in view the objective of simplifying and streamlining the existing laws and procedure.

The Committee is expected to submit its report within six months.

(c) Yes, Sir.

(d) The task of evolving a common code for direct taxes has been entrusted to an eminent advocate whose recommendations are being considered by the Government.

World Bank Loan for Indian Social Safety net

2701 SHRISHRAVANKUMAR PATEL:
Will the Minister of FINANCE be pleased to

state:

(a) whether the negotiations for World Bank loan for social Safety net programme have been concluded;

(b) if so, the details of the Schemes contemplated under this programme to be financed by the World Bank; and

(c) if not, the state of negotiations at present?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
RAMESHWAR THAKUR): (a) and (b). No, Sir.

(c) The schemes to be taken under the proposed Social Safety Net programme are presently under discussion in different Ministries. Once these Schemes are finalised, the matter would be discussed further with the World Bank.

Utilisation of Foreign Loans

2702. DR. MAHADEEPAK SINGH
SHAKYA:
SHRI NITISH KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are not above to utilise the loans taken from the World Bank and other financial institutions as reported in the Financial Express dated June 13, 1992;

(b) if so, the total loan remaining unutilised out of the total loan taken in each case;

(c) whether the Government are taking steps for adequate utilisation of foreign loans;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The Newspaper report in question refers to the World Bank recommendations made in June, 1992 to the Aid-India Consortium which met in Paris. The report contains references to the recommendations made by the World Bank on the desired measures in support of India's

medium-term economic programme.

(b) to (e). The total loans remaining unutilised from the World Bank as on 31 March, were the equivalent of US\$ 11, 116 million. Aid negotiations are a continuous process and suitable corrective steps are taken whenever necessary to ensure full utilisation of external assistance.

Rural Indebtedness

2703. SHRI SIVAJI PATNAK: Will the Minister of FINANCE be pleased to state:

(a) the details of rural indebtedness in each State as on March 31, 1992;

(b) the effect of loan waiving scheme on it; and

(c) the steps the Government propose to take to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The Agricultural and Rural Debt Relief Scheme (ARDR), 1990 was applicable to the eligible borrowers of public Sector Banks, Regional Rural Banks and Cooperative Banks. The Scheme has come to an end on 31.3.1991. The tenure time figures of loans waived-off by banks under the Scheme are as under:

Public Sector Banks	-	Rs. 2858.42 crores
Regional Rural Banks	-	Rs. 803.50 crores
Cooperative Banks	-	Rs. 4155.00 crores
Total	-	Rs. 7816.92 crores

The implementation of ARDR Scheme covered only the qualified overdue portion of the outstanding loans from the eligible institutions under the Scheme. The State-

wise outstanding credit from public sector banks, Regional Rural Banks and Cooperative as on June 1991 is given in the enclosed statement. The Government,

Reserve Bank of India and the credit institutions take steps to improve the recovery climate in the area and to ensure that a healthy re-cycling of funds takes place. There is no proposal to take recourse to any general write-off of loans which vitiates the atmosphere of loan recovery. Some of the important steps taken in this direction are:-

1. Strengthening and gearing up of organisational structure at the controlling offices and field levels.
2. Adopting schematic approach to lending.
3. Toning up pre-lending appraisal system and post-lending supervision technique involving inter-alia constant contact with the beneficiaries to ensure that defaults

are brought down to minimum.

4. launching of recovery drives with the help of State Government officials at the block level.
5. Recovery performance is one of the items to be discussed in the District Level and State level meetings of the bankers and governments officials
6. Banks have been advised to observe one day in a week as non-banking working day for their rural branches.
7. Branch Managers have been advised to ensure that harvesting seasons are effectively used for recovery of dues.

STATEMENT I

Statement Showing State-wise Outstanding Credit From Public Sector Banks, Regional Banks and cooperatives as at the end of June 1991.

States/Union Territories	Public Sector Banks	Regional Rural Banks	Cooperatives (at Primary Land Development Banks level)
1	2	3	4
Haryana	529.12	111.64	271.91
Himachal Pradesh	332.06	19.76	2.99
Jammu & Kashmir	42.80	23.30	15.21
Punjab	1227.13	50.34	318.80
Rajasthan	595.94	128.97	175.39
Chandigarh	10.67	—	—
Delhi	62.91	—	—
Arunachal Pradesh	23.52	0.83	—
Assam	253.73	74.44	11.62
Manipur	17.10	2.03	—

States/Union Territories	Public Sector Banks	Regional Rural Banks	Cooperatives (at Primary Land Development Bank's level)
1	2	3	4
Meghalaya	20.82	5.23	-
Mizoram	5.25	2.80	-
Nagaland	18.19	0.28	-
Tripura	24.95	47.34	2.09
Bihar	1109.11	330.27	148.21
Orissa	506.63	178.15	55.11
Sikkim	5.64	-	-
West Bengal	770.68	182.98	74.04
Andaman and Nicobar Is.	4.29	-	-
Madhya Pradesh	1027.50	261.30	277.52
Uttar Pradesh	2052.98	661.72	577.78
Goa	100.58	-	-

States/Union Territories	Public Sector Banks	Regional Rural Banks	Cooperatives (at Primary Land Development Bank s level)
1	2	3	4
Gujarat	1126.19	58.80	189.96
Maharashtra	1165.12	118.58	605.50
Dadra & Nagar Haveli	8.37	-	-
Daman & Diu	.40	-	-
Andhra Pradesh	1366.47	366.10	532.03
Karnataka	1122.97	308.15	386.09
Kerala	195.50	85.84	305.56
Tamil Nadu	1483.84	56.18	195.27
Lakshadweep	1.52	-	-
Pondicherry	26.48	-	3.84

Panel of Advocates in Banks

Export of Rice and Wheat

27-4. SHRIMATI SHEELA
GAUTAM:
SHRI DATTATRYA
BANDARU:
SHRIMATI KRISHNENDRA
KAUR (DEEPA):
SHRI RAJESH KUMAR:
SHRITEJNARAYANSINGH:

Will the Minister of COMMERCE be
pleased to state:

(a) whether in view of the large production
of rabi and kharif crops during the current
year, the Government propose to increase
the export of rice and wheat;

(b) if so, the details thereof; and

(c) the quantity and value each of rice
and wheat proposed to be exported during
the current year?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
SALMAN KHURSHEED): (a) to (c). Having
regard to the demand and supply position, it
is estimated that 5, 00,000 MTs of basmati
and non-basmati rice valued at Rs. 760
crores and 10,000 MTs of wheat valued at
Rs. 2.55 crores will be exported during the
current financial year.

2705. SHRI RAJESH KUMAR:
SHRITEJNARAYANSINGH:

Will the Minister of FINANCE be pleased
to state:

(a) the number of advocates who were
on the panel of the Punjab National Bank,
New Bank of India, Oriental Bank of
Commerce, UCO Bank, State Bank of India
and Bank of Baroda in Delhi region during the
last two years;

(b) the number of advocates out of them
belonging to Scheduled Castes/Scheduled
Tribes/Backward Classes and minority
communities; and

(c) the amount paid to these advocates
and the number of cases dealt with by them
during the above period?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI DALBIR
SINGH) (a) to (c). the information as furnished
by Punjab National Bank, New Bank of India,
Oriental Bank of Commerce, UCO Bank and
Bank of Baroda is given in the statement
enclosed.

Information in respect of State Bank of
India is being collected and will be laid on the
Table of the House.

STATEMENT

Information regarding Advocates in the Panel of Banks in Delhi Region during the Last two years i.e. April 1990 to March, 1992

Sl. No.	Bank	Total No. of Advocates	No. of Advocates belonging to SC/ST/BC and minority communities	All Advocates	No. of cases entrusted to Belonging to SC/ST etc. only	All Advoc- ates (Rs.)	Belonging to SC/ST etc only (Rs.)
1	2	3	4	5	6	7	8
1.	Punjab National Bank	123	15	198	41	4,13,352.46	19,470.00
2.	New Bank of India	155	16	449	36	3,86,037.00	32,185.00
3.	Oriental Bank of Commerce	48	4	389	52	3,24,253.95	36,547.00

Sl. No.	Bank	Total No. of Advocates	No. of Advocates belonging to SC/ST/BC and minority communities	No. of cases entrusted to All Advocates	Belonging to SC/ST etc. only	Amount paid to All Advoc- ates (Rs.)	Belonging to SC/ST etc only (Rs.)
1	2	3	4	5	6	7	8
4.	UCO Bank	32	3	49	1	6,64,103.35	24,404.75
5.	Bank of Baroda	17	3	42	15	2,93,800.45	85,045.00

[English]

check the income tax evasion?

income Tax Evasion Cases

270S. SHRI SATYA DEO SINGH:
SHRI VILASRAO
NAGNATHRAO
GUNDEWAR:

Will the Minister of FINANCE be pleased to state:

(a) the number of income tax evasion cases detected during 1991-92, collectorate-wise;

(b) the number of above cases finalised so far;

(c) the amount of income tax and penalty recovered from these tax evaders, collectorate-wise; and

(d) the effective steps being taken to

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWARTHAKUR): (a) to (d). Income-tax evasion is detected in the course of various proceedings e.g. surveys under Section 133A (1), 133A (5) and 133B, searches under Section 132 and the assessment proceedings. No composite charge-wise date is maintained in regard to tax evasions detected in these various proceedings and many cases in which evasion was detected during 1991-92 would not have been finalised so far. The penalty for tax evasion is generally lived only after the appeal against the assessment is decided and therefore in most cases penalty proceedings in respect of tax evasions detected during 1991-92 would still be pending. Statistics regarding undisclosed assets seized and income disclosed under Section 132 (4) on the course of searches during 1991-92.

D.I. T. — Wise Search and Seizure Statistics for financial Year 1991—92.

<i>DIT (INV)</i>	<i>(Rs. in lakhs)</i>			
	<i>Total No. of Scarches</i>	<i>Value of UndisClosed Assets Seized</i>	<i>Disclosure U/ S 132 (4) of I. T. Act, 1961</i>	
1.	2.	3.	4.	
Delhi	304	2033.62	1648.78	
Chandigarh	257	453.06	597.23	
Kanpur	364	1336.14	329.97	
Calcutta	631	1663.82	800.19	
Ahmedabad	320	1994.46	4142.68	
Pune	177	711.75	1542.57	
Hyderabad	263	1360.95	1120.55	
Madras	346	1324.54	1819.16	
Bangalore	181	1019.90	2372.32	
Bombay	625	6086.54	4461.98	

Leasing of HAL Airport

2707. SHRI G. MADE GOWDA: Will the Minister of DEFENCE be pleased to state:

(a) whether Hindustan Aeronautics Limited, authorities had leased out its Airport at Bangalore to Indian Airlines;

(b) whether the lease period has since expired;

(c) if so, whether H.A.L. has renewed the lease; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) to (d). Do not arise.

Bench of Madras High Court at Madurai

2708. SHRI B. RAJARAVIVARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government have received any request from the Government of Tamil Nadu for setting up a bench of Madras High Court at Madurai;

(b) if so, the action taken by the government in the matter; and

(c) the time by which this bench is likely to be set up?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VJAYA BHASHKARA REDDY): (a) to (c). The Government of Tamil Nadu is keen that a Bench of Madras High Court may be established at Madurai. However, they have not completed statutory consultation with the Chief Justice of the High Court. Necessary action in the matter can be taken by the Central Government, if a definite proposal is received from the State Government, after complete consultation with the Chief Justice of the High Court. It is not possible to indicate the time by which the Bench is likely to be set up.

Performance of Banks

2709. SHRI HARISH NARAYAN PARABHU ZANTYE: Will the Minister of FINANCE be pleased to state the amount of profit/loss, working funds, deposits and advances of each nationalised bank during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The details of amount of profit/loss, working funds, deposits and advances of nationalised banks for the years 1989-90, 1990-91 and 1991-92 are given in the statement enclosed.

STATEMENT

Statement Showing the amounts of profit/loss, working funds, Deposits and Advances of Nationalised Banks for the years 1989-90, 1990-91 and 1991-92

(Rupees in crores)

S.No.	Name of the Bank	Year 1989-90				Year 1990-91			
		Deposits	Advances	Profit/ Loss (-)	Working Fund	Deposits	Advances	Profit/ Loss	working Fund
1	2	3	4	5	6	7	8	9	10
1.	Allahabad Bank	5253.63	2442.55	14.03	5911	6422.86	3016.87	21.04	7372
2.	Bank of Baroda	13033.47	8055.11	25.00	14582	14676.22	8977.04	35.05	16358
3.	Bank of India	15508.48	10120.08	18.11	17011	17510.90	11251.76	22.46	19602
4.	Bank of Maharashtra	3234.25	1649.61	3.02	3520	3432.23	1836.17	4.10	3939
5.	Canara Bank	10922.67	6498.48	61.27	14090	12578.49	7073.05	76.04	15127

(Rupees in crores)

S.No.	Name of the Bank	Year 1989-90				Year 1990-91			
		Deposits	Advances	Profit/ Loss (-)	Working Fund	Deposits	Advances	Profit/ Loss	working Fund
1	2	3	4	5	6	7	8	9	10
6.	Central Bank of India	11456.63	5827.40	10.24	12613	12787.31	6460.43	12.53	14333
7.	Dena Bank	3000.91	1495.13	1.50	3381	3271.95	1665.18	8.51	3697
8.	Indian Bank	7058.55	4914.13	16.08	8365	7948.34	5548.34	21.00	9909
9.	Indian Overseas Bank	6653.26	4032.81	701	7598	7268.09	4574.86	10.41	8546
10.	Punjab National Bank	12560.96	6478.62	28.67	14101	14851.60	7660.39	43.69	16716
11.	Syndicate Bank	6791.62	3886.26	8.22	7505	7377.19	3946.25	5.25	8006

(Rupees in crores)

S.No.	Name of the Bank	Year 1989-90					Year 1990-91				
		Deposits	Advances	Profit/Loss (-)		Working Fund	Deposits	Advances	Profit/Loss		working Fund
1	2	3	4	5	6	7	8	9	10		10
12.	Union Bank of India	6301.07	3048.00	21.96	6862	7190.62	3572.39	11.56	7873		
13.	United Bank of India	4573.96	2287.06	1.15	5368	5067.04	2593.44	5.78	6146		
14.	UCO Bank	8582.51	4974.32	-54.59 Loss	9438	9176.64	5914.32	-42.96 Loss	10830		
15.	Andhra Bank	3225.70	1683.41	7.75	3587	3534.47	1887.68	8.21	3978		
16.	Corporation Bank	1530.62	898.51	4.60	1776	1888.50	934.26	4.65	2143		
17.	New Bank of India	2042.61	1171.30	-9.89 (Loss)	2296	2053.14	1057.62	-45.00 (Loss)	2408		

(Rupees in crores)

S.No.	Name of the Bank	Year 1989-90					Year 1990-91				
		Deposits	Advances	Profit/ Loss (-)	Working Fund		Deposits	Advances	Profit/ Loss	working Fund	
1	2	3	4	5	6	7	8	9	10		
18.	Oriental bank of Commerce	2470.84	1203.07	12.85	2679	3028.49	1455.33	23.68		3292	
19.	Punjab & Sind Bank	2440.60	1222.78	0.24	2681	2712.00	1405.00	-5.45 Loss		3105	
20.	Vijaya Bank	2357.13	1486.02	7.24	2768	2541.48	1657.26	0.25		3322	

S.No.	Name of the Bank	Year 1991-92				Rupees in crores
		Deposits	Advances	Profit/ Loss (-)	Working Fund	
11	12	13	14	15	16	
1.	Allahabad Bank	6653.64	3433.97	28.11	7757	
2.	Bank of Baroda	190449.51	10467.32	95.10	21399	
3.	Bank of India	19209.55	12572.07	56.63	23214	
4.	Bank of Maharashtra	3373.62	1817.66	4.04	4150	
5.	Canara Bank	14238.15	7999.85	156.59	18457	

S.No.	Name of the Bank	Year 1991-92			
		Deposits	Advances	Profit/ Loss (-)	Working Fund
11	12	13	14	15	16
6.	Central Bank of India	13027.64	6703.44	30.49	14409
7.	Dena Bank	3423.69	1675.60	9.10	4106
8.	Indian Bank	8980.66	6469.69	36.50	11042
9.	Indian Overseas Bank	7851.07	5159.34	9.05	9395
10.	Punjab National Bank	16231.08	8349.61	16.44	19220
11.	Syndicate Bank	7579.76	3851.77	4.46	8437

Economic Reforms**2710. SHRI R. SURENDER REDDY:**

Will the Minister of FINANCE be pleased to state:

(a) whether the World Bank has asked India to undertake more economic reforms as reported in the Times of India dated June 26, 1992;

(b) if so, the details thereof;

(c) whether the Government are considering to undertake some more economic reforms;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). At the Aid India Consortium Meeting held in Paris on June 25-26, 1992, the Vice President, World Bank was, like the representatives of many donor countries and other multilateral institutions, very appreciative of the economic reforms undertaken by the Indian Government. But, he also expressed a hope that, in the medium term, this reform process would be pursued further, by increasing the depth and breadth of the inter-related reforms.

However, a specific action plan was outlined by the World Bank.

(c) to (e). Further direction of economic reforms has already been indicated in the statement of Finance Minister on Management of Economic crisis and in the Memorandum of Economic policies for 1992-93 laid on the Table of the House on 16th December 1991 and 10th July, 1992.

Hike in Prices of Rice and Pulses

2711. SHRI K.P. REDAIAH YADAV:
Will the Minister of COMMERCE be pleased to state:

(a) whether there has been a steep hike in the prices of rice and pulses in the International Market during the last one year;

(b) if so, the details thereof; the

(c) the additional amount earned from export of rice and pulses during the above period;

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The price of white rice (10% broken) as quoted in the Bangkok market has declined from US \$302 on 12.7.91 to US\$290 on 10.7.92. The international prices of pulses were as follows:-

Variety	Price US \$ PMT	
	Price as on	
1. Pigeon Peas (Toor)	400 C & F Bombay (Kenyan /Tanzanian)	325 CIF Bombay (Burmese)
2. Tyson Chick Peas (australian)	300 CIFFO Bombay	225 CIFFO Bombay
3. Green Peas	295-300 CIF Bombay (Hungarian)	280 CIF Bombay (Hungarian)

(Source: Weekly Market Review, Commodities (India) Pvt. Limited, Bombay)

(c) There was no export of (locally produced) pulses during the year. During the year 1991-92 exports of rice fetched Rs. 755 crores as against Rs. 461 crores in the previous year.

Agreement between FICCI and USAID for Projects on Market Reforms

2712. SHRI SARAT CHANDRA PATTANAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether the FICCI has entered into any agreement with USAID for undertaking projects on market reforms; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). An agreement has been signed between Federation of Indian Chambers of Commerce and Industry (FICCI) and United States Agency for International Development (USAID) on 11.6. 1992 for the grant of US\$ 1, 137,000 by USAID to FICCI. The agreement provides that the purpose of the grant is to help FICCI in creating a conducive climate for supporting implementation of various economic reforms announced by Govt. of India by conducting Conferences/workshops techssed on the aims and benefits of the new economic policies. Under the agreement, the grant is also intended for identifying areas of common interest for Indo-US Cooperation in commercial activities and establishing linkages between Indian and US Organisations. The estimated duration of the proposed activities of FICCI for which grant is intended is about 18 months commencing from the date of signing of the agreement (i.e. 11.6.92).

Conference by Indian Council for Research on International Economic Relations

2713. SHRID. VENKATESWARA RAO: Will the Minister of COMMERCE be pleased to state:

(a) whether any conference was organised by Indian Council for Research on International Economic Relations alongwith the International Centre for Economic growth at New Delhi recently;

(b) if so, the main topics disused; and

(c) the outcome of the conference?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) Yes, Sir.

(b) A Conference on the theme of 'South Asia as a Dynamic Partner Prospects for Future' was organised jointly by the Indian council for Research on International Economic Relations and the International Centre for Economic Growth at New Delhi from 25-27 May, 1992. Some of the main topics which were discussed at this Conference were: Policy Reforms and Dynamic Growth in South Asia; South Asias in the Global and Regional Economy; sub-Regional Cooperation in South Asia and Cooperation between SAARC and the rest of Asia Pacific Region.

(c) There was a general agreement that economic reforms momentum, currently underway, should be maintained in all the countries of the region. Also there was a consensus that benefits of economic reforms re being felt now. The participants were of the viz that liberalisation and economic reform being undertaken in the Asian nations, will create propitious atmosphere for regional cooperation in the framework of SAARC. It was felt that these reforms will also increase cooperation between SAARC and its member countries on the one hand and ASEAN, its members and East Asian Countries on the other hand. The Conference concluded that the current Asian resurgence, which is at the doorsteps of South Aisa, is an important

development in south Asian Countries, and that these countries should make every possible effort to develop their relations with the rest of the Asia Pacific Region so that they can become more active partners in the resurgent Asian economy.

(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again on Monday, the 27th July, 1992 at 11 AM.

11.04 hrs

*The Lok Sabha then adjourned till
eleventh of the clock on Monday, July 27
1992/ Sravana 5, 1914 (Saka)*
